

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A NO. 201 OF 2022**

**IN THE MATTER OF:**

DALJEET SINGH

...Applicant

Versus

STATE OF U.P.

...Respondent

**NDOH: 24.01.2023**

**INDEX**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PAGE NOS.</b>
1.	A COPY OF THE SIX MONTHLY COMPLIANCE REPORT AS PER TERMS & CONDITIONS OF E.C. FOR RIVER BED SAND/BAJRI/BOULDER MINING PROJECT LOCATED AT YAMUNA RIVER AT GATA NO.-01, VILLAGE- BARTHA KORSI, TEHSIL- BEHAT, DISTRICT- SAHARANPUR, U.P., LEASED AREA-36.00 HA. ANNUAL PRODUCTION- 7,56,000 CUBIC METER/YEAR PERIOD OF COMPLIANCE REPORT PROJECT PROPONENT - M/S STAR MINES	<b>1-184</b>

**FILED BY:**



**VANSHDEEP DALMIA**

**ADVOCATE FOR THE PROJECT PROPONENT**

**M/S STAR MINES**

**206, JOR BAGH, NEW DELHI-110003**

**M.NO. +91 9810077085**

**EMAIL: VANSHDEEPPDALMIA@GMAIL.COM**

337

1

## **Six Monthly Compliance Report –**

**S.E.I.A.A. File No – 5989/5653**

**RIVER BED SAND/BAJRI/BOULDER MINING PROJECT FROM YAMUNA RIVER  
AT GATA NO.- 01, VILLAGE- BARTHA KORSI, TEHSIL-BEHAT, DISTRICT-  
SAHARANPUR, U.P.**

**M/S STAR MINES, LEASED AREA-36.00 HA,**

Project Proponent :- M/S STAR MINES  
Proprietor / Owner - Shri Deepak Chaudhari S/o Shri  
Vedpal Singh, R/o- C-3, Hakeekat Nagar, Near Old Tax  
Sales Office, Behat, Saharanpur, U.P.

**SIX MONTHLY COMPLIANCE REPORT****AS PER TERMS & CONDITIONS OF E.C.****FOR****RIVER BED SAND/BAJRI/BOULDER MINING PROJECT****LOCATED AT YAMUNA RIVER****AT GATA NO.-01, VILLAGE- BARTHA KORSI, TEHSIL- BEHAT,  
DISTRICT- SAHARANPUR, U.P., LEASED AREA-36.00 HA.****ANNUAL PRODUCTION – 7,56,000 CUBIC METER/YEAR****PROJECT PROPONENT - M/S STAR MINES**

<b>PERIOD OF COMPLIANCE REPORT</b>	<b>FROM – JULY - 2022 TILL DEC - 2022</b>
--	---

**CONTENT**

<b>S.No</b>	<b>DESCRIPTION</b>
<b>1.</b>	<b>Introduction</b>
<b>2.</b>	<b>Purpose of the Report</b>
<b>3.</b>	<b>Methodology for Preparation of Report</b>
<b>4.</b>	<b>Generic Structure of Report</b>
<b>5.</b>	<b>Data Sheet</b>
<b>6.</b>	<b>Compliance of Environment Clearance Conditions</b>
<b>7.</b>	<b>Annexure</b>

## INTRODUCTION

Shri Deepak Chaudhari S/o Shri Vedpal Singh, Owner, R/o- C-3, Hakeekat Nagar, Near Old Tax Sales Office, Behat, Saharanpur, U.P. (244701) has obtained the Environmental Clearance Letter from SEIAA – Uttar Pradesh for River Bed Sand/Bajri/Boulder Mining Project from YAMUNA RIVER at Gata No. 01, Village – Bartha Korsi, Tehsil – Behat, District – Saharanpur, (U.P.) (Sanctioned Lease Area 36.00 ha.) for production of 7,56,000 m<sup>3</sup> vide. Ref. No. 843/Parya/SEIAA/5989-5653/2020; Dated 26<sup>th</sup> –March - 2021. The total cost of the project will be Rs. 1.33 crores.

### Purpose of the Report

- **As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter (i.e. Clause No. 22 of General Condition), Six Monthly Compliance Reports should be submitted to the Regulatory Authority.**
- It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms). The regulatory authorities in this case are SEIAA/SEAC – Uttar Pradesh, UPPCB – Regional Office, District Magistrate, District Mining Officer. Various scheduled site visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB/UPPCB. Samples for water and soil were also collected for further analysis.
- Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report has been prepared.
- This report is supposed to submit after every six month as per the conditions stipulated in Environment Clearance Order. The Environmental Assessment has been carried out to verify:
  1. That the proposed project has not any adverse effect on the project site as well as it's surrounding.

2. That there is compliance with the conditions stipulated in the Environmental Clearance Letter.
3. That the Project proponent is implementing the environmental safeguards and environmental pollution mitigation measures as suggested in approved Form-1 / PFR, Environmental Management Plan with true spirit.
4. The non conformity in the project with respect to the environmental implication of the project.

- **Methodology Proposed for Preparation of Report is as follows:**

1. Study of EC Letter & Related Documents
2. Site Visits by a Team of Experts
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise & Soil.
4. Analysis of Samples collected during Monitoring
5. Interpretation of Monitoring Results
6. Compliance of all the General and Specific Conditions of the E.C.

- **Generic Structure of Report:**

1. Purpose of the Report, explaining the need of a Compliance Report and methodology adopted for preparation of Report.
2. Data Sheet.
3. Compliance Report, explaining the entire general & specific conditions given in the EC Letter and providing details w.r.t. each condition/ guideline.
4. Monitoring Reports & Analysis, showing the level of pollution/emission within the project site for various environment parameters.
5. Photographs showing status of the project and sampling/monitoring of environmental parameters.
6. Supporting documents related mandatory for the project.

**DATA SHEET**

Sl. No	Item	Details
<b>PROJECT DETAILS</b>		
1	Project	Proposed River Bed Sand/Bajri/Boulder Mining having lease area 36.00 ha (88.95 acre) along River Yamuna in Gata No.- 01 at Village- Bartha Korsi, Tehsil- Behat, District- Saharanpur, U.P., M/s Star Mines (Leased Area- 36.00 Ha)
2	E.C Clearance Letters / OMs and date	E.C. Ref. - 843/Parya/SEIAA/5989-5653/2020; Dated 26 <sup>th</sup> -March- 2021 issued by SEIAA, U.P.
3	Date of execution of sale deed	1 <sup>st</sup> - April - 2021
<b>FINANCIAL DETAILS</b>		
4	Total Project cost	Rs. 1.33 crores per annum
5	CER cost (2% of the project cost)	Rs. 2.66 lacs
<b>PRODUCTION DETAILS</b>		
6	Geological Reserve (cum)	12,51,498 m <sup>3</sup>
7	Production as per LoI (cum)	7,56,000 m <sup>3</sup> / Year
8	Production in Five Years	37,80,000 m <sup>3</sup> (in five years)
9	No. of Days proposed for mining	250 days
10	Proposed Number of Workers	150
11	Method of Mining	Open cast ; manual / Semi-mechanized

## **Compliance of Environment Clearance Conditions**

### General Conditions

SL.No.	General Conditions
1	<p><b>This Environmental Clearance is subject to allotment of Mining Lease in Favour of Project Proponent by District Administration/ Mining Department.</b></p> <ul style="list-style-type: none"> <li>➤ Lease Deed has been Executed for 5 years on 1<sup>st</sup> – April - 2021. Copy Enclosed</li> </ul>
2	<p><b>Forest Clearance should be taken by the proponent as necessary under Law.</b></p> <ul style="list-style-type: none"> <li>➤ The Notice of e-Tender of Lease was issued subsequent to formulation of District Survey Report of District Saharanpur and District Administration has sought prior clearance from Forest Department before publishing the e-tender Notice.</li> </ul>
3	<p><b>Any change in mining area, change of khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again require prior Environment Clearance as per EIA Notification, 2006.</b></p> <ul style="list-style-type: none"> <li>➤ No change in mining lease area, khasra numbers, entailing capacity addition with change in the process or mining technology, modernization and scope of working in this period.</li> <li>➤ However, if any shall be made with prior approval of SEIAA – UP.</li> </ul>
4	<p><b>No change in the calendar plan including excavation, quantum of mineral and waste shall be made.</b></p> <ul style="list-style-type: none"> <li>➤ Joint demarcation was done by concerned district authorities/mining department, before execution of lease deed.</li> </ul>
5	<p><b>Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.</b></p> <ul style="list-style-type: none"> <li>➤ The same is complied with, under surveillance of CCTV Cameras.</li> </ul>
6	<p><b>Four ambient air quality monitoring stations shall be established in the core zone as well as buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>2</sub> monitoring. Location of the stations should be decided based on the metrological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The</b></p>

	<p><b>monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.</b></p> <ul style="list-style-type: none"> <li>➤ The project site lies outside the safety zone of any bridge.</li> <li>➤ Ambient air quality monitoring being done by NABL Accredited Lab.</li> <li>➤ The embankment are protected as per provisions of Mining Plan / SSMMG-2016</li> </ul>
7	<p><b>Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>2</sub>) should be regularly submitted to the Regional office, MoEF, GoI, Lucknow and the State Pollution Control Board/ Central Pollution Control Board once in six months.</b></p> <ul style="list-style-type: none"> <li>➤ The same is complied with.</li> <li>➤ The sand/bajri/boulder mining process does not create any waste water.</li> <li>➤ Protective respiratory devices have been provided to workers, when required.</li> <li>➤ Vehicles with valid pollution control certificates are used.</li> <li>➤ Water sprinklers twice a day are used to suppress dust generated during mining operation and vehicular movement. To restrict fugitive emission about 12 KL/day water is used as water sprinkling by the hired water tankers.</li> <li>➤ Plantation activity is also proposed in the land of panchayat and the ambient air quality do not exceed above latest prescribed standards by Ministry of Environment &amp; Forests, Government of India.</li> </ul>
8	<p><b>Ambient air quality at the boundry of mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt.16.11.09.</b></p> <ul style="list-style-type: none"> <li>➤ The same is being complied with.</li> </ul>
9	<p><b>Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.</b></p> <ul style="list-style-type: none"> <li>➤ Smooth transition of transport is ensured within Haulage Routs.</li> <li>➤ Parking of vehicles are restricted being river bed / village area.</li> </ul>
10	<p><b>Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in the operations of HEMM, etc., shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.</b></p> <ul style="list-style-type: none"> <li>➤ There is not tree existing within the pillar demarcated lease area being a river bed.</li> </ul>
11	<p><b>Industrial waste water (workshop and waste water from the mine) should be</b></p>

	<p><b>properly collected, treated so as to confirm to the standards prescribed under GSR 422 (E). dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of water effluents.</b></p> <ul style="list-style-type: none"> <li>➤ Compliance noted. The same shall be taken care of while conducting mining operations.</li> </ul>
12	<p><b>Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.</b></p> <ul style="list-style-type: none"> <li>➤ The land use is River Bed and ultimate depth of mining is restricted to 3 meter or water table, whichever is less, as per SSMMG, 2016.</li> <li>➤ The mining is done as per approved Mine Plan and it is ensured that underlying soil characteristic of the river bed is not disturbed.</li> </ul>
13	<p><b>Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.</b></p> <ul style="list-style-type: none"> <li>➤ The safety zone of not less than 7.5 meters is left near zero level to ensure that velocity and flow pattern of the water is not disturbed</li> </ul>
14	<p><b>The transportation of the material shall be limited to day hours time only.</b></p> <ul style="list-style-type: none"> <li>➤ The same is being complied with.</li> <li>➤ The mining is done as per approved Mine Plan and Environmental Clearance issued by SEIAA-U.P.</li> </ul>
15	<p><b>Provision shall be made for the housing and labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.</b></p> <ul style="list-style-type: none"> <li>➤ The same is being complied with the provision of temporary rest shelter equipped with such facilities has been made at the project site for the labourers.</li> </ul>
16	<p><b>A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of Senior Executive, who will report directly to the Head of the Organisation.</b></p> <ul style="list-style-type: none"> <li>➤ A separate Environment Management Cell is being established headed by the Project Manager who reports to the Head of the Organization. This cell responsible for</li> </ul>

	planning, execution and monitoring of all aspects of the environment, starting from start to closure of mines.
17	<p><b>The project proponent shall inform the Regional Office, MoEF, GoI, Lucknow and the State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.</b></p> <ul style="list-style-type: none"> <li>➤ The same is being carried out as a part of six monthly compliance report as per the General Condition (point 22) given in the Environmental Clearance issued by SEIAA-U.P.</li> </ul>
18	<p><b>The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, GoI, Lucknow and the State Pollution Control Board.</b></p> <ul style="list-style-type: none"> <li>➤ The same is being carried out. The same will be implemented as per the need base assessment action plan.</li> </ul>
19	<p><b>The Regional Office, MoEF, GoI, Lucknow and the State Pollution Control Board shall monitor compliance to the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environment Management Plan, Public hearing and other documents information should be given to the Regional Office, MoEF, Goi, Lucknow and the State Pollution Control Board.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied.</li> </ul>
20	<p><b>A copy of environment clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied.</li> </ul>
21	<p><b>The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).</b></p> <ul style="list-style-type: none"> <li>➤ The same has been carried out. The copy of environmental clearance has been</li> </ul>

	made available to the Local Bodies, Panchayat and Municipal Bodies as well.
22	<p><b>The Project Proponent has to submit half yearly compliance report of the stipulated prior environment clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and same shall be complied annually.</li> </ul>
23	<p><b>The SEIAA may alter/ modify the above conditions or stipulate any further condition in the interest of environment protection.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
24	<p><b>Concealing factual data or submission of false/ fabricated data and failure to comply with any of the conditioned mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment Protection Act, 1986.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> <li>➤ The present report is compliance to the condition.</li> </ul>
25	<p><b>A copy of clearance letter shall be sent by the proponent to the concerned Panchayet, Zila Parishad / Municipal Corporation and Urban Local Bodies.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
26	<p><b>Transportation of minerals shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral / dust.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and Agreed.</li> <li>➤ Transportation of sand has been done via trucks having mineral covered by tarpaulin which are optimally loaded.</li> <li>➤ Loaders has been instructed to wash trucks / loaders from workshop / washing points away from the river bed as washing of trucks may degrade the river water quality.</li> </ul>
27	<p><b>Waste water, from temporary habitation campus be properly collected &amp; treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.</b></p> <ul style="list-style-type: none"> <li>➤ The sand mining process does not create any waste water.</li> <li>➤ The entire mineral extracted is saleable.</li> </ul>

	<ul style="list-style-type: none"> <li>➤ The laborers from nearby villages will be hired to carry out work in day time only, hence there will be no or very less waste is expected to generate. No liquid effluents will be generated at site.</li> </ul>
28	<p><b>Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.</b></p> <ul style="list-style-type: none"> <li>➤ Noise levels will be kept under prescribed limits</li> </ul>
29	<p><b>Special Measures shall be adopted to protect the nearby settlements from impacts of mining activities. Maintenance of village roads through which transportation of minor minerals is to be undertaken shall be carried-out by the project proponent regularly at its own expenses.</b></p> <ul style="list-style-type: none"> <li>➤ The transportation of minor mineral is carried out from a route which is much away from the settlement. The roads are maintained /repaired time to time as per the provision of EMP/CER</li> </ul>
30	<p><b>Measure for prevention &amp; control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any , shall be carried out with geo textile matting or other suitable material.</b></p> <ul style="list-style-type: none"> <li>➤ It is not applicable as top soil will not be generated in River Bed Mining Project.</li> </ul>
31	<p><b>Corporate Social Responsibility shall be prepared by PP and the details of the various expenditure to be submitted as per the guidelines in CER Notification dated 01/05/2018. Work to be executed with installation of 5 hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school, with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well to the District Magistrate / Chief Development Officer.</b></p> <ul style="list-style-type: none"> <li>➤ CER Proposed in the conceptual plans are as under:</li> <li>➤ CER activities are being carried out. 2% (Rs. 2.40 lacs) mandate is being fulfilled as per the norms of EC.</li> </ul>
32	<p><b>Possibility of adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent expenses shall be submitted within 02 months from the date of issuance of EC.</b></p> <ul style="list-style-type: none"> <li>➤ The environmental management cell is carrying out these studies time to time and</li> </ul>

	same will be implemented as per the need base assessment action plan.
33	<p><b>The funds earmarked for environmental protection measure should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and forests and its Regional office located at Lucknow, SEIAA, UP and UPPCB.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied the report will be submitted accordingly at year end.</li> </ul>
34	<p><b>Action Plan with respect to suggestion/improvements and recommendations made and agreed during Public Hearing shall be submitted to the District Mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.</b></p> <ul style="list-style-type: none"> <li>➤ All the suggestion / improvement of public hearing has been planned and mitigated in the Chapter – 7 of the Final EIA Report.</li> </ul>
35	<p><b>Environmental Clearance is subject to obtaining clearance under the Wildlife (protection) Act, 1972 from the competent authority, if applicable to this project.</b></p> <ul style="list-style-type: none"> <li>➤ Not Applicable</li> </ul>
36	<p><b>The proponent shall observe every 15 days for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the state Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.</b></p> <ul style="list-style-type: none"> <li>➤ The same is observed time to time by environmental management cell as such not observed till date.</li> <li>➤ Awareness among workers and ensured by providing them education.</li> </ul>
37	<p><b>The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that the due to this activity the hydro geological regime of the surrounding area shall not be affected.</b></p> <ul style="list-style-type: none"> <li>➤ The mining is being done as per the provisions of the approved mining plan and SSMMG, 2016</li> </ul>
38	<p><b>The project proponent shall be obtain necessary prior permission of the competent authorities for with drawl of requisite quantity of water (surface water and ground</b></p>

	<p>water), required for the project.</p> <ul style="list-style-type: none"> <li>➤ Not Applicable as the source of water is hired tanker</li> </ul>
39	<p><b>Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicle used for the transportation.</b></p> <ul style="list-style-type: none"> <li>➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading</li> </ul>
40	<p><b>Vehicular emission shall be kept under control and regularly monitored. The vehicle carrying the mineral shall not be overloaded.</b></p> <ul style="list-style-type: none"> <li>➤ It is ensure that only Pollution control certified Vehicle enter the lease area for loading.</li> <li>➤ The check of noise and air emissions are monitored time to time as per CPCB standards and compliance report shall be submitted.</li> </ul>
41	<p><b>Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking , mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated: 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).</b></p> <ul style="list-style-type: none"> <li>➤ Labors are hired from the nearby villages. Temporary rest shelter with facility of fuel for cooking, mobile toilets, safe drinking water are provided to labors, medical health checkup are done time to time as per EMP/CER provision. Cooking cylinder's has been provided to labor's. (Attached)</li> </ul>
42	<p><b>Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.</b></p> <ul style="list-style-type: none"> <li>➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.</li> </ul>
43	<p><b>A copy of the clearance letter shall be sent by the proponent to the concerned Panchayat, Zila Parishad /Municipal Corporation, Urban Local Body and the Local</b></p>

	<p>NGO,if any, from whom suggestions/representations,if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.</p> <ul style="list-style-type: none"> <li>➤ Complied.</li> </ul>
44	<p>The environment statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (protection) Rules,1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and forests, Lucknow by e-mail.</p> <ul style="list-style-type: none"> <li>➤ Environment statement as per prescribed format will be submitted in the ending of financial year as per the norms</li> </ul>
45	<p>The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation)</p> <ul style="list-style-type: none"> <li>➤ For green belt number of plants has been provisioned for plantation.</li> <li>➤ Plants are proposed to be planted in phases; along the river bank.</li> <li>➤ In year 2022, plants were purchases and planted.</li> <li>➤ Certificate in the year 2022, regarding Miyawaki Plantation from SPCB has been awarded to the project proponent. (Certificate Copy Attached)</li> </ul>
46	<p>Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.</p> <ul style="list-style-type: none"> <li>➤ Agreed and noted however debris near the mining lease area has not been observed.</li> </ul>
47	<p>Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.</p> <ul style="list-style-type: none"> <li>➤ PPE (personal protective equipment's) are provisioned for workers; medical first aid facility is available at the site office.</li> </ul>
48	<p>Periodical and Annual medical check up of workers as per Mines Act they Should be</p>

	<p><b>covered under ESI as per rule.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied.</li> </ul>
--	---

### Specific Conditions

SL.No	Specific Conditions
1.	<p><b>Directions/Suggestions given during public hearing and commitment made by project proponent should be strictly complied</b></p> <ul style="list-style-type: none"> <li>➤ Directions of the public hearing were addressed and incorporated in the chapter-7 of the final EIA report and approval of SEIAA/SEAC committee were taken accordingly.</li> </ul>
2.	<p><b>The project proponent shall obtain the forest clearance and permission from central and state government as per law and provisions of forest (conservation) act, 1980 before start of work.</b></p> <ul style="list-style-type: none"> <li>➤ This is a river bed mining project and all details have been captured in the district survey report after which the lease has been auctioned for e-tender.</li> </ul>
3.	<p><b>The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.</b></p> <ul style="list-style-type: none"> <li>➤ EMP has been made accordingly in respect of the study area of 10 kms and shall be implemented accordingly.</li> </ul>
4.	<p><b>If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed. Water requirement is addressed by the help of hired tankers sources by nearby villages.</li> <li>➤ NOC from ground water being obtained and is attached as annexure.</li> </ul>
5.	<p><b>At the time of operation, project proponent will comply with all the guidelines issued</b></p>

	<p><b>by Government of India/ State Govt./ District Administration related to Covid-19.</b></p> <ul style="list-style-type: none"> <li>➤ All the respective guidelines related COVID-19 shall be followed during operations and also the mining activity will be done as per Norms of Approved Mining Plan and SSMMG-2016</li> </ul>
6.	<p><b>The environmental clearance does not create or verify any claim of applicant on the proposed sit/activity.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Noted.</li> </ul>
7.	<p><b>In case it has been found that the EC obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500 mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the EC issued will stand revoked.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Noted.</li> </ul>
8.	<p><b>The environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Noted. Lease deed has been done after issuance of environmental clearance from SEIAA-U.P.</li> </ul>
9.	<p><b>The environmental clearance will be co-terminus with the mining lease period/ mining plan.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
10.	<p><b>Explosive cannot be stored on the site.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> <li>➤ Since the method of mining will be semi-mechanised open cast and do not require drilling and blasting, no explosive is required at site.</li> </ul>
11.	<p><b>A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
12.	<p><b>No two pits shall be simultaneously worked i.e. before the first is exhausted</b></p>

	<p><b>andreclamation work completed, no mineral bearing area shall be worked.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
13.	<p><b>After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> </ul>
14.	<p><b>Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> <li>➤ Mining will be done by scrapping method in layers or as per provision of approved mine plan and SSMMG, 2016.</li> </ul>
15.	<p><b>Sprinkling of water on haul roads to control dust will be ensured by the project proponent.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> <li>➤ The kaccha roads are regularly maintained. Water sprinkling will done twice a day to arrest the fugitive dust.</li> </ul>
16.	<p><b>Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&amp;CC, GoI, Lucknow every year.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed. Plants have been planted in current season.</li> <li>➤ Further compliance is under process.</li> <li>➤ In year 2022, plants were purchases and planted.</li> <li>➤ Certificate in the year 2022, regarding Miyawaki Plantation from SPCB has been awarded to the project proponent. (Certificate Copy Attached)</li> </ul>

17.	<p><b>Blast vibrations study shall be conducted and an observation report submitted to the Regional office, MoE&amp;CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.</b></p> <p>➤ Not applicable. No blasting is involved during the mining of sand/bajri/boulder.</p>
18.	<p><b>Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.</b></p> <p>➤ Not applicable. No blasting is involved during the mining of sand/bajri/boulder.</p>
19.	<p><b>Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.</b></p> <p>➤ Agreed and complied it is ensuring that only safe drinking water in the rest shelters is provided to workers.</p>
20.	<p><b>Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.</b></p> <p>➤ The kaccha roads are regularly maintained.</p> <p>➤ Water sprinkling being done twice a day to arrest the fugitive dust.</p>
21.	<p><b>Rain water harvesting shall be undertaken to recharge the ground water source.</b></p> <p>➤ Agreed and will be done when required.</p> <p>➤ Mining is being done as per approved Mine Plan</p>
22.	<p><b>Status of implementation shall be submitted to the Regional Office, MoEF&amp;CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.</b></p> <p>➤ Agreed and same will be applied.</p>
23.	<p><b>Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</b></p> <p>➤ Agreed and same will be applied.</p>
24.	<p><b>Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.</b></p> <p>➤ Agreed and will be done when/if required.</p>

25.	<p><b>Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and will be done when/if required</li> <li>➤ Mining is only been conducted in dry river bed and 10% of river width from the water channel site is left as no mining zone</li> </ul>
26.	<p><b>Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals..</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and will be done when/if required</li> </ul>
27.	<p><b>Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied. Replenishment report being submitted for approval.</li> </ul>
28.	<p><b>Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&amp;CC, GoI, Lucknow and U.P. Pollution Control Board regularly.</b></p> <ul style="list-style-type: none"> <li>➤ The kaccha roads are regularly maintained.</li> <li>➤ Water sprinkling will done twice a day to arrest the fugitive dust.</li> </ul>
29.	<p><b>Baseline data for ambient air quality shall be generated and maintained and RSPM</b></p>

	<p><b>level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed.</li> <li>➤ Base line data monitoring of the site was done and submitted at the time of appraisal of E.C. Fresh baseline data is enclosed.</li> </ul>
30.	<p><b>Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers..</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and same will be applied and photographs being submitted.</li> </ul>
31.	<p><b>Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Noted.</li> <li>➤ Water Sprinkling is being regularly done two times a day to control dust emission. River bed material in trucks are transported by covering it in tarpaulin.</li> </ul>
32.	<p><b>Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied.</li> <li>➤ PPE are provided to workers for their safety and health aspects, medical camps and training are conducted time to time.</li> </ul>

33.	<p><b>The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and complied.</li> <li>➤ Employment to the local nearby villagers has been given.</li> </ul>
34.	<p><b>Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden..</b></p> <ul style="list-style-type: none"> <li>➤ Noted and agreed</li> </ul>
35.	<p><b>Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and same shall be complied (if any).</li> </ul>
36.	<p><b>Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment &amp; Forests, GoI, Lucknow and U.P. Pollution Control Board on six monthly basis.</b></p> <ul style="list-style-type: none"> <li>➤ The method of mining is open cast/manual and semi mechanised as per mine plan and condition of EC.</li> </ul>
37.	<p><b>Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.</b></p> <ul style="list-style-type: none"> <li>➤ The mining is being done by living a buffer area of 7.5m from the lease boundary as per approved mining plan.</li> <li>➤ The mining is being done as per the provisions of the approved mining plan SSMMG, 2016.</li> </ul>
38.	<p><b>Permission for abstraction of ground water shall be taken from Central Ground</b></p>

	<p><b>Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&amp;CC, Central Ground Water Authority and Regional Director, Central Ground Water Board..</b></p> <ul style="list-style-type: none"> <li>➤ Noted and Agreed. Water requirement is addressed by the help of hired tankers sources by nearby villages.</li> <li>➤ NOC from ground water being obtained and is attached as annexure.</li> </ul>
39.	<p><b>The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment &amp; Forests, GoI, Lucknow, Central Pollution Control Board and the State Pollution Control Board.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Complied</li> </ul>
40.	<p><b>Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.</b></p> <ul style="list-style-type: none"> <li>➤ Ground Water Board / Member of DEIAA, Saharanpur shall be requested to conduct such study. Report shall be submitted accordingly.</li> </ul>
41.	<p><b>Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.</b></p> <ul style="list-style-type: none"> <li>➤ The same is complied with.</li> </ul>

	<ul style="list-style-type: none"> <li>➤ Vehicles with valid permissions and pollution control certificates are used.</li> <li>➤ Transportation of sand shall be done via tarpaulin covered trucks which are optimally loaded</li> </ul>
42.	<p><b>Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.</b></p> <ul style="list-style-type: none"> <li>➤ Not Applicable the source of water is hired tanker.</li> </ul>
43.	<p><b>A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment &amp; Forests, GoI, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Complied. The provision of progressive mine closure plan has already been taken in the mine plan.</li> </ul>
44.	<p><b>Project Proponent shall explore the possibility of using solar energy where ever possible.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Complied.</li> </ul>
45.	<p><b>Commitment towards CER has to be followed strictly.</b></p> <ul style="list-style-type: none"> <li>➤ Agreed and Complied. The provision of CER has already been taken care and followed.</li> </ul>
46.	<p><b>Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and Agreed.</li> </ul>
47.	<p><b>Project Proponent has to strictly follow the direction/guidelines issued by MoEF&amp;CC, CPCB and other Govt. Agencies from time to time.</b></p> <ul style="list-style-type: none"> <li>➤ Noted and Agreed.</li> </ul>
48.	<p><b>The blasting will be done only after getting the permission from the Mining Department.</b></p> <ul style="list-style-type: none"> <li>➤ It is a riverbed mining lease, no blasting is involved.</li> </ul>

**ANNEXURE SC-03**  
**FLORA & FAUNA STUDY**

**List of Trees Identified**

Sl. No.	Scientific Names	Common Names
1	Acacia nilotica	Kikar
2	Acacia Senegal	Khair
3	Albizia lebeck	Kala siris
4	Albizia procera	Safed siris
5	Alslonia scholaris	Chatim
6	Ailanthus excelsa	Arusa
7	Azadiracta indica	Neem
8	Bauhinia purpurea	Kachnar
9	Bombax ceiba	Semal
10	Butea monosperma	Dhak
11	Cassia fistula	Amaltas
12	Cassia siamea	Kassod
13	Casuarina equisetifolia	Jungli Saru
14	Callistemon speciosus	Bottle Brush
15	Crataeva nurvala	Baruna
16	Dalbergia sissoo	Shisham
17	Delonix regia	Gulmohar
18	Diospyros cordifolia	Bistendu
19	Erythrina arborescens	Roringe
20	Eucalyptus globosus	Nilgiri/Safeda
21	Ficus benghalensis	Bargad
22	Ficus religiosa	Pipal
23	Ficus palmata	Anjir
24	Ficus glomerata	Gullor

Sl. No.	Scientific Names	Common Names
25	<i>Holoptelea integrifolia</i>	Papri
26	<i>Pithecellobium dulce</i>	Jungle Jalebi
27	<i>Leucaena leucocephala</i>	Safed babul
28	<i>Magnolia champaka</i>	Champa
29	<i>Mangifera indica</i>	Aam
30	<i>Mimusops elengi</i>	Maulsari
31	<i>Melia azedarach</i>	Bakain
32	<i>Moringa oleifera</i>	Sohanjana
33	<i>Morus alba</i>	Toot
34	<i>Millingtonia hortensis</i>	Akas neem
35	<i>Mitragyna parvifolia</i>	Phaldu
36	<i>Parkinsonia aculeata</i>	Ram Babul
37	<i>Phoenix sylvestris</i>	Khazoor
38	<i>Pongamia pinnata</i>	Karanj
39	<i>Prosopis juliflora</i>	Khejri
40	<i>Prosopis cineraria</i>	Jand
41	<i>Populus deltoides</i>	Poplar
42	<i>Polyalthia longifolia</i>	Debdaru
43	<i>Putranjiva roxburghii</i>	Jivanputra
44	<i>Salix tetrastratica</i>	Willow
45	<i>Syzygium cumini</i>	Jamun
46	<i>Tamarindus indica</i>	Imli
47	<i>Tectona grandis</i>	Sagun
48	<i>Terminalia arjuna</i>	Arjun
49	<i>Terminalia belerica</i>	Bahera
50	<i>Thevetia peruviana</i>	Karabi

List of Fauna identified

Sl. No.	Common Name	Scientific Name
<b>Mammals</b>		
1	Black Rat	Rattus rattus
2	Common Mongoose	Herpestes edwardsii
3	Five Striped Palm Squirrel	Funambulus pennanii
4	Little Indian field mouse	Mus booduga
5	Indian Hare	Lepus nigricollis
6	Monkey	Maccaca mulata
7	Jackal	Canis aureus
8	Bat	Rousettus leschenaultia
<b>Amphibians</b>		
9	Indian pond frog	Rana hexadactyla
10	Common Indian Toad	Duttaphrynus melanostictus
11	Indian Bull Frog	Hoplobatrachus tigerinus
12	Indian Skipper Frog	Euphlyctis cyanophlyctis
13	Toad	Bufo bufo
14	Indian Cricket Frog	Rana limnocharis
15	Common Frog	Rana tigrina
<b>Reptiles</b>		
1	House gecko	Hemidactylus flaviviridis
2	Common garden lizard	Calotes versicolor
3	Brahminy skink	Mabuya carinata
4	Indian Cobra	Naja naja
5	Rat Snake	Ptyas mucosa
6	Garden Lizard	Calotus calotus
<b>Aves</b>		
1	House Crow	Corvus splendens

Sl. No.	Common Name	Scientific Name
2	Rock Pigeon	Columba livia
3	Jungle babbler	Turoides striatus
4	Common Myna	Acridotheres tristis
5	Green bee-eater	Merops orientalis
6	Indian roller	Coracias benshalensis
7	Black Drongo	Dicirus macrocercus
8	Little cormorant	Microcarbo niger
9	Common swift	Apus apus
10	House swift	Apus affinis
11	Cattle Egret	Bubulcus ibis
12	Little Egret	Egretta garzetta
13	Pond heron	Ardeola grayii
14	Red wattled lapwing	Vanellus indicus

ANNEXURE 01

**Indigenous Plants Purchase Receipt, Saharanpur, U.P.**

Cash / Bill Mob-9837169113  
9358302996

**MALIK NURSERY**

DEALS IN :- All Kind of Plants, Fruits  
Timber, Ornamental & Roses

Vill. Bishanpur Dara, Behat Road  
Rajbhaya Wali Road, Saharanpur-247001

No. 712 Dated. 18-12-22

M/S फूल मंडल

Qty.	Particular	Rate	Amount	
			Rs.	P.
	95			
	30 = 140 x 250 =		35000	
	96 = 120 x 250 =		30000	
			65000/-	

\*\* Subject to Saharanpur Jurisdiction Only.

Signature \_\_\_\_\_ Prop. \_\_\_\_\_

Reg - 230/2019  
MUZUP

H.O.  
SIMLI  
MUZAFFARNAGAR

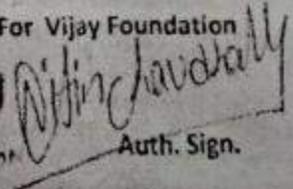
  
VIJAY FOUNDATION  
AFFORESTATION LANDSCAPES  
NOIDA - MUZAFFARNAGAR - DEHRADUN

DATE - 26.12.2022

Invoice

Sold To,  
M/s Star Mining  
Saharanpur  
Uttar Pradesh

Quantity	Particular	Rate	Amount	
			Rs.	P.
3000/Sappling	SOIL BED PREPRATION SAPPLING PLANTATION BY MIYAWAKI METHOD	150/- Per Sappling	4,50,000	00
Four Lac Fifty Thousand Only/-		TOTAL	4,50,000	00

For Vijay Foundation  
  
Auth. Sign.

8077870789  
E-MAIL : vijay.foundation2020@gmail.com

## Plantation Activity









## Water Sprinkling and Haul Route Maintenance





Jan 12, 2023 14:49:52

30°14'11.016"N 77°31'40.122"E

6GPJ+R53, Bartha Korasi, Uttar Pradesh 247121, India

SITE OFFICERoyalty Office

Dustbin Facility



Developed Green Belt





First Aid Facility at Site Office



Water Sprinkling on unpaved haul route



## **ANNEXURE – 02**

**Letter Of Intent issued by DM,  
Saharanpur**

कार्यालय जिलाधिकारी, सहारनपुर।  
(खनन अनुभाग)

पत्र संख्या- 3213 / खनन/2019-20

दिनांक- 30/12/2019

खनन पट्टा हेतु सहमति पत्र  
(Letter of Intent)

मेसर्स स्टार माइन्स  
पता सी-5, ठकीकत नगर  
निकट ओल्ड सेल्स टेक्स आफिस,  
सहारनपुर  
पार्टनर श्री दीपक चौधरी

शासनादेश संख्या 2168/86-2019-57(स)/2017टी0सी0-1 लखनऊ दिनांक 09.10.2019 के द्वारा प्रदेश में नदी तल में उपलब्ध उप खनिज बालू/गौरम/बजरी आदि के क्षेत्रों को ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से पांच वर्ष की अवधि हेतु परिहार पर स्वीकृत किये जाने हेतु जनपद सहारनपुर के पान बरथा कोरसी गाटा संख्या 1 क्षेत्रफल-36.00 हे० में 756000 घ०मी० बालू/बजरी/बोल्डर का खनन पट्टा स्वीकृत किये जाने हेतु विज्ञप्ति संख्या 1259/खनिज/2019-20 दिनांक 01.11.2019 एम०एस०टी०सी० के ई-ऑक्शन पोर्टल [www.miscecommerce.com](http://www.miscecommerce.com) पर उपरोक्त करते हुए ई-निविदा सह ई-नीलामी आमंत्रित की गयी थी। ई-निविदा सह ई-नीलामी की कार्यवाही केन्द्र सरकार द्वारा अधिकृत नोडल एजेंसी एम०एस०टी०सी० द्वारा निर्धारित समय अर्थात् 09.12.2019 को एम०एस०टी०सी० के ई-मेल पत्र दिनांक 16.12.2019 द्वारा अवगत कराया गया है कि-

तहसील	नदी का नाम	ग्राम का नाम	गाटा संख्या	क्षेत्रफल(हे०में)
सदर	पमुना	बरथा कोरसी	1	36 हे०

उपरोक्त में आपके द्वारा ई-नीलामी में अधिकतम ऑफर रु० 138/- प्रति घनमीटर की गयी आपके द्वारा ग्राम बरथा कोरसी हेतु बालू/बजरी/बोल्डर की मात्रा 7,56,000 घनमीटर की कुल धनराशि रु० 10,43,28,000/- प्रथम वर्ष हेतु दी गयी है।

- निर्बन्धनों एवं शर्तों का पालन करने के लिए प्रतिभूति के प्रथम वर्ष के लिए बोली की तत्काल धनराशि का 25 प्रतिशत प्रतिभूति की धनराशि रु० 2,60,82,000/- तथा 20 प्रतिशत धनराशि रु० 2,06,65,600/- प्रथम वर्ष की पहली किस्त के रूप में दो कार्य दिवसों के अन्दर खनन कार्यालय में बैंक ड्राफ्ट के माध्यम से जमा करना होगा। आपका जमा पूरा न होने पर जमा की दिव अर्नेस्ट मनी रु० 2,07,90,000/- को समायोजित करते हुए अवशेष धनराशि रु० 2,61,57,800/- जमा करना होगा। यदि लेंटर ऑफ इन्टेन्ट जारी करने के दो कार्य दिवसों में अवशेष धनराशि जमा करने में आप असफल होते हैं तो आप द्वारा जमा अर्नेस्ट मनी राज्य सरकार के पक्ष में जब्त कर ली जाएगी तथा आफरदाता द्वारा इस संबंध में प्रस्तुत कोई शिकायत अथवा प्रत्यावेदन पर विचार नहीं किया जायेगा।
- उपखनिज का पट्टा पांच वर्ष हेतु जारी किया जायेगा। प्रथम वर्ष की धनराशि रु० 10,43,28,000/- तथा अनुपर्वी वर्षों में प्रत्येक वर्ष पिछले वर्ष की ई-नीलामी की देय धनराशि पर 10 प्रतिशत की वृद्धि करते हुए देय होगी।
- प्रथम वर्ष के लिये शेष 80 प्रतिशत पट्टा धनराशि एवं आगामी वर्षों के लिए पट्टा धनराशि उ०प्र० उप खनिज परिहार नियमावली 1963 (यथा संशोधित) में निर्धारित पंचम अनुसूची के अनुसार राज्य सरकार समय समय पर निर्धारित प्रक्रिया के अनुसार देय होगी; देय किस्त की धनराशि जमा न करने की दशा में नियम 59 के अनुसार देय धनराशि पर निघमानुसार ब्याज सहित वसूल की जायेगी।
- लेंटर ऑफ इन्टेन्ट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० लखनऊ के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन

UPSEHAUN N  
M.Sc. L. P.A.E.I.A. 1987  
Mining & En. Documents Dept.  
ROR, DNR/185/200. A  
& ROR/FDCM/No. 31C. 318



- 3 -

- (1) The weight bridge device should use the MQTT protocol to transmit data.  
 (2) The Weight bridge device should transmit data over the internet to IOT infrastructure in cloud.
- 17- पट्टाधारक तीन मीटर की गहराई अथवा जलस्तर में से जो कम हो से अधिक गहराई में खनन सक्रियता नहीं करेगा।
- 18- जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जाएगा।
- 19- नदी की जल धारा में सक्शन लिफ्ट आदि मशीन द्वारा खनन कार्य नहीं किया जाएगा।
- 20- स्वीकृत क्षेत्र के अन्दर जहाँ हरिहवन प्रपत्र निर्गत किया जायेगा वहाँ पर खननों का विकल्प मूल्य प्रदर्शित किया जाएगा।
- 21- यदि पट्टाधारक द्वारा नियमों व खनन पट्टा पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना सामला बताने की युक्तियुक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- 22- उपरोक्त उपखनिज परिहार नियमवली, 1963 के नियम 67 के अधीन भूमि को स्वामियों को प्रतिकर पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय होगा।
- 23- पट्टा धारक द्वारा पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर कार्यालय में जमा करने के उपरान्त ही अनुमति प्राप्त कर खनन प्रारम्भ किया जाएगा।
- 24- राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो यह पट्टाधारक को मान्य होगा।
- 25- माननीय उच्च न्यायालय, माउ राष्ट्रीय हरित अधिकरण अथवा माननीय सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।



संख्या व दिनांक लघुसूक्तानुसार

प्रतिलिपि- 1-प्रमुख राधिव, भूतत्व एवं खनिकर्म शासन लखनऊ, को सादर सूचनाार्थ।

2-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उपरोक्त खनिज भवन लखनऊ को सूचनाार्थ।

4

जिलाधिकारी  
सहारनपुर

U.P.S. CHAUHAN  
 M.Sc. L.B. F.A.E. E.I.R. Co. 2  
 10/10/2019  
 R.P. 10/10/2019  
 & R.P. 10/10/2019

कार्यालय जिलाधिकारी, सहारनपुर।  
(खनन अनुभाग)

पत्र संख्या:- 5236 / खनन/2019-20

दिनांक:- 06/01/2020

खनन पट्टा हेतु सहमति पत्र (संशोधित)  
(Letter of Intent)

मेसर्स स्टार माइन्स  
पता सी-3, हकीकत नगर  
निकट ओल्ड सेल्स टेक्स आफिस,  
सहारनपुर  
पार्टनर श्री दीपक चौधरी

इस कार्यालय पत्र संख्या 3213/खनन/2019-20 दिनांक 30.12.2019 द्वारा आपको ग्राम बरधा कौरसी के गाटा संख्या 1 एका 36.00 हेठु खनन पट्टा हेतु सहमति पत्र (Letter of Intent) जारी किया गया है, जिसमें तहसील का नाम सादर, लिपिकीय त्रुटिपत्र अंकित हो गया है, जिसके स्थान पर तहसील बेहद पढा जाए। उक्त खनन पट्टा हेतु निर्गत सहमति पत्र दिनांक 30.12.2019 में दिये गये निर्बंधन व शर्तें पूर्ववत् लागू रहेंगी।

खान अधिकारी  
कृते जिलाधिकारी  
सहारनपुर

संख्या व दिनांक उपरोक्तानुसार  
प्रतिलिपि:-

1. प्रमुख सचिव भूतत्व एवं खनिकर्म शासन लखनऊ, को सादर सूचनार्थ।
2. निदेशक भूतत्व एवं खनिकर्म निदेशालय, उ०प्र० खनिज भवन लखनऊ को सूचनार्थ।

खान अधिकारी  
कृते जिलाधिकारी  
सहारनपुर

U.P.S. CHAUHAN  
M.Sc. LL.B. F.A.E., E.A.A. J. J.C.  
Mining & En. Formations Dept.  
R.O.P. EDW 165, 200  
& R.O.P. N.P.C.M. 10, 010 010

## Directorate of Environment, U.P.

Vineet Khand-1, Gdmti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Deepak Chaudhari,  
C-3, Hakeekat Nagar, Near Old Tax Sales Office,  
Saharanpur, Behat, Saharanpur, U.P- 244701

Ref. No. 843/Parya/SEIAA/5989-5653/2020

Date: 26 March, 2021

**Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village-Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).**

Dear Sir,

Please refer to your application/letter dated 03-05-2020, 29-05-2020, 15-10-2020, 25-11-2020, 04-12-2020, 11-12-2020, 19-02-2021 & 15-01-2021 addressed to the Secretary, SEAC, Directorate of Environment, U.P., Lucknow on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 09-12-2020 & 19-02-2021 and SEIAA meeting 10-03-2021.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made informed the committee that:-

1. The environmental clearance is sought for Sand/Bajari/Boulder Mining at Gata No.-1, Village-Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 157/Parya/SEAC/5653/2019 dated 30/06/2020.
3. The public hearing was organized on 19/10/2020. Final EIA report submitted by the project proponent on 25/11/2020.
4. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN 58603/2020
2.	File No. allotted by SEIAA, UP	5989/5653
3.	Name of Proponent	M/s Star Mines Partner Sri Deepak Chaudhari
4.	Full correspondence address of proponent and mobile no.	C-33, Hakikat Nagar, Near Old Sales Tax Office Saharanpur
5.	Name of Project	Area-36.00 Ha For Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines
6.	Project Location(Plot.Khsra/Gata No.)	Gata No.-1
7.	Name of Village	BarthaKorsi
8.	Tehsil	Behat
9.	District	Saharanpur
10.	Name of River	Yamuna River
11.	Name of Minor Mineral	Sand/Bajari/Boulder
12.	Sanctioned Lease Area (in Ha.)	36.00 Ha.
13.	Max. & Min mRL within lease area	304.0 mRL in & 297.0 mRL
14.	Pillar Coordinates (Verified by DMO)	
	Point	
	Latitude	30°14'0.94"N
	Longitude	77°31'13.91"N



		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		H	30°14'9.19"N	77°31'2.18"N
		Workable Area		
		Point	Latitude	Longitude
		A	30°14'0.94"N	77°31'13.91"N
		B	30°14'16.50"N	77°31'24.43"N
		C	30°14'13.69"N	77°31'31.19"N
		D	30°14'19.59"N	77°31'37.85"N
		E	30°14'37.10"N	77°31'40.80"N
		F	30°14'39.19"N	77°31'36.25"N
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		Non-Workable Area		
		G	30°14'26.08"N	77°31'29.05"N
		G-1	30°14'19.61"N	77°31'24.67"N
		G-2	30°14'18.03"N	77°31'18.83"N
		G-3	30°14'14.79"N	77°31'13.38"N
		G-4	30°14'09.60"N	77°31'8.74"N
		H-1	30°14'6.60"N	77°31'5.65"N
		H	30°14'9.19"N	77°31'2.18"N
15.	Total Geological Reserves	12,51,498m <sup>3</sup> /Annum		
16.	Total Mineable Reserve	7,67,814m <sup>3</sup> /Annum		
17.	Total Proposed Production inLOI	7,56,000m <sup>3</sup> /Annum		
18.	Proposed Production /year	Year	Production	
		1 <sup>st</sup>	7,56,000m <sup>3</sup> /Annum	
		2 <sup>nd</sup>	7,56,000m <sup>3</sup> /Annum	
		3 <sup>rd</sup>	7,56,000m <sup>3</sup> /Annum	
		4 <sup>th</sup>	7,56,000m <sup>3</sup> /Annum	
		5 <sup>th</sup>	7,56,000m <sup>3</sup> /Annum	
		Total	37,80,000 m <sup>3</sup>	
19.	Sanctioned Period of Mine lease	5Years		
20.	Production of mine/day	3360m <sup>3</sup> /Day		
21.	Method of Mining	Open cast Manual / Semi Mechanized Mining Method		
22.	No. of working days	225 Days		
23.	Working hours/day	8 Hours		
24.	No. of worker	150 Worker		
25.	No. of vehicies movement/day	373Trucks / Day (Depending on market demand)		
26.	Type of Land	Govt. Land		



27.	Ultimate of Depth of Mining	3.00 m	
28.	Nearest metalled road from site	3.30Km	
29.	Water Requirement	PURPOSE	REQUIREMENT (KLD)
		Drinking	1.50 KLD
		Suppression of dust	12.00 KLD
		Plantation	4.70 KLD
		Others (if any)	
	Total	18.20(18.00 approx KLD)	
30.	Name of QCI Accredited Consultant with QCI No and period of validity.	Ind Tech House Consult QCI No.- NABET/EIA/1821/RA0098 Period of Validity- 31-01-2021	
31.	Any litigation pending against the project or land in any court	No	
32.	Details of 500 m Cluster Map & Certificate verified by Mining Officer	Letter No-3676/ Khanij /2020 Date- 12.03.2020	
33.	Details of Lease Area in approved DSR	(Sr. No: 5)	
34.	Proposed CER cost	2% of total project cost ieRs 2,66,000	
35.	Proposed EMP cost	27.34 Lakhs	
36.	Length and breadth of Haul Road	1000 mtr Length & 6m width haulage road	
37.	No. of Trees to be Planted	1188 Trees	

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee meeting held on 09-12-2020 & 19-02-2021 on the above said project, the State Level Environment Impact Assessment Authority meetings held on 10-03-2021 has decided to grant the Environmental Clearance to the title project for collection of 7,56,000m<sup>3</sup> /Annum is proposed lease area 36.00 ha subject to effective implementation of the following General Conditions and specific conditions:

**General condition:**

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall again required prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.



7. Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Regional office, MoEF, Gol, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF notification no. GSR/826(E) dt. 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
11. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to day hours time only.
15. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the MoEF, Gol, Lucknow and State Pollution Control Board
19. The Regional Office, MoEF, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set a documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF, Gol, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA,U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.



**Specific Conditions:**

1. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
2. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
3. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
4. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
5. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
6. This environmental clearance does not create or verify any claim of applicant on the proposed site/activity.
7. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05ha, the E.C issued will stand revoked.
8. This environmental clearance shall be subject to valid lease in favour of project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
9. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan.
10. Explosive cannot be stored on the site.
11. A comprehensive EIA including mining areas within 15 K.M. to assess impact of the mining activity on the surrounding area shall be undertaken and report submitted to this Authority within one year.
12. No two pits shall be simultaneously worked i.e. before the first is exhausted andreclamation work completed, no mineral bearing area shall be worked.
13. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.
14. Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.
15. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
16. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programmebesides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF&CC, Gol, Lucknowevery year.
17. Blast vibrations study shall be conducted and a observation report submitted to the Regional office, MoE&CC, Gol, Lucknow and UPPCB within six months. The report shall also include measures for prevention of blasting associated impact on nearby houses and agricultural fields.
18. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the day time only.
19. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.

\_\_\_\_\_  
*Handwritten signature*

20. Maintenance of village roads used for transportation of minerals are to be done by the company regularly at its own expenses. The roads shall be black topped.
21. Rain water harvesting shall be undertaken to recharge the ground water source.
22. Status of implementation shall be submitted to the Regional Office, MoEF&CC, GoI, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
23. Self environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.
24. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
25. Trenches / garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs, if any flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.
26. Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de- silted at regular intervals.
27. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Regional Office, MoEF, GoI, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.
28. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office, MoEF&CC, GoI, Lucknow and U.P. Pollution Control Board regularly.
29. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
30. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers.
31. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
32. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required.



33. The project proponent will ensure for providing employment to local people as per requirement, necessary protection measures around the mine pit and waste dump and garland drain around the mine pit and waste dump.
34. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
35. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.
36. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board on six monthly basis.
37. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.
38. Permission for abstraction of ground water shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority and Regional Director, Central Ground Water Board.
39. The waste water from the mine shall be treated to conform to the prescribed standards before discharging in to the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, Central Pollution Control Board and the State Pollution Control Board.
40. Hydro geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
41. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
42. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.
43. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Regional office, Ministry of Environment & Forests, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
44. Project Proponent shall explore the possibility of using solar energy where ever possible.
45. Commitment towards CER has to be followed strictly.
46. Regular health check-up record of the mine workers has to be maintained at site in a proper register. It should be made available for inspection whenever asked.
47. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB and other Govt. Agencies from time to time.
48. The blasting will be done only after getting the permission from the Mining Department.



You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)  
Member Secretary, SEIAA

Ref. No...../Parya/SEIAA/5989-5653/2019

Dated: As above

**Copy for Information and necessary action to:**

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Saharanpur, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA

To,

Shri Deepak Chaudhari,  
C-3, Hakeekat Nagar, Near Old Tax Sales Office,  
Saharanpur, Behat, Saharanpur, U.P- 244701

**Directorate of Environment, U.P.**

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

Ref. No. 396...../Parya/SEIAA/5989-5653/2020

Date: 30 December, 2021

**Sub: Environmental Clearance for Proposed Sand/Bajari/Boulder Mining at Gata No.-1, Village- Barthakorsi, Tehsil- Behat ,District- Saharanpur, U.P. M/s Star Mines (Leased Area -36.00 Ha).**

Dear Sir,

Please refer to your application/letter dated 26-10-2021 related to subject the subject as above. The case was considered in SEIAA meeting held on 17-12-2021 in which SEIAA gone through the letter of the project proponent dated 26.10.2021 regarding minute correction in the issued EC no- 843/Parya/SEAC/5989-5653/2020 date 26-03-2021. SEIAA noted that there is typographical error in the geo-coordinates i.e. along with longitude "N" (north) is written instead of "E" (East). Hence SEIAA opined to correct the same in the issued EC.

Rest all the content of Environmental Clearance letter no. 843/Parya/SEAC/5989-5653/2018 date 26-03-2021 shall remain same.



**(Ajay Kumar Sharma)**  
Member Secretary, SEIAA

**No..... /Parya/SEIAA/5989-5653/2020 dated: As above**

**Copy, through email, for information and necessary action to –**

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – [soenvups@rediffmail.com](mailto:soenvups@rediffmail.com))
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – [sudheer.ch@gov.in](mailto:sudheer.ch@gov.in))
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – [rocz.lko-mef@nic.in](mailto:rocz.lko-mef@nic.in))
4. Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - [dgmupexp@gmail.com](mailto:dgmupexp@gmail.com))
5. District Magistrate, Saharanpur, Uttar Pradesh.
6. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – [ms@uppcb.com](mailto:ms@uppcb.com))
7. Copy to Web Master for uploading on PARIVESH Portal.
8. Copy for Guard File.

  
**(Ajay Kumar Sharma)**  
Member Secretary, SEIAA

कार्यालय जिलाधिकारी सहारनपुर।  
(खनन अनुभाग)

पत्रांक:-6228/खनन लिपिक/2020-21

दिनांक 01 अप्रैल, 2021

कार्यालय आदेश

इस कार्यालय के पत्र संख्या-3212/खनिज/2019-20 दिनांक 30.12.2019 द्वारा मैसर्स स्टार माइन्स पता सी-3, हकीकत नगर निकट आल्ड सेल्स टेक्स आफिस, सहारनपुर के पक्ष में 5 वर्षीय खनन पट्टा ग्राम बरथा कोरसी के गाटा संख्या-01 रकबा-36.00 है० हेतु सहमति पत्र निर्गत किया गया था। मैसर्स स्टार माइन्स पता सी-3, हकीकत नगर निकट आल्ड सेल्स टेक्स आफिस, सहारनपुर द्वारा दिनांक 01.04.2021 को पट्टा विलेख का निष्पादन कराया जा चुका है। निष्पादित पट्टा विलेख में ईगित शर्तों तथा प्रतिबन्धों के अधीन रहते हुए दिनांक 01.04.2021 से 31.03.2026 तक की अवधि हेतु खनन कार्य करने की अनुमति प्रदान की जाती है।

खान अधिकारी  
सहारनपुर।

संख्य एवं दिनांक उपरोक्तनुसार  
प्रतिलिपि:-

1. वरिष्ठ पुलिस अधीक्षक, सहारनपुर महोदय को सूचनार्थ प्रेषित।
2. उपजिलाधिकारी बेहट।
3. तहसीलदार बेहट।
4. थानाध्यक्ष मिर्जापुर/बेहट
5. मैसर्स स्टार माइन्स पता-3, हकीकत नगर निकट ओल्ड सेल्स टेक्स ऑफिस सहारनपुर को अनुपालनार्थ प्रेषित।

  
11/4/21  
खान अधिकारी  
सहारनपुर।

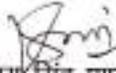
## **ANNEXURE – 03**

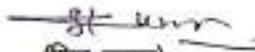
# **JOINT DEMARCATION REPORT**

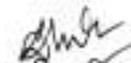
कार्यालय जिलाधिकारी सहारनपुर (खनन अनुभाग) के पत्र संख्या-898/ख0अनु0/सीमांकन दिनांक 10.10.2022 के अनुपालन में मैसर्स स्टार माइन्स पता सी-3, हकीकत नगर निकट ओल्ड सेल्स टेक्स आफिस, सहारनपुर उ0प्र0 के पक्ष में स्वीकृत खनन पट्टा क्षेत्र तहसील बेहट ग्राम बरथा कोरसी के गाटा सं0-1 रकबा-36.00हे0 (यमुना नदी) का सीमांकन पट्टाधारक की उपस्थिति में खनन विभाग एवं राजस्व विभाग द्वारा दिनांक 20.10.2022 को ग्राम बरथा कोरसी का सीमांकन जियो कोर्डिनेट्स के अनुसार किया गया। मौके पर उपस्थित पट्टाधारक को सीमांकित क्षेत्र के चिह्निकित सीमास्तम्भ बिन्दुओं पर सीमास्तम्भ लगाकर 07 दिनों के अन्दर लिखित रूप में जिलाधिकारी कार्यालय, खनन अनुभाग को सूचित करने के निर्देश दिये गये। क्षेत्र के सीमास्तम्भों के कोर्डिनेट्स निम्न प्रकार हैं:-

Name of Pillars	Latitude	Longitude
A	30° 14' 00.94"	77° 31' 13.91"
B	30° 14' 16.50"	77° 31' 24.43"
C	30° 14' 13.69"	77° 31' 31.19"
D	30° 14' 19.59"	77° 31' 37.85"
E	30° 14' 37.10"	77° 31' 40.80"
F	30° 14' 39.19"	77° 31' 36.25"
G	30° 14' 26.08"	77° 31' 29.05"
H	30° 14' 09.19"	77° 31' 02.18"

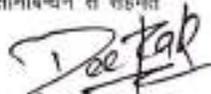
आख्या आवश्यक कार्यवाही हेतु प्रेषित।

  
(विजय सिंह पुण्डीर)  
लेखपाल ग्राम बरथा  
कोरसी  
सहारनपुर।

  
(शिव कुमार)  
सर्वेक्षक  
सहारनपुर।

  
खान अधिकारी  
सहारनपुर।  
  
उपजिलाधिकारी  
बेहट।  
  
बेहट।

सीमाबन्धन से सहमत

  
हस्ताक्षर पट्टाधारक

दीपक चौधरी

## **ANNEXURE – 04**

**LEASE DEED PERIOD  
(01-04-2021 TO 31-03-2026)**



सत्यमेव जयते

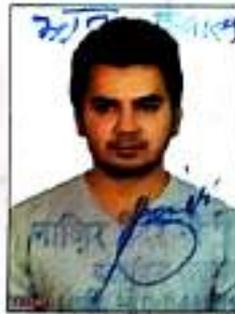
# INDIA NON JUDICIAL

## Government of Uttar Pradesh

e-Stamp

Ravi  
01/04/20213364  
21

Certificate No. : IN-UP57068289669225T  
 Certificate Issued Date : 01-Apr-2021 11:20 AM  
 Account Reference : NEWIMPACC (SV)/ up14105604/ SAHARANPUR/ UP-SH  
 Unique Doc. Reference : SUBIN-UPUP1410560401481509205672T  
 Purchased by : MS STAR MINES  
 Description of Document : Article 35 Lease  
 Property Description : LAND GATA NO. 01, AREA 36 HECT. AT VILLAGE BARTHA KORSI, TEH. BEHAT, DIST.- SAHARANPUR  
 Consideration Price (Rs.) :  
 First Party : DISTRICT MAGISTRATE SAHARANPUR  
 Second Party : MS STAR MINES  
 Stamp Duty Paid By : MS STAR MINES  
 Stamp Duty Amount(Rs.) : 1,27,38,660  
 (One Crore Twenty Seven Lakh Thirty Eight Thousand Six Hundred And Sixty only)



Please write or type below this line.....

प्रपत्र- एम.एम. 6

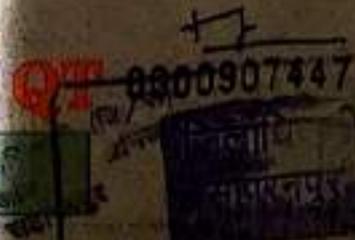
खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज दिनांक 01-04-2021 दिन गुरुवार को उत्तर प्रदेश के राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिसे पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्ताकिती भी समझे जायेंगे), एक पक्ष और

Handwritten signature  
 STAR MINES  
 C-3, Hakikat Nagar  
 Near Old Sales Tax Office  
 Saharanpur (U.P.)

Handwritten signature  
 जिला खनन अधिकारी  
 सहारनपुर

Handwritten signature  
 अंपर जिला  
 प्रमारी



यदि पट्टेदार निबन्धक फर्म हो: (1) श्री भानू कर्णवाल पुत्र श्री संजय कर्णवाल निवासी 9 इन्द्रपुरी कालोनी, बेहट रोड थाना कोतवाली नगर, सहारनपुर (35 प्रतिशत हिस्सेदारी) (2) श्री दीपक चौधरी पुत्र श्री वेदपाल निवासी गली नं० 2 दयाल कालोनी, हकीकत नगर, सहारनपुर (35 प्रतिशत हिस्सेदारी) एवं (3) श्री रविन्द्र कुमार मलिक पुत्र श्री घीर सिंह मलिक निवासी 2बी/3065/1, जैन कालेज रोड, प्रधुमन नगर, सहारनपुर (30 प्रतिशत हिस्सेदारी) जो सभी इण्डियन पार्टनरशिप एक्ट, 1932 (एक्ट संख्या 9, 1932) के अधीन निबन्धित फर्म मेसर्स स्टार माईन्स के नाम और रूप के अधीन भागीदारी में कारोबार कर रहे हैं और जिसका निबन्धित कार्यालय सी-3, हकीकत नगर, निकट सेल्स टैक्स आफिस, सहारनपुर, उ०प्र० 247001 में है (जिन्हें आगे "लाइसेन्सधारी" कहा गया है) (जिस पदावलि के अन्तर्गत, यदि संदर्भ से ऐसा ग्राह्य हो, उक्त समस्त भागीदार, उसके अपने-अपने दायद, निष्पादक तथा विधिक प्रतिनिधि भी समझे जायेंगे)

दूसरा पक्ष

उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार किये गये नीलामी में 7,56,000 घन मीटर उपखनिज बालू/बजरी/बोल्डर के लिए पट्टेदार द्वारा ₹ 138/- प्रति घन मीटर की दर से प्रथम वर्ष हेतु ₹ 10,43,28,000/- तथा अनुवर्ती वर्षों में गत वर्ष की देय धनराशि पर 10 प्रतिशत वृद्धि करके देय होगा। राज्य सरकार द्वारा खनन पट्टे के लिए 05 वर्ष के निमित्त एतदधीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 36.00 है० पांच वर्षों के लिए स्वीकार कर लिया गया है और उसने/उन्होंने प्रतिभूति स्वरूप ₹ 2,60,82,000/- तथा प्रथम किरत ₹ 2,08,65,600/- कुल धनराशि ₹ 4,69,47,600/- कोषागार चालान संख्या वी 700031 दिनांक 06.02.2020, चालान संख्या ए 200028 दिनांक 02.01.2020 एवं चालान संख्या ए 200014 दिनांक 02.01.2020 द्वारा राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिये गये पट्टेदार की ओर से भुगतान किये जाने वाले, पालन तथा सम्पादन किये जाने वाले स्वामित्वों, प्रसविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार को निम्नलिखित प्रदान और पट्टान्तरित करता है।

उपखनिज बालू/बजरी/बोल्डर (नदी का नाम यमुना) (यहां खनिज/खनिजों का उल्लेख किया जाय) जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है, की समस्त खान तल्प (bed) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, के साथ जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा। जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेष अधिकारों का प्रयोग तथा उपयोग करने के बारे में हो सिवाय इसके और इसमें से

**STAR MINES**  
C-3, Hakikat Nagar  
Near Old Sales Tax Office  
Saharanpur (J.P.)

जिलाधिकारी  
सहारनपुर

आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेष अधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 01-04-2021 से 31-03-2026 (पांच वर्ष हेतु) की आगामी अवधि के लिए पट्टेदार की एतद्वारा दिए गए पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकालने लगे और राज्य सरकार को उक्त अनुसूचि के भाग-2 में उल्लिखित स्वामियों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्वारा राज्य सरकार के साथ प्रसंविदा करता है/ करते हैं और राज्य सरकार एतद्वारा पट्टेदार/ पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्वारा इसके साथ दिये गये पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला सहारनपुर की तहसील बेहट के अन्तर्गत स्थित ग्राम बरथा कोरसी (यमुना नदी) में (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें गाटा सं० 1 रकबा 36.00 हे० क्षेत्रफल है और जिसका चित्रण इसमें संलग्न नक्शों में किया गया है और उसे लाल रंग से रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं:-

खनन क्षेत्र का कोआर्डिनेट्स:-

ग्राम >	बरथाकोरसी	
Cordinates	Latitude	Longitude
A	30°14'00.94"	77°31'13.91"
B	30°14'16.50"	77°31'24.43"
C	30°14'13.69"	77°31'31.19"
D	30°14'19.59"	77°31'37.85"
E	30°14'37.10"	77°31'40.80"
F	30°14'39.19"	77°31'36.25"
G	30°14'26.08"	77°31'29.05"

*[Handwritten Signature]*

**SPAT. MINES Dept.**  
G-3, Haryana Nagar  
Near Old Sales Tax Office  
Saharanpur (U.P.)

*[Handwritten Signature]*  
जिला खनन अधिकारी  
सहारनपुर  
*[Handwritten Signature]*  
जिला प्रशासक (वि.सं.)  
सहारनपुर  
*[Handwritten Signature]*  
जिलाधिकारी  
सहारनपुर

H	30°14'09.19"	77°31'02.18"
---	--------------	--------------

और जिसे एतद्द्वारा "उक्त भू-खण्ड" कहा गया है।

### भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिये गये क्षेत्र में उसके/उनके द्वारा हटाये गये मिश्रित उपखनिज बालू/बोल्डर/बजरी (यमुना नदी) के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा/करेंगे।

### (पंचम अनुसूची)

जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची

### नियम - 27(3)

जमा की जाने वाली धनराशि का माह	माहवार देय धनराशि का विवरण				
	प्रथम वर्ष 2021-22 की किस्त रू० 10,43,28,000/-	द्वितीय वर्ष 2022-23 की किस्त रू० 11,47,60,800/-	तृतीय वर्ष 2023-24 की किस्त रू० 12,62,36,880/-	चतुर्थ वर्ष 2024-25 की किस्त रू० 13,88,60,568/-	पंचम वर्ष 2025-26 की किस्त रू० 15,27,46,825/-
01, April	2,08,65,600/- जमा है।	2,29,52,160/-	2,52,47,376/-	2,77,72,114/-	3,05,49,325/-
01, May	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, June	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, October	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, November	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, December	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, January	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, February	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-
01, March	1,04,32,800/-	1,14,76,080/-	1,26,23,688/-	1,38,86,057/-	1,52,74,663/-

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किस्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा घातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और रवत्व शुल्क, 01 खनिज रियायत शुल्क और

*[Handwritten Signature]*

*Rudrone*  
**STAR MINES**  
C-3, Hakikat Nagar  
Near Old Sales Tax Office  
Saharanpur (U.P.)

*[Handwritten Signature]*

*[Handwritten Signature]*  
जिला खनिज अधिकारी  
सहारनपुर

*[Handwritten Signature]*  
जिला अधिकारी  
सहारनपुर

स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।) नियम 58 (2) के अन्तर्गत कुल देय धनराशि के सापेक्ष प्रतिभूति धनराशि का समायोजन करने के पश्चात् अवशेष धनराशि का वसूली प्रमाण पत्र जारी किया जायेगा।

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन पत्र (present) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार/पट्टेदारों द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

### भाग-3

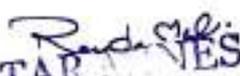
#### सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है : (1) यदि पट्टेदार उत्तर प्रदेश उपखनिज (परिहार) नियमावली, 1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करें तो राज्य सरकार द्वारा पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार/पट्टेदारों को उन्हें भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा/हटायेगें : (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात् तीन कलेण्डर मास के भीतर (जब तक की पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाय) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम एक कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर मास में अपने की लाभ के लिए ऐसे सभी या किसी मशीन संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (convenience) को उखाड़ सकता है/सकते हैं और हटा सकता है/सकते हैं, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात् तीन मास के अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती—(3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात् तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें



STAR   
C-3, Habitation near  
Near Old Saharanpur office  
Saharanpur (U.P.)



  
जिला खनिज अधिकारी  
सहारनपुर

  
अपर जिला अधिकारी (खनिज)  
प्रमाण पत्र जारी करने के लिए  
सहारनपुर

और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में यदि वे ऐसे लिखित नोटिस देने के पश्चात् जिसमें जिलाधिकारी द्वारा पट्टेदार/ पट्टेदारों से उन्हें हटाने की अपेक्षा की गयी हो एक कलेण्डर मास के भीतर पट्टेदार/ पट्टेदारों द्वारा न उठाये जाये, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गयी और प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार/पट्टेदारों को कोई हिसाब दिये बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

**नोटिस :-** (4) इस उपस्थापन-पत्र द्वारा पट्टेदार/ पट्टेदारों को दिये जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जायेगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करें/करें, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार/पट्टेदारों को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके/उनके अभिलिखित पते पर या भारत में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे/दें और प्रत्येक ऐसी तामील पट्टेदार/पट्टेदारों पर उचित तथा वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके/उनके न तो आपत्ति की जायेगी और न उसे उपाहृत (challenged) किया जाएगा।

(5) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टा क्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

(6) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएं प्रारम्भ करेगा और तत्पश्चात् जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।

(7) पट्टा धारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार आई0वी0आर0 सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का उठा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे

*[Handwritten Signature]*

*Rad. M. Deetab*  
**STAR MINES**  
 C-3, Hakibhat, Saharanpur  
 Near Old S...  
 Saharanpur (U.P.)

*[Handwritten Signature]*  
 जिला खनन अधिकारी  
 सहारनपुर

*[Handwritten Signature]*  
 जिला खनन अधिकारी  
 सहारनपुर

चालू रूप से अनुरक्षित रखेगा। पट्टाधारक उक्त आई0वी0आर0 सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम - 66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।

- (8) खनन पट्टाधारक खनन क्षेत्र में निगरानी के लिए 360° कोण पर दृष्टिता रिकार्डिंग के योग्य PTZ कैमरा स्वयं के व्यय पर लगाया जाएगा तथा समस्त रिकार्डिंग को कम से कम 30 दिन तक रखा जाएगा और नियम 66 के उपबन्धों के अधीन यथा उपबन्धित प्राधिकृत अधिकारी के समक्ष उक्त रिकार्डिंग उपलब्ध करायेगा साथ ही PTZ कैमरे को निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त साफ्टवेयर से इन्टीग्रेट करायेगा।
- (9) पट्टाधारक प्रत्येक वाहन को ई0-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0 एफ0 आई0 डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हें सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 1963 के नियम - 59 के अन्तर्गत शास्ति का भागीदार होगा।
- (10) तृतीय अनुसूची के प्रपत्र ई-एम0एम0-11 / परिवहन प्रपत्र एम0एम0-11 में खनिज की मात्रा के साथ खनिमूख मूल्य को अंकित करना अनिवार्य है।
- (11) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन न्यास, सहारनपुर के निर्धारित खाते में नियमानुसार देय धनराशि एवं देय किस्त के सापेक्ष आयकर के मद में टी0डी0एस0 जमा करना अनिवार्य होगा।
- (12) उपखनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (13) पट्टेदार 03 मीटर की गहराई अथवा जलस्तर में से जो भी कम हो, से अधिक गहराई में खनन संक्रियाएँ नहीं करेगा।
- (14) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (15) नदी की जल धारा में सक्शन मशीन, लिफ्टर आदि मशीनों द्वारा खनन कार्य नहीं किया जायेगा।



**STAR LINES**  
C-3, H... Nagar  
Near Old S... Office  
Saharanpur (U.P.)



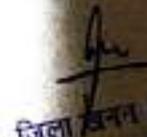
  
जिला खनन अधिकारी  
सहारनपुर  
अपर जिला  
प्रमारी

  
जिलाधिकारी  
सहारनपुर

- (16) खनन संकियाओं में नदी की जलधारा को छोड़कर पर्यावरण अनापत्ति प्रमाण पत्र में विनिर्दिष्ट शर्तों के अनुसार मशीनों का प्रयोग किया जा सकता है।
- (17) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (18) भारत सरकार द्वारा निर्धारित मानकों के अनुसार पट्टाधारक द्वारा फीडिंग की जायेगी।
- (19) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (20) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (21) उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम-34 (6) के अर्न्तगत वित्तीय आश्वासन की रकम नियमानुसार जमा करेगा।
- (22) उ०प्र० उपखनिज परिहार नियमावली 1963 के नियम 67 के अधीन भूमि के स्वामियों को प्रतिकार पाने का अधिकार होगा, जो भू-स्वामियों एवं पट्टेधारक के मध्य तय हो।
- (23) पट्टाधारक उ०प्र० उपखनिज परिहार नियमावली 1963 (यथा संशोधित) के नियम 29क के प्राविधानों में इंगित शर्तों के अन्तर्गत खनन पट्टे का अभ्यर्पण कर सकते हैं।
- (24) खदान के निकासी स्थल पर तौल मशीन लगवाकर निदेशालय में स्थापित कमाण्ड सेन्टर में प्रयुक्त आर्टिफिशियल इन्टेलीजेन्स युक्त सॉफ्टवेयर से इन्टीग्रेट करेगा, इन्टीग्रेसन के तौल मशीन में निम्न Features का होना अनिवार्य है।  
1- The weigh bridge device should use the MQTT protocol to transmit data.  
2- The weigh bridge device should transmit data over the internet to IOT infrastructure in cloud.
- (25) मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।
- (26) नियमों एवं शर्तों के उल्लंघन के परिणाम स्वरूप यदि कोई वाद अथवा अपराधिक प्रक्रिया योजित होती है तो इसकी सम्पूर्ण जिम्मेदारी पट्टाधारक की होगी एवं यदि इस सम्बन्ध में कोई व्यय होता है तो उसका वहन पट्टाधारक द्वारा किया जायेगा।



*Rud me. Deetab*  
STAR BUSINESS  
C-3, H...  
Near Old  
Sahar...

  
जिला खनन अधिकारी  
सहारनपुर  
उपखनिज अधिकारी  
सहारनपुर  
जिलाधिकारी  
सहारनपुर

राज्य सरकार अथवा केन्द्र सरकार द्वारा यदि नियमों/अधिनियमों में कोई संशोधन होता है अथवा कोई शर्त अथवा विधि प्रख्यापित की जाती है तो वह पट्टाधारकों को मान्य होगा।

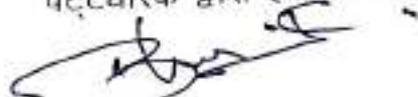
(28) राज्य स्तरीय पर्यावरण समाघात प्राधिकरण के पत्र सं० 843/पर्या०/एसआईए/5989-5653 दिनांक 26.03.2021 में इंगित शर्तों का पालन हेतु पट्टेधारक बाध्य होगा।

स्टाम्प शुल्क : स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व प्रथम वर्ष की धनराशि रू० 10,43,28,000/- द्वितीय वर्ष की धनराशि रू० 11,47,60,800/- तृतीय वर्ष की धनराशि रू० 12,62,36,880/- चतुर्थ वर्ष की धनराशि रू० 13,88,60,568/- पंचम वर्ष की धनराशि रू० 15,27,46,625/- कुल धनराशि रू० 63,69,32,873/- होती है, पर 2 प्रतिशत की दर से 1,27,38,660/- का स्टाम्प प्रस्तुत किया गया है।

इनके साक्ष्य के रूप में यह उपस्थापन-पत्र एतदधीन आई हुई रीति से ऊपर उल्लिखित दिनांक और वर्ष को निष्पादित किया गया है।

पट्टेधारक द्वारा हस्ताक्षरित

उत्तर प्रदेश के राज्यपाल के लिए और उनकी ओर से

  
भानू कर्णवाल

  
दीपक चौधरी

नं० 953666656

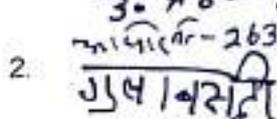
  
रविन्द्र कुमार  
STAR MINES  
C-3, Haldikot Nagar  
गवाह Near Old Sales Office  
Saharanpur (U.P.)

गवाह

जिलाधिकारी  
सहारनपुर

1. S/o - विरेन्द्र सिंह, छपरडी, सहारनपुर, 1

उ. प्र० - 247001.

2.   
गोपाल चौधरी

S/o - राम सिंह, हाउस नंबर - 2  
रामदासपुर उर्फ नामल, नामल,  
सहारनपुर - उ. प्र०

आधार नं० - 5738 9035 1558

2.

  
अपर जिलाधिकारी (वि/सा)  
प्रभाषी अधिकारी धानज  
सहारनपुर



जिला खनन अधिकारी  
सहारनपुर



राजेश कुमार मिश्रा

दिनांक - 6-04-21



**Government of India**  
**Form GST REG-06**  
[See Rule 10(1)]

**Registration Certificate**

**Registration Number :09ADSF9153K1Z3**

1.	Legal Name	STAR MINES			
2.	Trade Name, if any	STAR MINES			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	C 3, HAKIKAT NAGAR, NEAR OLD SALES TAX OFFICE, Saharanpur, Uttar Pradesh, 247001			
5.	Date of Liability	27/02/2019			
6.	Date of Validity	From	27/02/2019	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	13/03/2021			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

**This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 13/03/2021 .**

**Details of Additional Place of Business(s)**

GSTIN 09ADSF9153K1Z3

Legal Name STAR MINES

Trade Name, if any STAR MINES

Total Number of Additional Places of Business(s) in the State 0



GSTIN 09ADSF9153K1Z3  
 Legal Name STAR MINES  
 Trade Name, if any STAR MINES

**Details of Managing / Authorized Partners**

1		Name	DEEPAK CHAUDHARY
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	BHANU KARNWAL
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	RAVINDER KUMAR MALIK
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

## **ANNEXURE – 05**

**Ground Water Board NOC  
(21/07/2022 TO 20/07/2027)**



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

## Form 8 (C)

[See Rule 8(1)]

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC037075

VALID FROM 21/07/2022 TO 20/07/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

<b>Registration No.: 202206000233</b>			
<b>Name of the Owner</b>	SHRIDEEPAK CHAUDHARI		
<b>Designation</b> पद	Authorized Signatory	<b>Company Name</b> कंपनी का नाम	STAR MINES
<b>Company Address</b> कंपनी का पता	GATA NO.1, VILL-BARTHA KORSI, TEHSIL BEHAT SAHARAN	<b>Authorization Letter</b> प्राधिकार पत्र	Download
<b>Address of the Applicant</b>	gata no 01, bartha korsi, behat, saharanpur	<b>Application Form Serial No.</b>	SRNP0622NIN0065
<b>Date of Submission</b>	06/06/2022	<b>Specimen Signature</b>	
<b>Location Particulars</b>			
<b>District</b>	Saharanpur	<b>Block</b>	SADHULI KADEEM
<b>Plot No./Khasra No.</b>	GATA NO.1, VILL-BARTHA KORSI	<b>Municipality/Corporation</b>	No
<b>Ward No./Holding No.</b>			TEHSIL BEHAT SAHARANPUR U.P.
<b>Particular of the Proposed Well and Pumping Device</b>			
<b>Date of Construction/Sinking of the Well</b>	30/07/2022		
<b>Type of Well</b>	Tube Well/Boring	<b>Depth of the Well (In meter)</b>	36.00
<b>Purpose of well</b>	Industrial	<b>Assembly Size(For Tube Well)</b>	
<b>Strainer Position (For Tube Well)</b>			
<b>Type of Pump Used</b>	Submersible	<b>H.P. of the Pump</b>	1.00

<b>Operational Device</b>	Electric Motor	<b>Rate of Withdrawal (m<sup>3</sup>/hr.)</b>	6.00
<b>Date of Energization (In Case of Electric Pump)</b>		30/07/2022	
<b>Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):</b>	6.00	<b>Maximum Allowable Running Hours Per Day:</b>	3.00
<b>Maximum Allowable Annual Extraction of Ground Water:</b>			4050.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

### GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.

- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- 
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup>/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- 
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup>/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :23/07/2022

Place:Saharanpur

**This certificate is electronically generated and does not require digital signature**



414 12-Jan-2023 1:44:30 pm 78  
30°14'16.494"N 77°31'34.362"E  
228° SW  
Altitude:250.0m  
Speed:1.6km/h  
Index number: 14



# Water Supply Log Book

PHOTO No. \_\_\_\_\_  
DATE [ ] [ ] [ ] [ ] [ ] [ ]

Date	Start time	Off time	Reading	Total Reading
26/12/22	10:30 Am	3:30 Pm	5	5
27/12/22	9:00 Am	4:00 Pm	7	12
28/12/22	9:30 Am	3:30 Pm	6	18
29/12/22	10:00 Am	4:00 Pm	6	24
30/12/22	10:30 Am	4:30 Pm	6	30
31/12/22	9:00 Pm	4:00 Pm	7	37
01/01/23	9:00 Am	4:00 Pm	7	44
02/01/23	9:30 Am	3:30 Pm	6	50
03/01/23	10:30 Am	3:30 Pm	5	55
05/01/23	10:00 Am	4:00 Pm	6	61
06/01/23	9:30 Am	4:30 Pm	7	68
11/01/23	9:30 Am	01:30 Pm	4	72

## **ANNEXURE – 06**

**Pollution Control Board CTO  
(18/12/2021 to 31/12/2025)**



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 145253/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2021**

**Dated : 30/12/2021**

**To ,**

Shri SHRIDEEPAK CHAUDHARI  
M/s MS STAR MINES  
Yamuna River, SAHARANPUR,247121  
SAHARANPUR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MS STAR MINES**

Reference Application No. 14461141

Dated : 30/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MS STAR MINES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 18/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Chief Environmental Officer (Circle 3)**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Circle 3)**

## U.P. Pollution Control Board

Dated : 30/12/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of River bed Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	1 X 25 KVA	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.
2. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated 26.03.2021.
3. The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.
4. Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.
5. Provisions of the replenishment study submitted by the project proponent have to be strictly complied with.
6. This CTO shall be strictly subject to the orders to be passed from time to time in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT" with respect to the unit.
7. The unit shall strictly comply with all the clauses of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
8. Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.
9. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled
10. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.
13. Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.
14. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
15. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
16. In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.
17. The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
18. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
19. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
20. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.

21. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
22. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
23. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.
24. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.
25. Mining should not be done by the project proponent after sunset or at night.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environmental Officer (Circle 3)**



**UTTAR PRADESH POLLUTION CONTROL BOARD**

**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 145252/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2021**

**Dated : 30/12/2021**

**To ,**

Shri SHRIDEEPAK CHAUDHARI  
M/s MS STAR MINES  
Yamuna River, SAHARANPUR,247121  
SAHARANPUR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MS STAR MINES**

**Reference Application No :14461112**

**Dated :30/12/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MS STAR MINES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 18/12/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

**Chief Environmental Officer (Circle 3)**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Saharanpur to ensure the compliance of the conditions imposed in the certificate.

**Chief Environmental Officer (Circle 3)**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.MS STAR MINES vide

Consent Order No. 14461112/ Water

Dated : 30/12/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Mining of Sand/Bajri/Boulder-7,56,000 cubic Meter /Annum. .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	1.5 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	1.5 KLD
2	Total Suspended Solids	AS PER E(P) RULES, 1986
3	BOD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	COD	AS PER E(P) RULES, 1986

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 cubic Meter /Annum.
2. Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated-26.03.2021.
3. The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.
4. Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.
5. Provisions of the replenishment study submitted by the project proponent have to be strictly complied with.
6. This CTO shall be strictly subject to the orders to be passed time to time in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT" with respect to the unit.
7. The unit shall strictly comply with all the provisions of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
8. Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.
9. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled
10. If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.
11. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.
13. Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.
14. Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.
15. The unit shall strictly comply with all the provisions of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.
16. To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.
17. The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.
18. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.
19. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
20. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
21. The unit shall obtain prior consents in the event of any addition of new emission generation

sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

22. Industry shall not use more than 1.5 KLD for domestic purpose, 12 KLD for dust suppression and 4.7 KLD for plantation. Water shall not be used in any manufacturing process in the industry.

23. This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.

24. The mining work should be done by the project proponent in such a way that the contour of the river is not changed.

25. Mining should not be done by the project proponent after sunset or at night.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environmental Officer (Circle 3)**

**M/S STAR MINES**

Gata No.:- 1, Village Bartha Korsi Tehsil- Behat, Distt.-Saharanpur 247121

Ref No.:- 47/22

Date:- 07/06/22

Handwritten signature and date: 07/06/22

To,

R.O.

U.P. Pollution control board, Kapil vihar

Saharanpur (U.P)

**Subject:- Submission of Compliance report 2022.**

We are submitting this compliance report to Pollution control board to the R.O Regional Officer Saharanpur, Uttar Pradesh Pollution control board Saharanpur.

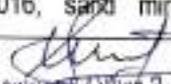
M/S Star Mines

Handwritten signature and title: Deedar Partner

## COMPLIANCE REPORT TO SPECIFIC CONDITIONS – CTO – WATER

Ref No. 145252/UPPCB/Saharanpur(UPPCBRO)/CTO/water/SAHARANPUR/2021  
Dated 30.12.2021

SI No.	SPECIFIC CONDITIONS	COMPLIANCE STATUS
1	This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.	The environmental clearance for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum for 5 years has been issued by SEIAA, U.P. the lease holder will be ensuring the lease operations for the sanctioned production as per EC, approved mining plan and CTO issued..
2	Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated 26.03.2021	All such conditions has already been complied and also the compliance are in regular process
3	The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.	The ground water will be sourced through local nearby vendors having valid permission from concerned authorities and the mode of transportation will be hired daily basis water tankers.
4	Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.	The said appeal has been disposed Hon'ble National Green Tribunal in order dated 10.05.2022.
5	Provisions of the replenishment study submitted by the project proponent have to be strictly complied with	The replenishment study was conducted as per MoEF&CC SSMMG 2016, sand mining

  
 Regional Office 30/12/2021  
 Pollution Control Nagda  
 Kapi Vihar Saharanpur

		2020 guidelines and report has been submitted to concerned authorities with findings and recommendation with all the principles related to replenishment, recharge and scientific mining shall be complied.
6	This CTO shall be strictly subject to the orders to be passed from time to time in Appeal No15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT* with respect to the unit.	The said appeal has been disposed Hon'ble National Green Tribunal in order dated 10.05.2022.
7	The unit shall strictly comply with all the clauses of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.	The unit will strictly comply with all the clauses of the notarized affidavit and further in connection with Hon'ble National Green Tribunal in order dated 10.05.2022.
8	Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.	All such conditions has already been complied and also the compliance are in regular process.
9	If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled	If any conditions imposed in this regards shall be agreeable.
10	If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.	If any conditions imposed in this regards shall be agreeable.
11	Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals,	The same has been complied and Supporting photographs

	Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.	has been attached as <b>Annexure A-2</b>
12	The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.	The unit has already obtained the amended copy of Environmental Clearance. The copy is annexed. <b>Annexure A-3</b>
13	Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.	If any conditions imposed in this regards shall be agreeable.
14	Units CTO may be withdrawn anytime by the UPPCB in case of non compliance of any conditions or in the case of a verified complaint against the unit.	If any direction given to the unit shall be agreeable.
15	The unit shall strictly comply with all the clauses of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.	The unit will strictly comply with all the clauses of the notarized affidavit and further in connection with Hon'ble National Green Tribunal in order dated 10.05.2022.
16	To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.	To ensure control on fugitive dust emission water sprinkler and dust arrester has be installed on the site and Supporting photographs has been attached as <b>Annexure A-2</b>
17	The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.	Noted and Agreed.
18	In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance	Noted and Agreed.

	with law.	
19	Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.	Noted and Agreed. This report is compliance to the said condition.
20	Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Noted and Agreed.
21	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	Noted and Agreed.
22	Industry shall not use more than 1.5 KLD for domestic purpose, 12 KLD for dust suppression and 4.7 KLD for plantation. Water shall not be used in any manufacturing process in the industry.	The water requirement shall be done as per the Environmental Clearance issued by SEIAA, U.P. and Since it is riverbed Sand/Bajri/Boulder mining project, thus, do not involve any of the manufacturing process.
23	This CTO will automatically stand cancelled on receipt of any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No119/2021 and I.A. No-120/2021) from time to time.	If any direction given to the unit shall be agreeable.
24	The mining work should be done by the project proponent in such a way that the contour of the river is not changed.	The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance. Thus, no change in the contour of the river.

25	Mining should not be done by the project proponent after sunset or at night.	The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance during the day hours only.
----	--	---

## COMPLIANCE REPORT TO SPECIFIC CONDITIONS – CTO – AIR

Ref No. 145253/UPPCB/Saharanpur(UPPCBRO)/CTO/air/SAHARANPUR/2021  
Dated 31.12.2021

Sl No.	SPECIFIC CONDITIONS	COMPLIANCE STATUS
1	This CTO is valid only for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum.	The environmental clearance for Mining of Sand/Bajri/Boulder-7,56,000 Cubic Meter /Annum for 5 years has been issued by SEIAA, U.P. the lease holder will be ensuring the lease operations for the sanctioned production as per EC, approved mining plan and CTO issued.
2	Industry shall comply the all condition of Environmental Clearance issued by SEIAA dated 26.03.2021	As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit six monthly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter, Six Monthly Compliance Reports should be submitted to the Regulatory

		Authority .
3	The ground water shall be abstracted after obtaining NOC from the SGWA and its copy may be submitted to the Board within 3 months.	The ground water will be sourced through local nearby vendors having valid permission from concerned authorities and the mode of transportation will be hired daily basis water tankers.
4	Industry shall be bound by the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No-119/2021 and I.A. No-120/2021) from time to time.	The said appeal has been disposed Hon'ble National Green Tribunal in order dated 10.05.2022.
5	Provisions of the replenishment study submitted by the project proponent have to be strictly complied with.	The replenishment study was conducted as per MoEF&CC SSMMG 2016, sand mining 2020 guidelines and report has been submitted to concerned authorities with findings and recommendation with all the principles related to replenishment, recharge and scientific mining shall be complied.
6	This CTO shall be strictly subject to the orders to be passed from time to time in Appeal No15/2021 (I.A. No-119/2021 and I.A. No-120/2021) by Hon'ble NGT* with respect to the unit.	The said appeal has been disposed Hon'ble National Green Tribunal in order dated 10.05.2022.
7	The unit shall strictly comply with all the clauses of the notarized affidavit dated 17.12.2021 as submitted by the project proponent.	The unit will strictly comply with all the clauses of the notarized affidavit and further in connection with Hon'ble National Green Tribunal in order dated 10.05.2022.

8	Unit must strictly comply with all the recommendations of the joint committee constituted by Hon'ble NGT before starting the mining operations.	All such conditions has already been complied and also the compliance are in regular process.
9	If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the CTO Water/Air issued by the Board shall be deemed cancelled.	If any conditions imposed in this regards shall be agreeable.
10	If the penalty of Rs. 11,00,50,840/- as recommended by the Joint Committee is confirmed by the Hon'ble NGT then the directions given by the Board vide letter no-H 43551/C-1/NGT-41/2019, dated-11.11.2019 will have to be complied with.	If any conditions imposed in this regards shall be agreeable.
11	Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.	The same has been complied and Supporting photographs has been attached as <b>Annexure A-2</b>
12	The unit obtains amended Environment Clearance from SEIAA and complies with all the conditions of modified E.C.	The unit has already obtained the amended copy of Environmental Clearance. The copy is annexed. <b>Annexure A-3</b>
13	Units CTO will be subject to following all the recommendations as proposed by the joint committee in its report dated 26.10.2021.	If any conditions imposed in this regards shall be agreeable.
14	Units CTO may be withdrawn anytime by the UPPCB in case of non-compliance of any conditions or in the case of a verified complaint against the unit.	If any direction given to the unit shall be agreeable.
15	To control the dust emission proper size water sprinkler and dust arrester shall be installed and its operation will be essential during the process period.	To ensure control on fugitive dust emission water sprinkler and dust arrester has be installed on the site and

		Supporting photographs has been attached as <b>Annexure A-2</b>
16	In case of D.G. Set operation it will ensure that any type of emission will not be the cause of public nuisance and environmental deterioration. The Canopy and proper exhaust stack shall maintained according to resides and human settlement of nearby area.	To ensure control on emission proper arrangements has be installed on the site and Supporting photographs has been attached.
17	The Board reserves the right to revoke this CTO which is being granted to the said industry at any time in case if the industry is violating any of the conditions of the consent to establish.	Noted and Agreed.
18	In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn in accordance with law.	Noted and Agreed.
19	Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.	Noted and Agreed. This report is compliance to the said condition.
20	Industry shall submit monitoring reports of all stacks and ambient air quality from a certified/approved laboratory under E.P. Act 1986 within a month of starting the commercial production in the plant.	Ambient Air Quality Monitoring report has been attached as annexure. <b>Annexure A-4</b>
21	Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Noted and Agreed.
22	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	Noted and Agreed.
23	This CTO will automatically stand cancelled on receipt of	If any direction given to the unit

	any complaint in future and on confirmation of investigation in the course of the complaint and non compliance of the directions/orders passed by Hon'ble National Green Tribunal in Appeal No-15/2021 (I.A. No119/2021 and I.A. No-120/2021) from time to time.	shall be agreeable.
24	The mining work should be done by the project proponent in such a way that the contour of the river is not changed.	The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance. Thus, no change in the contour of the river.
25	Mining should not be done by the project proponent after sunset or at night.	The mining is being conducted scientifically as per the approved mining plan and conditions of Environmental Clearance during the day hours only.



उत्तर प्रदेश UTTAR PRADESH

FE 251949

शपथ पत्र

सम्झः- मुख्य पर्यावरण अधिकारी (पुल-3),  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ (उ0प्र0)।

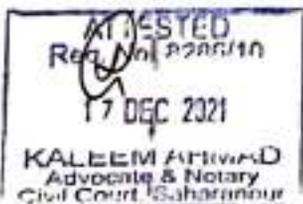
शपथकर्ता:- मै0 स्टार माइन्स द्वारा पार्टनर दीपक चौधरी पुत्र श्री वेदपाल सिंह निवासी सी-3, हकीकत नगर, सहारनपुर।

1. यह कि मेरा नाम एवं पता सब सच व सही है।
2. यह कि प्रार्थी द्वारा आपके कार्यालय में आप महोदय को अपने खनन क्षेत्र स्थित ग्राम बरथाकोरसी तहसील बेहट जिला सहारनपुर के पक्ष के संचालन सहमति (C.T.O) जारी करने के लिए आवेदन किया गया है, जिसके सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली (NGT) में एक वाद संख्या 15/2021 योजित है, जिसके अनुक्रम एवं संयुक्त जाँच आख्या में प्रार्थी पर 1,00,50,840/- (रु० ग्यारह करोड़ पचास हजार आठ सौ चालीस मात्र) पर्यावरण क्षति अधिरोपित किया गया है। परन्तु माननीय न्यायालय में वाद लम्बित है तथा अधिरोपित धनराशि अभी माननीय न्यायालय द्वारा स्वीकृत नहीं की गयी है। ऐसे में प्रार्थी का कार्य सुचारु रूप से चल सकें, उसके लिए संचालन सहमति (C.T.O) जारी किया जाना नितान्त आवश्यक है। उपरोक्त के सम्बन्ध में प्रार्थी शपथ करता है कि यदि अग्रिम नियत तिथि 04.01.2022 में प्रार्थी के विरुद्ध कोई निर्णय आता है तो प्रार्थी आपके द्वारा जारी संचालन सहमति (C.T.O) के अन्तर्गत कार्य संचालन नहीं करेगा।
3. यह कि शपथकर्ता उपरोक्त वर्णित प्रकरण के प्रकाश में सशर्त जारी संचालन सहमति (C.T.O) के अनुपालन के लिए सदैव उत्तरदायी रहेगा।
4. यह कि उपरोक्त सभी ब्यान शपथकर्ता के शुद्ध, इत्म एवं ज्ञान में सच व सही है। ईश्वर सच बोलने में शपथकर्ता की मदद करें।



दिनांक 17.12.2021

IDENTIFIED BY



For STAR MINES

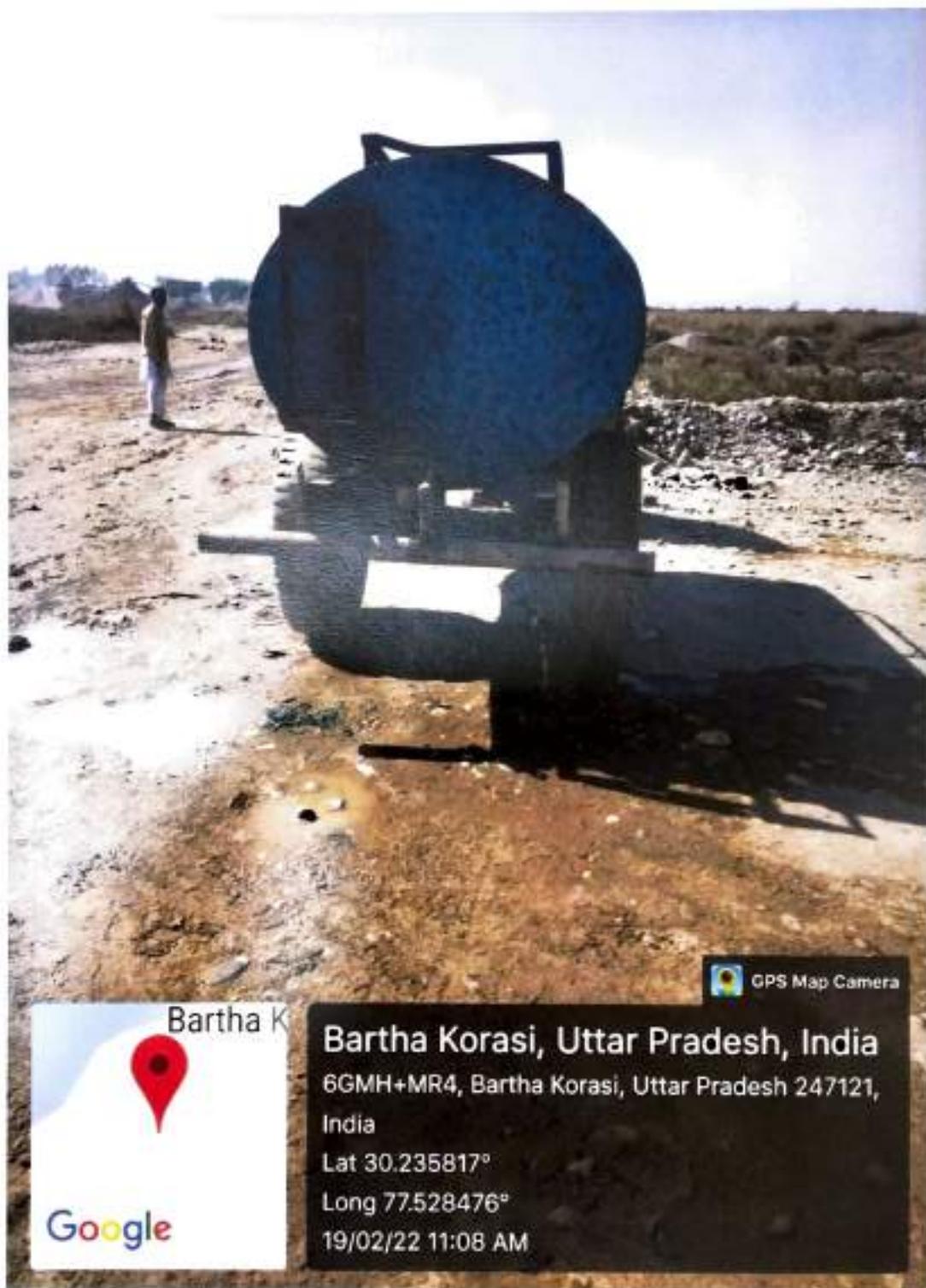
शपथकर्ता

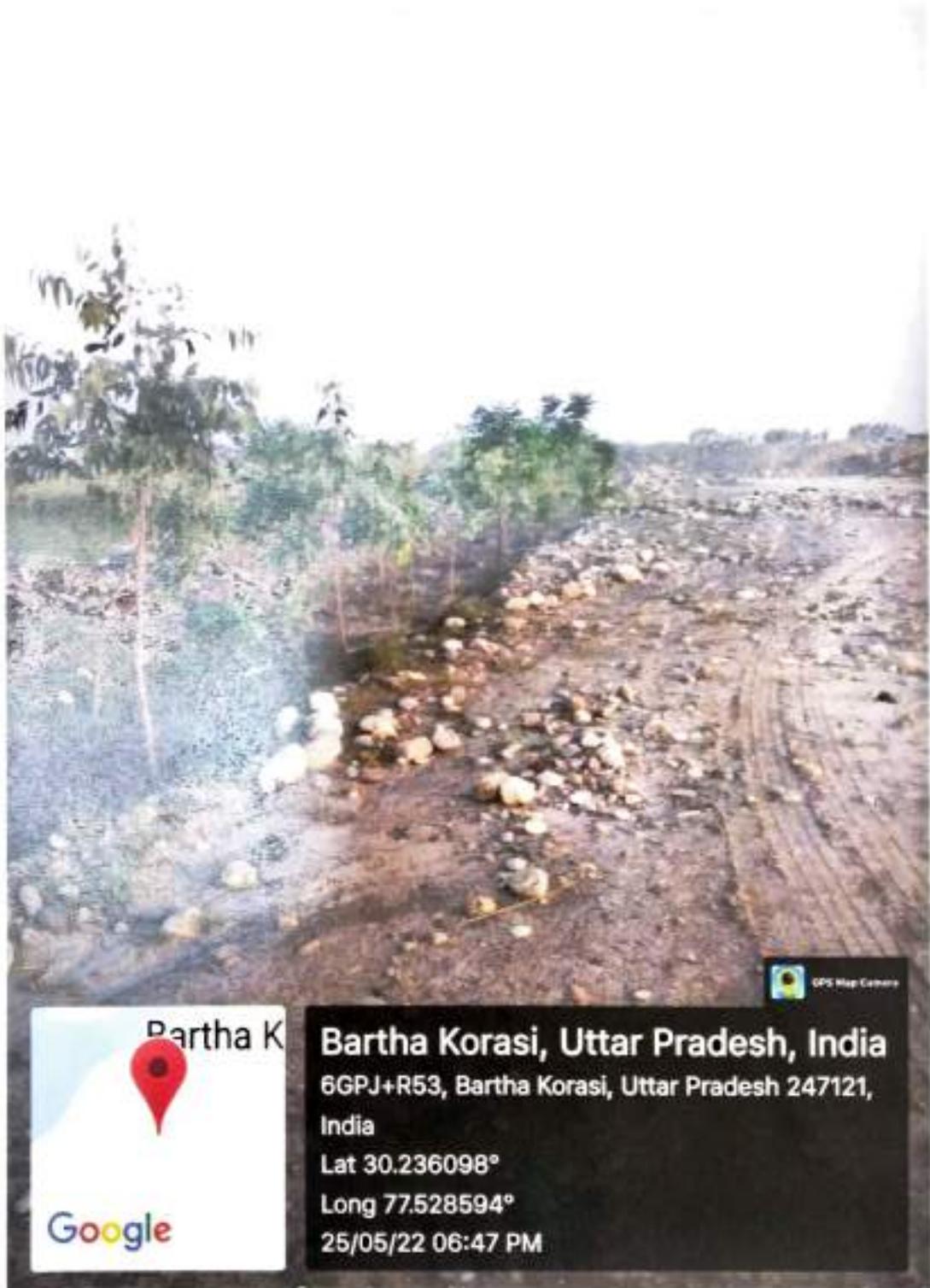
शपथकर्ता

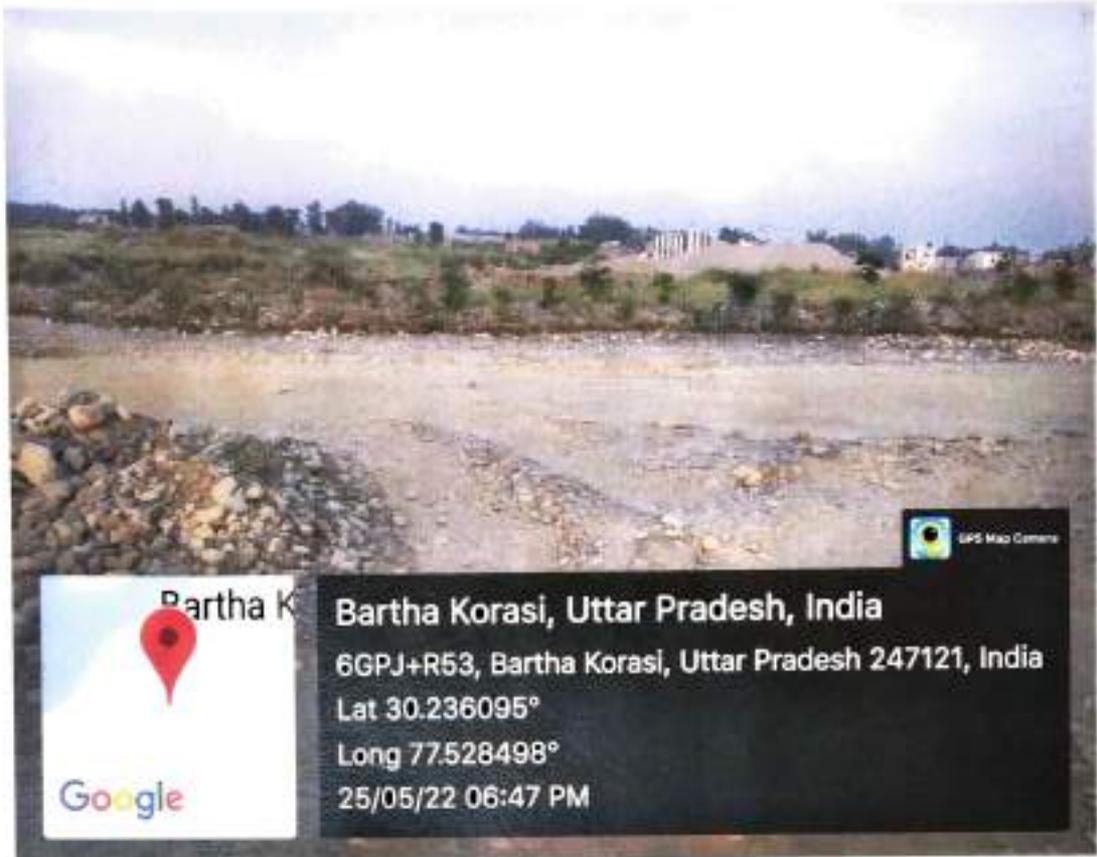
For STAR MINES

Partner

## SITE PHOTOGRAPHS

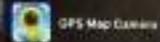








**Bartha Korasi, Uttar Pradesh, India**  
6GMH+MR4, Bartha Korasi, Uttar Pradesh  
247121, India  
Lat 30.235884°  
Long 77.528356°  
25/05/22 07:02 PM







Bartha Korasi, Uttar Pradesh, India

6GMH+MR4, Bartha Korasi, Uttar Pradesh 247121, India

Lat 30.235888°

Long 77.528377°

27/05/22 03:03 PM



Bartha Korasi, Uttar Pradesh, India

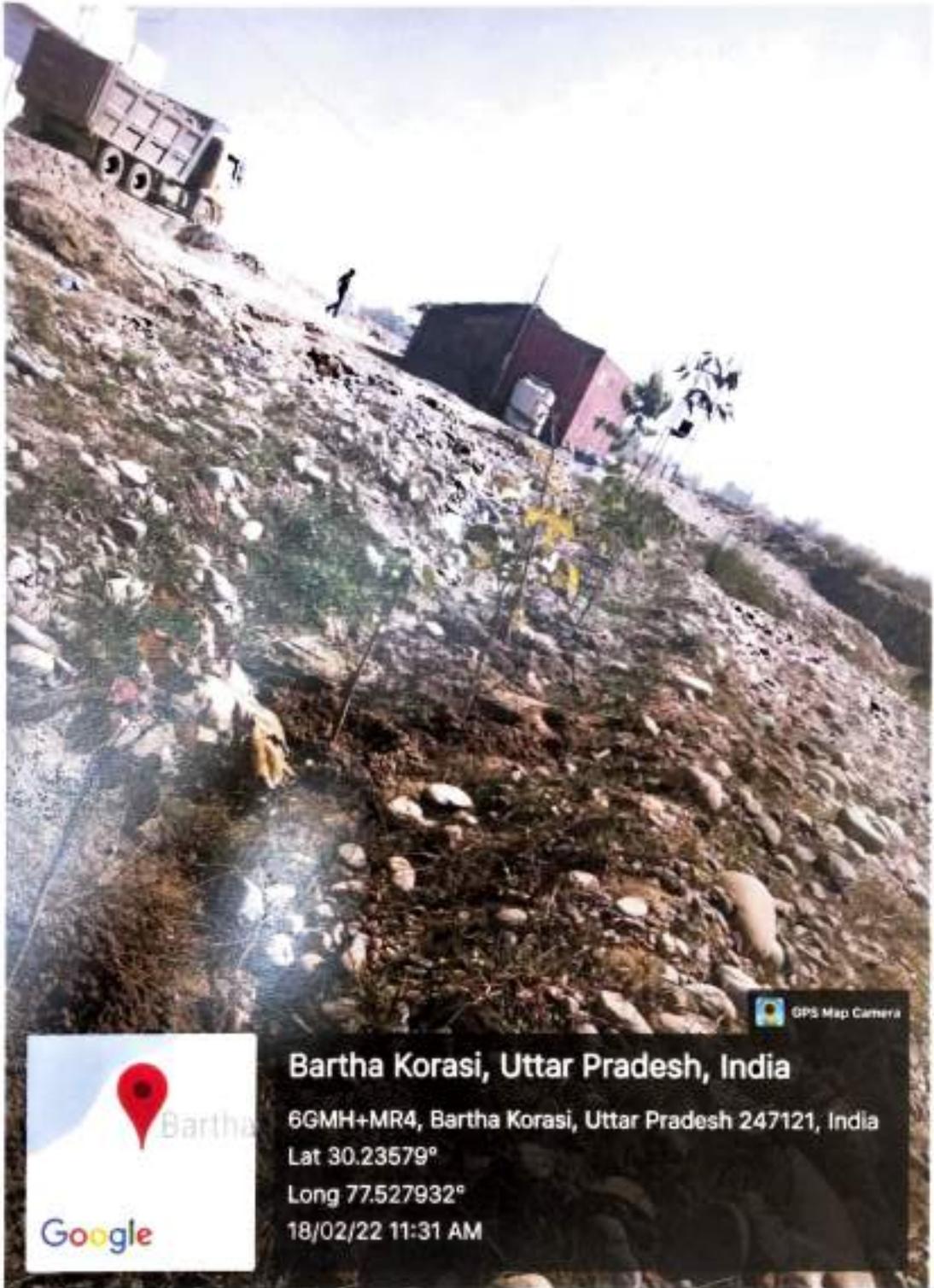
6GMH+MR4, Bartha Korasi, Uttar Pradesh 247121, India

Lat 30.235882°

Long 77.52837°

27/05/22 03:04 PM





**Bartha Korasi, Uttar Pradesh, India**

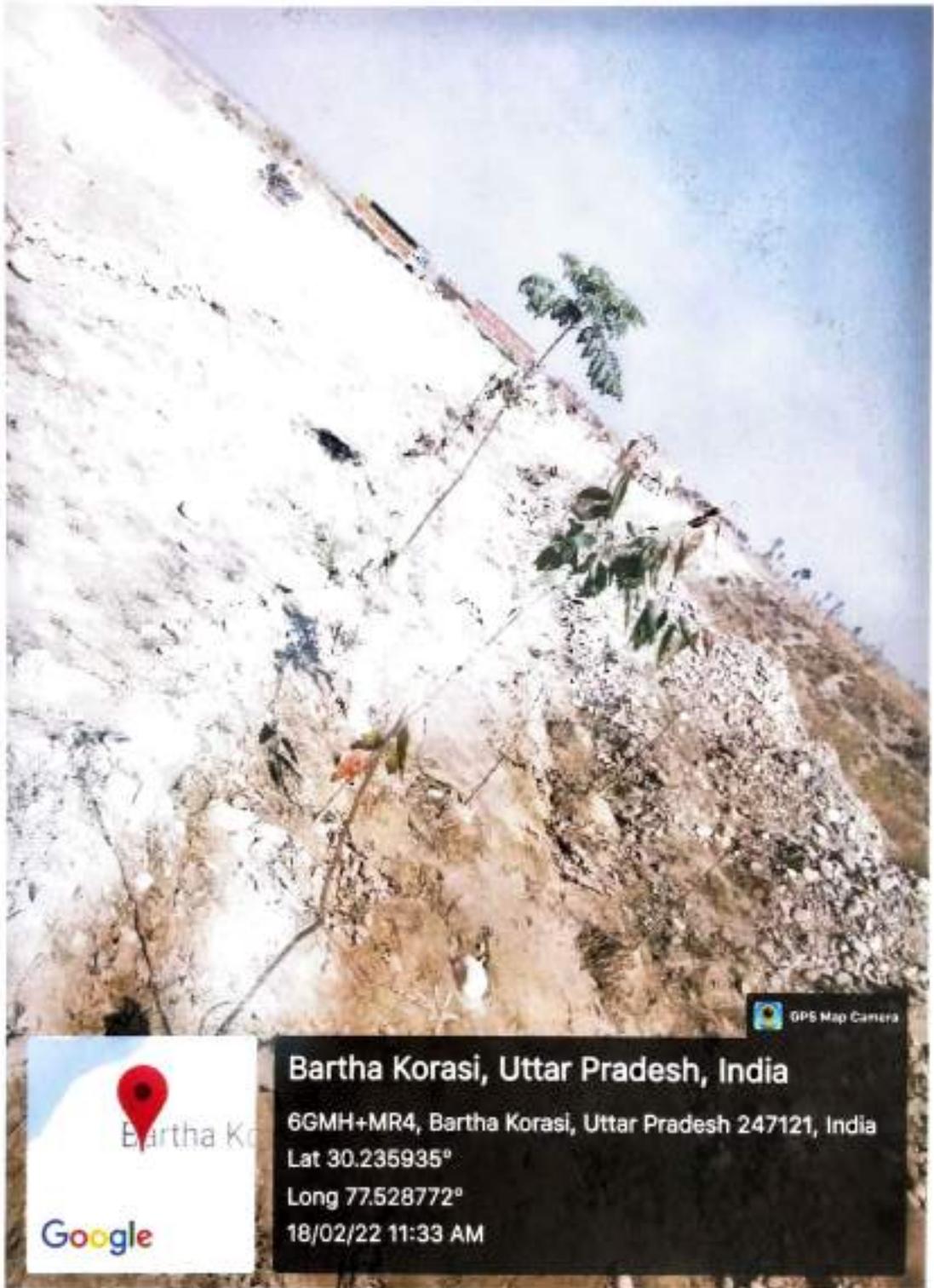
6GMH+MR4, Bartha Korasi, Uttar Pradesh 247121, India

Lat 30.23579°

Long 77.527932°

18/02/22 11:31 AM

GPS Map Camera





## **ANNEXURE – 07**

# **ENVIRONMENTAL MONITORING REPORTS**

DECEMBER - 2022

## TEST REPORT

### Ambient Air Quality Analysis

Report Code: AAQ-31122022-01	Issue Date: 31/12/2022
ISSUED TO : M/S. STAR MINES PARTNER - DEEPAK CHAUDHARY	
Project Name : Gatano, -I, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.) Lease Area -36.00 Ha.	
Sampling Protocol : UTRL/STP/AIR/01	Location : AQ1 (Project Site)
Analysis Duration : 05/12/2022 To 31/12/2022	Sample Drawn By : UTRL

### TEST RESULT

S.No	Date	Particulate Matter PM12 ( $\mu\text{g}/\text{m}^3$ )	Particulate Matter PM2.5 ( $\mu\text{g}/\text{m}^3$ )	Sulphur Dioxide SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Nitrogen Dioxide NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Carbon monoxide CO ( $\text{mg}/\text{m}^3$ )
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182( Part-X)
1	01/12/2022	101.48	62.35	12.10	22.41	0.53
2	04/12/2022	107.05	68.45	13.08	24.01	0.59
3	08/12/2022	102.95	61.08	11.43	24.05	0.52
4	11/12/2022	94.69	66.15	12.57	22.81	0.64
5	15/12/2022	107.26	67.29	10.89	24.91	0.57
6	18/12/2022	97.83	58.52	11.47	22.62	0.63
7	22/12/2022	109.09	64.48	12.66	23.71	0.55
8	25/12/2022	105.63	62.17	12.18	23.39	0.59
<b>Minimum</b>		<b>94.69</b>	<b>58.52</b>	<b>10.89</b>	<b>22.41</b>	<b>0.52</b>
<b>Maximum</b>		<b>109.09</b>	<b>68.45</b>	<b>13.08</b>	<b>24.91</b>	<b>0.64</b>
<b>Average</b>		<b>103.25</b>	<b>63.81</b>	<b>12.05</b>	<b>23.49</b>	<b>0.58</b>
<b>98<sup>th</sup> Percentile</b>		<b>108.84</b>	<b>68.29</b>	<b>13.02</b>	<b>24.79</b>	<b>0.64</b>
<b>NAAQS, For 24 Hourly</b>		<b>30.0</b>	<b>60.0</b>	<b>80.0</b>	<b>80.0</b>	<b>4.0</b>

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

*Vijay*  
Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)



## TEST REPORT

### Ambient Air Quality Analysis

Report Code: AAQ-31122022-02 Issue Date: 31/12/2022

ISSUED TO : M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name : Gatano, -I, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
 Lease Area - 36.00 Ha.

Sampling Protocol : UTRL/STP/AIR/01 Location : AQ2 (Bartha Korasi)

Analysis Duration : 05/12/2022 To 31/12/2022 Sample Drawn By : UTRL

### TEST RESULT

S.No	Date	Particulate Matter PM12 ( $\mu\text{g}/\text{m}^3$ )	Particulate Matter PM2.5 ( $\mu\text{g}/\text{m}^3$ )	Sulphur Dioxide SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Nitrogen Dioxide NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Carbon monoxide CO ( $\text{mg}/\text{m}^3$ )
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182( Part-X)
1	01/12/2022	89.46	49.54	12.66	19.82	0.61
2	04/12/2022	88.40	45.21	11.98	23.28	0.56
3	08/12/2022	86.64	51.12	13.27	23.68	0.63
4	11/12/2022	87.74	47.07	14.09	24.10	0.58
5	15/12/2022	85.90	46.71	12.43	22.49	0.65
6	18/12/2022	88.43	48.34	12.57	24.65	0.60
7	22/12/2022	90.44	47.40	14.47	22.41	0.57
8	25/12/2022	86.65	45.22	13.46	23.58	0.59
<b>Minimum</b>		<b>85.90</b>	<b>45.21</b>	<b>11.98</b>	<b>19.82</b>	<b>0.56</b>
<b>Maximum</b>		<b>90.44</b>	<b>51.12</b>	<b>14.47</b>	<b>24.65</b>	<b>0.65</b>
<b>Average</b>		<b>87.96</b>	<b>47.58</b>	<b>13.12</b>	<b>23.00</b>	<b>0.60</b>
<b>98<sup>th</sup> Percentile</b>		<b>90.31</b>	<b>50.90</b>	<b>14.42</b>	<b>24.57</b>	<b>0.65</b>
<b>NAAQS, For 24 Hourly</b>		<b>30.0</b>	<b>60.0</b>	<b>80.0</b>	<b>80.0</b>	<b>4.0</b>

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

*Jigay*  
 Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)



## TEST REPORT

### Ambient Air Quality Analysis

Report Code: AAQ-31122022-03	Issue Date: 31/12/2022
ISSUED TO : M/S. STAR MINES PARTNER - DEEPAK CHAUDHARY	
Project Name : Gatano. -1, Village - Barthakorsl, Tehsil -Behat, District - Saharanpur (U. P.) Lease Area -36.00 Ha.	
Sampling Protocol : UTRL/STP/AIR/01	Location : AQ3 (Kothra )
Analysis Duration : 05/12/2022 To 31/12/2022	Sample Drawn By : UTRL

### TEST RESULT

S.No	Date	Particulate Matter PM12 ( $\mu\text{g}/\text{m}^3$ )	Particulate Matter PM2.5 ( $\mu\text{g}/\text{m}^3$ )	Sulphur Dioxide SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Nitrogen Dioxide NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	Carbon monoxide CO ( $\text{mg}/\text{m}^3$ )
		IS:5182(Part-23)	IS:5182(Part-24)	IS:5182(Part-2)	IS:5182(Part-6)	IS:5182( Part-X)
1	02/12/2022	84.08	41.42	12.38	21.30	0.55
2	05/12/2022	82.96	42.68	13.08	24.19	0.52
3	09/12/2022	80.79	43.32	11.71	20.11	0.61
4	12/12/2022	79.18	40.71	14.92	21.52	0.58
5	16/12/2022	83.94	43.29	13.40	24.35	0.54
6	19/12/2022	85.97	45.37	13.54	21.52	0.58
7	23/12/2022	83.48	41.00	10.85	22.79	0.53
8	26/12/2022	85.79	41.74	12.61	24.71	0.59
<b>Minimum</b>		79.18	40.71	10.85	20.11	0.52
<b>Maximum</b>		85.97	45.37	14.92	24.71	0.61
<b>Average</b>		83.27	42.44	12.81	22.56	0.56
<b>98<sup>th</sup> Percentile</b>		85.95	45.08	14.73	24.66	0.61
<b>NAAQS, For 24 Hourly</b>		30.0	60.0	80.0	80.0	4.0

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

*Jigy*  
 Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)

## TEST REPORT

### Noise Report

Report Code: N-08122022-01  
 ISSUED TO

Issue Date: 12/12/2022

: M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name

: Gatano, -I, Village - Barthakorsi, Tehsil -Behat,  
 District - Saharanpur (U. P.)  
 Lease Area -36.00 Ha.

Monitoring Date

: 06/12/2022 TO 07/12/2022

Sample Drawn By

: UTRL

Sample Description

: Ambient Noise

Weather Condition

: Clear

Monitoring Duration

: 24 hrs

### TEST RESULT

S.No	Location	Observed Value Leq dB(A)			Limit as per CPCB Guidelines Leq. dB(A)		Zone
		Day*	Night*	Day/Night	Day*	Night*	
1	Project Site	62.1	56.1	63.8	75.0	70.0	Industrial
2	Bartha Korasi	51.7	41.7	51.7	55.0	45.0	Residential
3	Kothra	52.1	42.8	52.4	55.0	45.0	Residential
*Day Time		Leq(6.00AM TO 10.00 PM)					
*Night Time		Leq(10.00PM TO 6.00 AM)					

Note:-

\*\*End Of Report\*\*

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Vijay  
 Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)

## TEST REPORT

### Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: W-08122022-01

Issue Date: 12/12/2022

ISSUED TO

: MS. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name

: Gatano, -I, Village - Barhakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
 Lease Area -36.00 Ha.

Sample Drawn On

: 07/12/2022

Sample Drawn By

: UTRL

Sample Description

: Ground Water

Sampling Location

: GW-1  
 Project Site  
 Bartha Korasi

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 2.0 Litre

Analysis Duration

: 08/12/2022 to 12/12/2022

### RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results		Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
			Location				
			GW-1	GW-2			
1	pH	IS:3025(Part-11):2022	7.14	7.23	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021	<5.0	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS:3025(Part-10):1984	0.8	<0.5	NTU	1	5
6	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21):2009	304	268	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991	60.80	48.24	mg/l	75	200
8	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed.: 2017	36.94	35.82	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988	150.68	136.98	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003	0.31	0.19	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.81	0.55	mg/l	1	1.5
12	Free Residual chlorine	IS:3025(Part-26)	<0.1	<0.1	mg/l	0.2	1
13	Total Dissolved Solid	IS:3025(Part-16):1984	750	617	mg/l	500	2000
14	Phenolic Compound (as C <sub>6</sub> H <sub>5</sub> OH)	IS: 3025 (Part-43):2022	<0.001	<0.001	mg/l	0.001max	0.002 Max
15	Anionic Detergents (as MBAS)	APHA 5540 (B)/(C) 23rd Ed.: 2017	<0.1	<0.1	mg/l	0.2	1.0

Contit. To report W-08122022-01 (Page 1 of 2)



Contd. To report W-08122022-01 (Page 2 of 2)

16	Sulphate (as SO <sub>4</sub> )	IS:3025(Part-24):2022	52.21	47.50	mg/l	200	400
17	Nitrate (as NO <sub>3</sub> )	APHA 4500-NO3-B 23rd Ed 2017	7.23	4.45	mg/l	45	No Relaxation
18	Alkalinity(as CaCO <sub>3</sub> )	IS:3025(Part-23):1986	108	240	mg/l	200	600
19	Nickel(as Ni)	IS:3025(Part-54):2003	<0.1	<0.1	mg/l	0.02	No Relaxation
20	Cadmium (as Cd)	IS:3025(Part-41):1992	<0.001	<0.001	mg/l	0.003	No Relaxation
21	Lead ( as Pb)	IS:3025(Part-47):1994	<0.005	<0.005	mg/l	0.01	No Relaxation
22	Total Chromium(asCr)	IS:3025(Part-52):2021	<0.01	<0.01	mg/l	0.05	No Relaxation
23	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	<0.01	mg/l	0.05	1.5
24	Total Ammonia	APHA 4500 NH <sub>3</sub> -C 23rd Ed 2017	<0.5	<0.5	mg/l	0.5	No Relaxation
25	Sulphide (as H <sub>2</sub> S)	IS:3025(Part-29):1986	<0.05	<0.05	mg/l	0.05	No Relaxation
26	Zinc (as Zn )	IS:3025(Part-49):1944	<0.1	<0.1	mg/l	5	15
27	Manganese (as Mn)	APHA 3500- Mn-B 23rd Ed 2017	<0.1	<0.1	mg/l	0.1	0.3
28	Boron (as B)	IS:3025(Part-57):2021	<0.1	<0.1	mg/l	0.5	1
29	Selenium (Se)	IS:3025(Part-56):2003	<0.01	<0.01	mg/l	0.01	No Relaxation
30	Arsenic (as As)	IS:3025(Part-37):2022	<0.01	<0.01	mg/l	0.01	No Relaxation

\*\*End Of Report\*\*

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By  
Vijay



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)





(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

## Bacteriological Quality of Drinking Water

Report Code : W-08122022-01

Issue Date: 12/12/2022

Issued To : M/S. STAR MINES  
PARTNER - DEEPAK CHAUDHARY

Project Name : Gatano. -1, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
Lease Area -36.00 Ha.

Sample Drawn On : 07/12/2022

Sample Drawn By : UTRL

Sample Description : Ground Water

Sampling Location : GW-1 GW-2  
Project Site Bartha Korasi

Analysis Duration : 08/12/2022 to 12/12/2022

### RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results		Units	Requirements
			GW-1	GW-2		
1	E.coli	IS-1622	Absent	Absent	E.Coli/100ml	Shall not be detectable in 100 ml sample
2	Total Coliform	IS-1622	Absent	Absent	MPN/100ml	Shall not be detectable in 100 ml sample

\*\*End Of Report\*\*

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By 

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory) 

## TEST REPORT

### Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-08122022-01

Issue Date: 12/12/2022

ISSUED TO

M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name : Gatano. -1, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
 Lease Area -36.00 Ha.  
 Sample Drawn On : 07/12/2022  
 Sample Drawn By : UTRL  
 Sample Description : Surface Water  
 Sampling Location : Sample Collected Yamuna River (upstream)  
 Sampling Procedure : IS 3025(Part-01)  
 Sample Quantity : 2.0 Litre  
 Analysis Duration : 08/12/2022 To 12/12/2022

### RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.73	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):1984	21.2	°C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):1984	10.3	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):2013	834	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):2022	22	mg/l	-	-	-	-	-
6	Total Alkalinity (as CaCO <sub>3</sub> )	IS:3025(Part-23):1986	228	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	8.0	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O <sub>2</sub> ) Min.	IS:3025(Part-38):1989	6.6	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):1991	57.60	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed.2017	23.33	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):1988	113.50	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):2003	0.23	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.35	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):1984	542	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-08122022-01



Contd. To report Code: WW-08122022-01

15	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21):2009	240.00	mg/l	300	-	-	-	-
16	Sulphate (as SO <sub>4</sub> )Max	IS:3025(Part-24):2022	21.23	mg/l	400	-	400	-	1000
17	Phosphate (as P)	IS:3025(Part-31):2022	1.01	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):1993	56.75	mg/l	-	-	-	-	-
19	Manganese (as Mn)	APHA 3500- Mn-B 23rd Ed 2017	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromium(as Cr)	IS:3025(Part-52):2021	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):1994	<0.1	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):1993	14.19	mg/l	-	-	-	-	-
23	Nitrate (as NO <sub>3</sub> )Max	APHA 4500-NO3-B 23rd Ed 2017	11.62	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS:3025(Part-41):1992	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead ( as Pb)	IS:3025(Part-47):1994	<0.01	mg/l	0.1	-	0.1	-	-
26	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO <sub>2</sub> )	IS-3025(Part-58):2006	28.00	mg/l	-	-	-	-	-
28	Arsenic (as As )	IS:3025(Part-37):2022	<0.01	mg/l	0.05	0.2	0.2	-	-

\*\*End Of Report\*\*

**Remarks:-**

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

**Note:-**

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Vijay  
 Checked By



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

## TEST REPORT

### Surface Water Sample Analysis

Report Code: WW-08122022-01

Issue Date: 12/12/2022

ISSUED TO

M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name

Gatano -1, Village - Barthakosi, Tehsil -Behat, District -Saharanpur (U. P.)  
 Lease Area -36.00 Ha.

Sample Drawn On

: 07/12/2022

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected Yamuna River (upstream)

Analysis Duration

: 08/12/2022 To 12/12/2022

### RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	$5.8 \times 10^7$	MPN/100ml	50	500	5000	-	-

\*\*End Of Report\*\*

#### Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

*Vijay*  
 Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

## TEST REPORT

### Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-08122022-02

Issue Date: 12/12/2022

ISSUED TO

M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name : Gatano -I, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
 Lease Area -36.00 Ha.

Sample Drawn On : 07/12/2022  
 Sample Drawn By : UTRL  
 Sample Description : Surface Water  
 Sampling Location : Sample Collected Yamuna River (Downstream)  
 Sampling Procedure : IS 3025(Part-01)  
 Sample Quantity : 2.0 Litre  
 Analysis Duration : 08/12/2022 To 12/12/2022

### RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.65	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Temperature	IS:3025(Part-09):1984	21.4	°C	-	-	-	-	-
3	Turbidity	IS:3025(Part-10):1984	12.3	NTU	-	-	-	-	-
4	Conductivity @25°C	IS:3025(Part-14):2013	896	µs/cm.	-	-	-	1000	2250
5	Total Suspended Solid	IS:3025(Part-17):2022	27	mg/l	-	-	-	-	-
6	Total Alkalinity (as CaCO <sub>3</sub> )	IS:3025(Part-23):1986	236	mg/l	-	-	-	-	-
7	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	8.5	mg/l	2	3	3	-	-
8	Dissolved Oxygen (as O <sub>2</sub> ) Min.	IS:3025(Part-38):1989	6.3	mg/l	6	5	4	4	-
9	Calcium(as Ca)	IS:3025(Part-40):1991	60.80	mg/l	80	-	-	-	-
10	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed 2017	24.30	mg/l	24	-	-	-	-
11	Chloride(as Cl),Max	IS:3025(Part-32):1988	125.24	mg/l	250	-	-	-	600
12	Iron(as Fe),Max	IS:3025(Part-53):2003	0.33	mg/l	0.3	-	50	-	-
13	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.49	mg/l	1.5	1.5	1.5	-	-
14	Total Dissolved Solid	IS:3025(Part-16):1984	582	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-08122022-02



Contd. To report Code: WW-08122022-02

15	Total Hardness (as CaCO <sub>3</sub> )	IS:3025(Part-21):2009	252.00	mg/l	300	-	-	-	-
16	Sulphate (as SO <sub>4</sub> )Max	IS:3025(Part-24):2022	26.96	mg/l	400	-	400	-	1000
17	Phosphate (as P)	IS:3025(Part-31):2022	0.98	mg/l	-	-	-	-	-
18	Sodium (as Na)	IS:3025(Part-45):1993	62.62	mg/l	-	-	-	-	-
19	Manganese (as Mn)	APHA 3500- Mn-B 23rd Ed 2017	<0.1	mg/l	0.5	-	-	-	-
20	Total Chromium(as Cr)	IS:3025(Part-52):2021	<0.05	mg/l	0.05	0.05	0.05	-	-
21	Zinc (as Zn)	IS:3025(Part-49):1994	0.13	mg/l	15	-	15	-	-
22	Potassium (as K)	IS:3025(Part-45):1993	15.65	mg/l	-	-	-	-	-
23	Nitrate (as NO <sub>3</sub> ) <sub>2</sub> Max	APHA 4500-NO3-B 23rd Ed 2017	14.18	mg/l	20	-	50	-	-
24	Cadmium (as Cd)	IS:3025(Part-41):1992	<0.01	mg/l	0.01	-	0.01	-	-
25	Lead ( as Pb)	IS:3025(Part-47):1994	<0.01	mg/l	0.1	-	0.1	-	-
26	Copper (as Cu)	IS:3025(Part-42):2004	<0.01	mg/l	1.5	-	1.5	-	-
27	Chemical Oxygen Demand (asO <sub>2</sub> )	IS:3025(Part-58):2006	32.00	mg/l	-	-	-	-	-
28	Arsenic (as As )	IS:3025(Part-37):2022	<0.01	mg/l	0.05	0.2	0.2	-	-

\*\*End Of Report\*\*

**Remarks:-**

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

**Notes:-**

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- 2 This test report will not be used for any publicity/legal purpose.
- 3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- 4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By  
*[Signature]*



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)  
*[Signature]*

## TEST REPORT

### Surface Water Sample Analysis

Report Code: WW-08122022-02

Issue Date: 12/12/2022

ISSUED TO

M/S. STAR MINES  
 PARTNER - DEEPAK CHAUDHARY

Project Name

Gatano, -I, Village - Barthakorsi, Tehsil -Behat, District - Saharanpur (U. P.)  
 Lease Area -36.00 Ha.

Sample Drawn On

: 07/12/2022

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected Yamuna River (Downstream)

Analysis Duration

: 08/12/2022 To 12/12/2022

### RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	$5.8 \times 10^7$	MPN/100ml	50	500	5000	-	-

\*\*End Of Report\*\*

#### Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

Jijay  
 Checked By

## **ANNEXURE – 08**

### **CER ACTIVITY RECORDS**

# KAMBOJ ENTERPRISES

463

127

**AUTH. SALES & SERVICE CENTER**

Opp. 66KVA Vidyut House, Near SUZUKI Bike Agency, Sudarshan Nagar, Link Road, SAHARANPUR -247001 (UP-W)

Godown Address: 3/5947, Janakpuri Colony, Bajoria Road, SAHARANPUR (UP-W)

Tel: 0132-2715565, 9837893855, 9997816815, 9837043123



<b>KAMBOJ ENTERPRISES</b> OPP/66 KVA BIJLIGHAR, NEAR SUZUKI BIKE AGENCY SUDARSHAN NAGAR, LINK ROAD, SAHARANPUR GSTIN/UIN: 09ADPPK1092A1Z0 State Name : Uttar Pradesh, Code : 09 E-Mail : kambojenterprises1@gmail.com Consignee <b>PRIMARY SCHHOL</b> BARTHA KORSI, DISTT. SRE State Name : Uttar Pradesh, Code : 09 Buyer (if other than consignee) <b>STAR MINES</b> C-3, HAKIKAT NAGAR, NEAR OLD SALES TAX OFFICE SAHARANPUR PH# 9412230592, 9834700492, 9536666656 GSTIN/UIN : 09ADDFS9153K1Z3 State Name : Uttar Pradesh, Code : 09	Invoice No.	Dated
	KE/0808/21-22	24-Oct-2021
	Delivery Note	
	Supplier's Ref.	Other Reference(s)
	Despatch Document No.	Delivery Note Date
	Despatched through	Destination

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	<b>WATER COOLER BIRLA AIRCON 80L FSS</b> #BAGD-0772-Y21 1 YEAR WARRANTY	8418	1 PCS	24,788.13	PCS		24,788.13
2	<b>WATER FILTER BIRLA AIRCON 100 LPH (BLUE)</b> SEDIMENT-CARBON FILTER / MONTHLY WARRANTY	8421	1 PCS	5,296.61	PCS		5,296.61
							30,084.74
							2,707.62
							2,707.62

continued ...

SUBJECT TO SAHARANPUR JURISDICTION

This is a Computer Generated Invoice

# KAMBOJ ENTERPRISES

464

128

**AUTH. SALES & SERVICE CENTER**

Opp. 66KVA Vidyut House, Near SUZUKI Bike Agency, Sudarshan Nagar, Link Road, SAHARANPUR -247001 (UP-W)

Godown Address: 3/5947, Janakpuri Colony, Bajorla Road, SAHARANPUR (UP-W)

Tel: 0132-2715565, 9837893855, 9997816815, 9837043123



<b>KAMBOJ ENTERPRISES</b> OPP 66 KVA BIJLIGHAR, NEAR SUZUKI BIKE AGENCY SUDARSHAN NAGAR, LINK ROAD, SAHARANPUR GSTIN/UIN: 09ADPPK1092A1Z0 State Name : Uttar Pradesh, Code : 09 E-Mail : kambojenterprises1@gmail.com Consignee <b>PRIMARY SCHOOL</b> ASLAMPUR BARTHA, DISTT.SRE State Name : Uttar Pradesh, Code : 09	Invoice No. <b>KE/0807/21-22</b> Dated <b>24-Oct-2021</b> Delivery Note Supplier's Ref.      Other Reference(s) Despatch Document No.      Delivery Note Date Despatched through      Destination
Buyer (if other than consignee) <b>STAR MINES</b> C-3, HAKIKAT NAGAR, NEAR OLD SALES TAX OFFICE SAHARANPUR PH# 9412230592, 9634700492, 9538866656 GSTIN/UIN : 09ADSFS9153K1Z3 State Name : Uttar Pradesh, Code : 09	

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Disc. %	Amount
1	<b>WATER COOLER BIRLA AIRCON 80L FSS #BAGD-0770-Y21 1 YEAR WARRANTY</b>	8418	<b>1 PCS</b>	24,788.13	PCS		<b>24,788.13</b>
2	<b>WATER FILTER BIRLA AIRCON 100 LPH (BLUE)</b>	8421	<b>1 PCS</b>	5,296.61	PCS		<b>5,296.61</b>
							<b>30,084.74</b>
	<b>OUTPUT CGST</b>						<b>2,707.62</b>
	<b>OUTPUT SGST</b>						<b>2,707.62</b>

continued ...

SUBJECT TO SAHARANPUR JURISDICTION  
 This is a Computer Generated Invoice

### प्रमाण पत्र

प्रमाणित किया जाता है कि **मै0 स्टार माईन्स** ग्राम बरथा कोरसी तहसील बेहट जिला सहारनपुर पर्यावरण स्वच्छता प्रमाण में इंगित शर्तों के अनुपालन में कॉर्पोरेट सोशल रिस्पॉन्सिबिलिटी (CSR स्वीकृत खनन पट्टा मद से ) 01 हैल्थ ए0टी0एम0 मशीन मुख्य चिकित्सा अधिकारी के पत्र मुधिअ/एटीएम हैल्थ मशीन/2022-23/3988 दिनांक 07.10.2022 द्वारा जनपद स्तरीय चिकित्सालयों (सामुदायिक स्वास्थ्य केन्द्र, सरसावा, नकुड़, साढ़ौली कदीम एवं मुजफ्फराबाद) के सुदृढीकरण हेतु हैल्थ ए0टी0एम0 मशीन की आवश्यकता है जिससे कि इन चिकित्सालयों के आस पास कार्य करने वाले श्रामिक एवं अन्य मरीजों को हैल्थ ए0टी0एम0 मशीन से निम्न जांचों का लाभ मिल सकेगा—

1. ई0सी0जी0
2. बेसिक हैल्थ (हाईट, वेट, बॉडी मॉस्क इण्डेक्स, बॉडी फेट, ऑक्सीजन सेचुरेशन, पल्स रेट एवं अन्य)
3. ब्लड शुगर,
4. हीमोग्लोबिन
5. लिपिड प्रोफाईल
6. यूरीन टेस्ट
7. प्रेग्नेन्सी
8. एच0आई0वी0 टेस्ट
9. डेंगू टेस्ट
10. मलेरिया टेस्ट
11. टेली मेडिसिन आदि।

जिसकी कीमत लगभग 10,00,000/- (रु0 10 लाख मात्र) **मै0 स्टार माईन्स**, ग्राम बरथा कोरसी तहसील बेहट सहारनपुर पार्टनर श्री दीपक ने अपने पत्र सं0 54/22 दिनांक 19.10.2022 द्वारा कार्यालय के पत्र संख्या 925/ख0अनु0/2021-22 दिनांक 13.10.2022 के अनुपालन में रु0 10,00,000/-चैक सं0 000185 दिनांक 19.10.2022 (एच0डी0एफ0सी बैंक) पत्र के साथ संलग्न कर प्रेषित किया गया। 01 हैल्थ ए0टी0एम0 मशीन मुख्य चिकित्सा अधिकारी द्वारा सामुदायिक स्वास्थ्य केन्द्र में लगवायी गई है।



(रजनीश कुमार मिश्र)  
अपर जिलाधिकारी (वि0/रा0)  
सहारनपुर।

GSTIN: 09AIDPS6826R1ZA  
STATE CODE : 09

BILL OF SUPPLY

466

9319480343  
9359734204

130

# Sunil Cloth House

A-11, F-6, Barumal Cloth Market, Raiwala, Saharanpur-247001 (U.P.)

Invoice No.: 084

Invoice Date: 11-1-23

M/s: STAR MINES

Address: VILLAGE - Bartha KORSI TEHSIL BEHUT  
S.R.E

GSTIN/Aadhar:

09ADSF59153K1Z3

State:

State Code:

Sr. No.	DESCRIPTION	HSN Code	Qty.	Rate	AMOUNT	
				Rs.	P.	
	350 Pice Blue			95	33250	00
COMPOSITION TAXABLE PERSON NOT ELIGIBLE TO COLLECT TAX ON SUPPLY				TOTAL	33250	5

: Terms and Conditions :

1. E. & O.E.
2. All disputes are Subject to Saharanpur Jurisdiction.
3. Goods once sold will not be taken back.

For Sunil Cloth House

Authorised Signatory

GSTIN: 09AIDPS6826R1ZA  
STATE CODE : 09

BILL OF SUPPLY

9319480343  
9359734204

# Sunil Cloth House

A-11, F-6, Barumal Cloth Market, Raiwala, Saharanpur-247001 (U.P.)

Invoice No.: **D83**

Invoice Date: **17-1-23**

M/s: **STAR MINES.**

Address: **Village Bartha KORSI TEHSIL BEHAR  
S.R.E.**

GSTIN/Aadhar: **09ADSF59153K1Z3**

State: ..... State Code: .....

Sr. No.	DESCRIPTION	HSN Code	Qty.	Rate	AMOUNT	
					Rs.	P.
	350 Piece BLACK			95/2	33250	00
				TOTAL	33250	00

COMPOSITION TAXABLE PERSON NOT ELIGIBLE TO COLLECT TAX ON SUPPLY

: Terms and Conditions :

1. E. & O.E.
2. All disputes are Subject to Saharanpur Jurisdiction.
3. Goods once sold will not be taken back.

For Sunil Cloth House

  
Authorised Signatory

## **ANNEXURE – 09**

# **Replenishment Data and DSR Details, District Saharanpur**







**UPDATED**  
**DISTRICT SURVEY REPORT (D.S.R.) – SAHARANPUR**  
**(River Bed Mining) – YEAR-2022**

**As per MoEF&CC Notification No. S.O. 141(E) Dated 15-Jan-2016, S.O. 3611 ( E) dated 25-July-2018, Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining -2020.**

प्रभागीय निदेशक,  
सामाजिक वानिकी प्रभाग, सहारनपुर

अधिशायी अभियंता,  
सिंचाई निर्माण खण्ड, सहारनपुर

अधिशायी अभियंता,  
लोक निर्माण विभाग, सहारनपुर

क्षेत्रीय अधिकारी,  
उ० प्र० प्रदूषण नियंत्रण बोर्ड,  
सहारनपुर

खान अधिकारी / संयुक्त  
निदेशक खनन,  
सहारनपुर

उपजिलाधिकारी  
बेहट/ नुकड़  
सहारनपुर

अपर जिलाधिकारी  
(वि०/स०), सहारनपुर

जिलाधिकारी, सहारनपुर

## Contents of Report

<b>1.</b>	<b>Introduction</b>
<b>2.</b>	<b>Overview of Mining Activity in the District</b>
<b>3.</b>	<b>List of Mining Leases in the District with location, area and period of validity</b>
<b>4.</b>	<b>Details of Royalty or Revenue received in last three years</b>
<b>5.</b>	<b>Detail of Production of Sand or Bajri or minor mineral in last three years</b>
<b>6.</b>	<b>Process of Deposition of Sediments in the rivers of the District</b>
<b>7.</b>	<b>General Profile of the District</b>
<b>8.</b>	<b>Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.</b>
<b>9.</b>	<b>Physiography of the District</b>
<b>10.</b>	<b>Rainfall: month-wise</b>
<b>11.</b>	<b>Geology and Mineral Wealth.</b>

12.	<p><b>(a) District wise detail of river or stream and other sand source;</b></p> <p><b>(b) District wise availability of sand or gravel or aggregate resources;</b></p> <p><b>(c) District wise detail of existing mining leases of sand and aggregates.</b></p>
13.	<b>Drainage system with description of main rivers</b>
	<b>Salient Features of Important Rivers and Streams</b>
14.	<b>Mineral Potential</b>
15.	<b>Annual Deposition</b>

## 1. Introduction

On January 15th 2016, Ministry of Environment, Forest and Climate Change, Government of India issued a notification and in which Para 7(iii) (a) and Annexure X purpose and structure of District Survey Report has been discussed. District Survey report (DSR) will be prepared in every district for each minor mineral. The District Survey Report will guide systematic and scientific utilization of natural resources, so that present and future generation may be benefitted at large. The purpose of District Survey report (DSR) "Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area". The District Survey report (DSR) will contain mainly data published

and endorsed by various departments and websites about Geology of the area, Mineral wealth details of rivers, Details of Lease and Mining activity in the District along with Sand mining and revenue of minerals. This report also contains details of Forest, Rivers, Soil, Agriculture, Road, Transportation and climate etc.

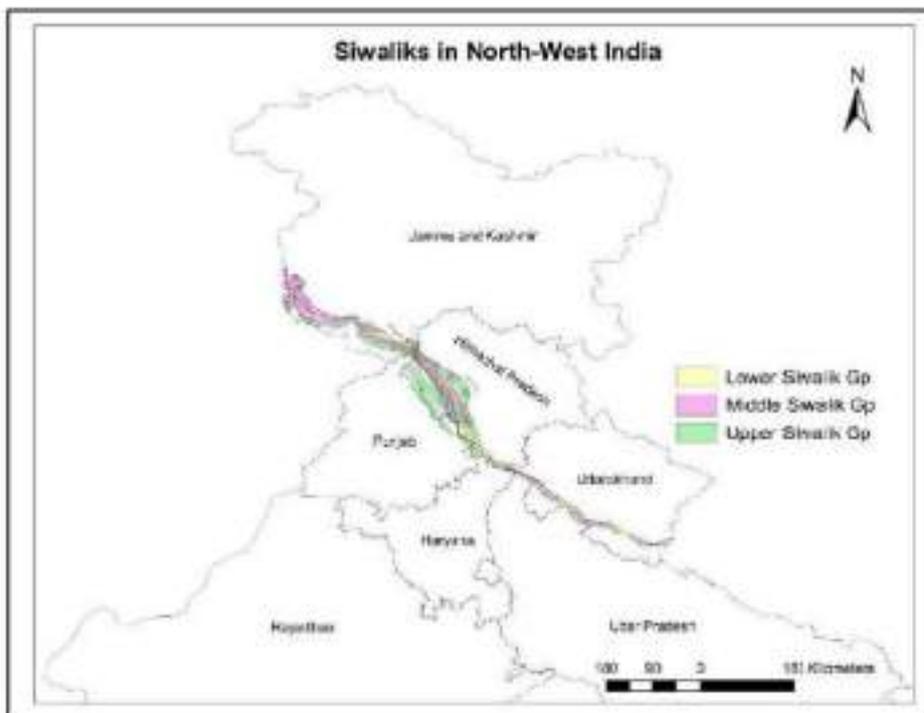
Further MoEF&CC has issued two Guidelines Sustainable Sand Mining Management Guidelines 2016 and Enforcement & Monitoring Guidelines for Sand Mining - 2020 and guided that "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020 "shall prevail.

Further the Hon'ble National Green Tribunal Principal Bench vide its order dated 30.05.2022 in O.A. No. 403/2022 (I.A. No. 133/2022) has directed District

**Administration to complete replenishment study and update D.S.R.**

## 2. Overview of Mining Activity in the District

The Himalayas is the younger most mountain system of the world which can be divided into the greater Himalayas, the lesser Himalayas and the outer Himalayas depending



on the average elevations (*Burrard & Hayden, 1907; Wadia, 1944*).

The outer Himalayas or the southernmost foothills of the Himalayas, ranging from elevations of 600-1200 m are also referred as the 'Siwaliks' (*Bose, 1972; Burrard & Hayden, 1907; Wadia, 1944*).

These hills are distributed parallel to the Himalayan hills from the Brahmaputra valley to the Potwar Plateau of Pakistan (*Krishnan, 1943*) and cover the Indian states

of Jammu and Kashmir, Punjab, Himachal Pradesh, Haryana, Uttarakhand, Uttar Pradesh and Assam (*Yadav, Panwar, Arya, & Mishra, 2015*).

Total of 22 leases have been identified in the District out of which 16 are located on the bank of Yamuna River which is a perennial river and has source of origin from catchment area of Shivaliks. The region has limited potential except river bed materials as Sand / Bajri / Boulders are only main exposed minerals.

Mineral potential has been observed in six rivers namely Yamuna , Badkala Ra, Badshahibagh Rao, Gaisara Rao, Kaluwala and Khairawali Ra .

Depending on the market availability the minor mineral mainly R.B.M. is sourced by local crushers and screening plants and supplied to local and nearby markets.

### 3. List of Mining Leases in the District with location, area and period of validity

Sl. No	Tehsil	River	Village	Gata No. / Khand No. / Zone No.	Area (ha.)	Pillar	Latitude	Longitude	Annual Production (cum)	Period of Validity (lease deed period)
1	Behar	Babubhugh Rao	Mogapur Roopur	Gata No. - 14/1	3.100	A	30° 19' 21.41" N	77° 38' 26.35" E	69750.00	15/06/2020 to 14/06/2025
						B	30° 19' 11.62" N	77° 38' 30.56" E		
						C	30° 19' 11.68" N	77° 38' 25.07" E		
						D	30° 19' 17.44" N	77° 38' 20.78" E		
2	Behar	Yamuna	Bartha Korsi	Gata No. - 1	36.000	A	30° 14' 06.94" N	77° 31' 13.01" E	75600.00	08/01/2021 to 31/03/2026
						B	30° 14' 16.50" N	77° 31' 24.43" E		
						C	30° 14' 13.69" N	77° 31' 31.19" E		
						D	30° 14' 15.59" N	77° 31' 37.85" E		
						E	30° 14' 31.10" N	77° 31' 40.80" E		
						F	30° 14' 35.19" N	77° 31' 36.23" E		
						G	30° 14' 26.08" N	77° 31' 29.05" E		
						H	30° 14' 05.19" N	77° 31' 02.18" E		
3	Behar	Balkala Ra	Haidarpur Hindwala	Khand No. / Gata No. - 4/1 19 & 22	4.200	A	30° 15' 26.64" N	77° 40' 42.16" E	94500.00	06/10/2020 to 05/10/2025
						B	30° 15' 26.54" N	77° 41' 00.42" E		
						C	30° 15' 17.98" N	77° 41' 01.84" E		
						D	30° 15' 17.71" N	77° 40' 42.89" E		
4	Behar	Khurwail Ra	Sherpur Pelon	Gata No. - 378/2 & 379/2	7.000	A	30° 15' 51.04" N	77° 39' 22.56" E	197500.00	09/02/2021 to 08/02/2026
						B	30° 15' 51.84" N	77° 39' 27.43" E		
						C	30° 16' 06.24" N	77° 39' 31.26" E		
						D	30° 16' 01.18" N	77° 39' 25.07" E		
5	Behar	Yamuna	Numiyari Achatmal	Gata No. - 1/1/1 Lot 38	24.290	A	30° 11' 00.90" N	77° 29' 25.83" E	437247.00	08/01/2022 to 02/01/2027
						B	30° 11' 12.98" N	77° 29' 12.21" E		
						C	30° 11' 24.95" N	77° 29' 26.28" E		
						D	30° 11' 21.79" N	77° 29' 29.68" E		
						E	30° 11' 20.39" N	77° 29' 33.03" E		
						F	30° 11' 18.64" N	77° 29' 33.83" E		
						G	30° 11' 17.01" N	77° 29' 34.70" E		
						H	30° 11' 14.93" N	77° 29' 32.91" E		
						I	30° 11' 09.54" N	77° 29' 31.35" E		
						J	30° 11' 03.46" N	77° 29' 29.55" E		
6	Behar	Yamuna	Rahon	Khand No. / Gata no. - 03, Lot No - 03	8.090	A	30° 21' 36.45" N	77° 36' 05.61" E	138462.00	23/06/2020 to 19/06/2025
						B	30° 21' 25.62" N	77° 36' 00.26" E		
						C	30° 21' 31.95" N	77° 35' 50.38" E		
						D	30° 21' 41.71" N	77° 36' 02.50" E		
7	Behar	Gaisara Rao	Rahona	Gata No. 179/2	3.780	A	30° 19' 56.17" N	77° 36' 33.21" E	67500.00	06/06/2020 to 05/06/2025
						B	30° 19' 51.90" N	77° 36' 33.93" E		
						C	30° 19' 56.54" N	77° 36' 20.87" E		
						D	30° 19' 51.90" N	77° 36' 20.01" E		
8	Nekar	Yamuna	Dhikkan Kalam	Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863, 864, 865, 8 66, 867, 871, 872, 888, 889, 406 - 407	52.63	A	30° 170.61" N	77° 1723.68" E	947368.00	15/11/2019 to 15/11/2024
						B	30° 174.58" N	77° 1715.45" E		
						C	30° 172.77" N	77° 1719.87" E		
						D	30° 174.22" N	77° 1724.49" E		
						E	30° 174.34" N	77° 1731.04" E		
						F	30° 172.02" N	77° 1739.09" E		
						G	30° 174.80" N	77° 1751.61" E		
						H	30° 176.88" N	77° 1752.96" E		
						I	30° 172.71" N	77° 175.82" E		
						J	30° 179.86" N	77° 178.25" E		
						K	30° 175.85" N	77° 177.25" E		
						L	30° 178.76" N	77° 175.82" E		
						M	30° 177.46" N	77° 174.89" E		
						N	30° 177.00" N	77° 171.96" E		
O	30° 173.50" N	77° 170.53" E								
P	30° 174.64" N	77° 1752.52" E								

						Q	30°1'42.10"N	77°17'46.53"E			
						R	30°1'32.38"N	77°17'39.44"E			
						S	30°1'23.11"N	77°17'31.85"E			
9	Behar	Khairwail Ra	Sherpur Pelsa	403, 404/1, 408, 409/1, 416/2, 421/1, 422/2, 423/7, 424/2, 429 and 431	6.475	A	30°16'35.16"N	77°39'44.44"E	77700.00	Vacant	
						B	30°16'32.34"N	77°39'51.41"E			
						C	30°16'21.11"N	77°39'36.26"E			
						D	30°16'22.11"N	77°39'34.41"E			
10	Behar	Katwah	Katwala Pahadipur	119/1, 120/1, 102/1, 193/1, 125/4	14.900	A	30°12'08.76"N	77°45'37.77"E	178800.00	Vacant	
						B	30°12'00.03"N	77°45'42.25"E			
						C	30°12'00.52"N	77°45'38.93"E			
						D	30°11'40.91"N	77°45'32.39"E			
						E	30°11'41.72"N	77°45'25.51"E			
						F	30°12'02.80"N	77°45'33.06"E			
11	Behar	Yamuna	Akbarpur Bans Achatmal	1	17.900	A	30°16'21.80"N	77°32'46.96"E	322200.00	Vacant	
						B	30°16'34.01"N	77°32'47.53"E			
						C	30°16'42.58"N	77°32'53.94"E			
						D	30°16'41.84"N	77°32'58.19"E			
						E	30°16'56.96"N	77°32'47.76"E			
						F	30°16'46.69"N	77°32'43.28"E			
						G	30°16'35.98"N	77°32'41.04"E			
						H	30°16'36.08"N	77°32'55.91"E			
12	Behar	Yamuna	Arazi Jovadi Achatmal and Masoodpur Garh Achatmal	1 and 1	13.800	A	30°15'51.33"N	77°32'21.84"E	248400.00	Vacant	
						B	30°15'58.45"N	77°32'08.63"E			
						C	30°15'45.65"N	77°32'03.15"E			
						D	30°15'41.84"N	77°32'13.01"E			
13	Behar	Yamuna	Shehjadpur Bans Achatmal	1	13.000	A	30°15'24.84"N	77°31'57.01"E	234000.00	Vacant	
						B	30°15'12.32"N	77°31'47.88"E			
						C	30°15'16.91"N	77°31'36.94"E			
						D	30°15'28.43"N	77°31'48.83"E			
14	Behar	Yamuna	Almoudipur Bans Achatmal	1/1	9.580	A	30°16'14.92"N	77°32'39.76"E	172440.00	Vacant	
						B	30°16'17.99"N	77°32'42.74"E			
						C	30°16'08.09"N	77°32'23.84"E			
						D	30°16'02.92"N	77°32'31.72"E			
15	Behar	Yamuna	Mehmoodpur Nangli Achatmal	1	15.700	A	30°16'02.98"N	77°32'30.74"E	282600.00	Vacant	
						B	30°16'16.84"N	77°32'18.84"E			
						C	30°16'06.40"N	77°32'11.56"E			
						D	30°15'51.70"N	77°32'23.64"E			
16	Behar	Yamuna	Shahpur Bans Achatmal	1/1	15.600	A	30°16'21.75"N	77°32'46.14"E	280800.00	Vacant	
						B	30°16'16.01"N	77°32'38.50"E			
						C	30°16'21.43"N	77°32'28.70"E			
						D	30°16'31.53"N	77°32'33.20"E			
17	Behar	Yamuna	Nityamoudpur Achatmal and Said-mohamadpur Achatmal	1 and 1/4	17.700	A	30°15'25.77"N	77°31'57.79"E	318600.00	Vacant	
						B	30°15'41.32"N	77°32'12.89"E			
						C	30°15'46.16"N	77°32'00.64"E			
						D	30°15'28.87"N	77°31'50.13"E			
18	Behar	Yamuna	Abutalpur Garh Achatmal	1	37.000	A	30°14'41.78"N	77°31'38.30"E	660000.00	Vacant	
						B	30°14'48.46"N	77°31'21.34"E			
						C	30°15'16.20"N	77°31'36.25"E			
						D	30°15'11.96"N	77°31'46.05"E			
19	Behar	Yamuna	Naniyuri Athoud - Khond Second	1/1/1	19.000	A	30°11'6.47"N	77°29'18.52"E	342000.00	Vacant	
						B	30°11'4.27"N	77°29'16.54"E			
						C	30°10'59.70"N	77°29'14.05"E			
						D	30°10'55.77"N	77°29'10.53"E			
						E	30°10'46.29"N	77°29'4.02"E			
						F	30°10'39.87"N	77°29'0.42"E			
						G	30°10'46.96"N	77°28'51.89"E			
						H	30°10'51.56"N	77°28'56.26"E			
						I	30°10'49.46"N	77°28'58.83"E			
						J	30°11'2.30"N	77°29'11.12"E			
						K	30°11'7.26"N	77°29'5.46"E			
						L	30°11'12.52"N	77°29'11.64"E			
20	Behar	Yamuna	Aslampur Bartha - First	1/1M	36.680	A	30°13'45.87"N	77°31'09.07"E	658800.00	Vacant	
						B	30°13'23.03"N	77°30'33.83"E			
						C	30°13'13.45"N	77°30'42.33"E			
						D	30°13'16.67"N	77°30'36.60"E			
						E	30°13'20.98"N	77°30'57.80"E			

21	Behat	Yamuna	Rasoolpur Urf Rasooli	1:1	34,000	A	30°12'17.09"N	77°30'18.81"E	61,2000.00	Vacant
						B	30°12'16.42"N	77°30'17.32"E		
						C	30°12'05.34"N	77°30'13.17"E		
						D	30°11'59.82"N	77°30'01.24"E		
						E	30°11'46.33"N	77°29'58.50"E		
						F	30°11'58.32"N	77°29'43.47"E		
						G	30°12'21.10"N	77°30'16.04"E		
22	Behat	Yamuna	Adampur Baraha - Secord	1/1 M	28,160	A	30°13'04.93"N	77°30'44.59"E	50680.00	Vacant
						B	30°12'35.50"N	77°30'28.50"E		
						C	30°12'38.19"N	77°30'18.84"E		
						D	30°13'06.39"N	77°30'35.57"E		

#### **4. Details of Royalty or Revenue received in last three years.**

R.B.M. is a naturally occurring minor mineral in the district and has potential for serving the requirement of raw material for Government development projects, commercial and real estate as well as for individual needs and provides large scale direct and indirect employments.

Time to time identification of mineral exposure areas is required to control illegal mining and its safe extraction / removal is required to maintain the natural channel of rivers. Further the activity provides Royalty / Revenue to State Government.

Minerals- Minor mineral Sand, Bajri & Boulder in mixed state (also known is River Bed Material - R.B.M.) and some sand deposit areas are available in various river beds in district Saharanpur. The details of such areas has been provided in Chapter-2.

**Mineral Based industries.**

- (i) Stone Crushers**
- (ij) Screening Plants**

**Details of Royalty or Revenue received in last three years.**

<b>Financial Year</b>	<b>Revenue (In Laks)</b>
<b>2019-2020</b>	<b>3611.00</b>
<b>2020-2021</b>	<b>7488.00</b>
<b>2021-2022</b>	<b>6322.00</b>

## 5. Detail of Production of Sand or Bajri or minor mineral in last three years

- SAND**

Financial Year	Production (in Cubic Meters)
2019-2020	1,99,136
2020-2021	5,17,270
2021-2022	7,17,625

- Sand, Bajri & Boulder in mixed state (also known as River Bed Material – R.B.M.)**

Financial Year	Production (in Cubic Meters)
2019-2020	2,46,950
2020-2021	4,94,796
2021-2022	9,07,789

## 6. Process of Deposition of Sediments in the rivers of the District

The sediment of a river is commonly considered to be aesthetically displeasing and environmentally degrading. Conversely, part of the sediment (sand and gravel) may represent a natural resource for use by society. The potential usefulness of the sediment is enhanced when it is composed of particle sizes found in deposits on the river-bed that would be replenished by newly transported sediment after mining. As such, river deposits become renewable resources, periodically replaced by sediment transport in the river.



- **Bed-load Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed- material particles are mobilized and become part of the bed-load or

suspended load.

- **Bed-load discharge:** A measure of the quantity (weight) of bed-load per unit time also referred to as bed-load-transport rate.
- **Bed Material:** The mixture of sediment that composes a streambed. Bed material is stationary, but particle size is important to sediment transport because as energy level of a stream increases, some bed-material particles are mobilized and become part of the bed-load or suspended load. In this report, composition of bed material is defined by particle-size distribution.
- **Suspended Sediment Material:** Usually small particles, suspended by turbulence of the flow or existing as colloids, and transported at about the same downstream velocity as the flowing water. Suspended sediment is distributed at all depths in flowing water.
- **Suspended-sediment load:** A general term referring to the quantity (weight) of suspended sediment in transport.
- **Suspended-sediment discharge:** A computed value of the quantity (weight) of suspended sediment per unit time, also referred to as suspended-

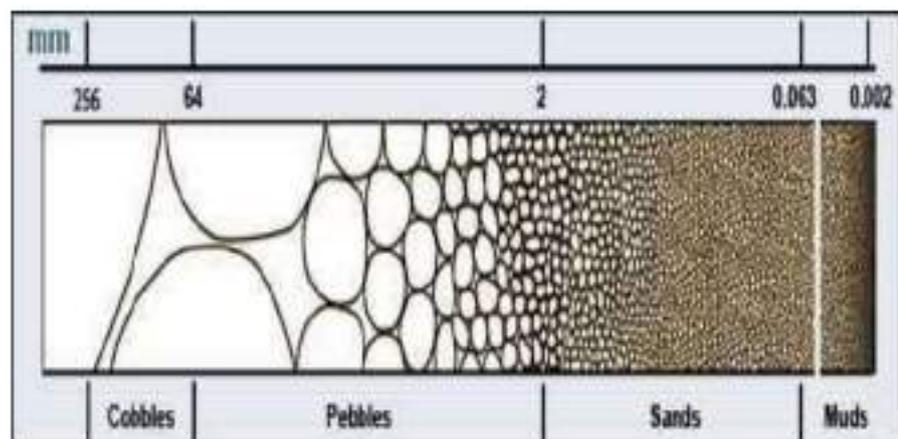
sediment transport rate.

- **Total sediment load:** The sum of bed load and suspended sediment load.
- **Total sediment discharge:** The sum of bed load discharge and suspended-sediment discharge.

District Saharanpur can be divided into three physiographic divisions, the structural hills, the upper piedmont plains or the Bhabar, and the Terai or the lower piedmont plains.

### **Structural Hills:**

The entire northern part of the district is formed structural



hills named Siwaliks. In this area the relief is high with steep and sharp hill slopes. The rugged topography of the area affords well for high run off. In the area the

upper and middle Siwaliks are encountered but the lower Siwaliks are missing. Lithologically the Siwaliks here are composed of sand stones, conglomerates, sand, clays and silts. There are several major and minor faults.

### **The Bhabar:**

The second units lying just below the foothills of Siwalik locally called as Bhabhar, is characterized by boulders, pebbles, cobbles etc. with relatively dry terrains fringing. The Siwalik foot hills with gradient around 5 m/km. which is much higher than the southern plains.

Geologically the term Bhabhar is used to deposits formed along the foothill zone by coalescence of series of alluvial and talus cones, composed of heterogeneous materials ranging in texture from boulder, gravel to sand and silt. These Bhabhars in Saharanpur district are known as 'Dhar' covering mostly the 'Muzaffarabad' and 'SadauliQuadim' blocks.

### **The Tarai:**

Just south of Bhabar zone lies the 'Tarai' or the plains of piedmont plain. The plains sloping gradually by southward have around 1.5m/km. gradient. Lithologically, the area is characterized by coarse sand & gravel.

These plains are further divided into lower piedmont plains the older alluvial plains and the younger alluvial plains. The lower piedmont plains show flat to undulating plains with gradient towards southwest.

The older alluvial plains also show flat to undulating topography characterized by sediments brought by rivers Yamuna and Ganga.

The younger alluvial plains lie along river Yamuna exhibiting gently sloping and slightly undulating terrains. It comprises younger unconsolidated alluvial material of varying lithology consisting of fluvial land formed as paleo-channels, meanness scar and point bars. The younger alluvial plains also consist of sand

**bars flood plains and ravines along river Yamuna.**

*(source - CGWB NR, Lucknow Report on Aquifer Mapping & Management of Ground Water Resources, Saharanpur , Uttar Pradesh; J.P Gautam Scientist 'D')*

## 7. General Profile of the District

District Saharanpur is north-western part of Uttar Pradesh, lying between 29°34' and 30°24' N latitude and 77°07' and 77°58' E longitude falling within the survey of India toposheet nos. 53F and 53G. River Yamuna marks the western boundary of the district separating U.P. from adjoining state of Haryana. The extreme north-western part like beak structure touches with Sirmaur district of Himanchal Pradesh. In north lies Dehradun (Uttarakhand) and in the east it faces Haridwar district also being the part of Uttarakhand State. Muzaffar Nagar and Shamli districts marks southern boundary.

### Salient Features of the District -

<b>Geographical Area</b>	<b>3689 Sq/Km</b>
<b>Total Population (2011)</b>	<b>34,64,228</b>
<b>Tehsils</b>	<b>5 Tehsils (Behat, Saharanpur, Nakud, Rampur Maniharan &amp; Deo Band.)</b>

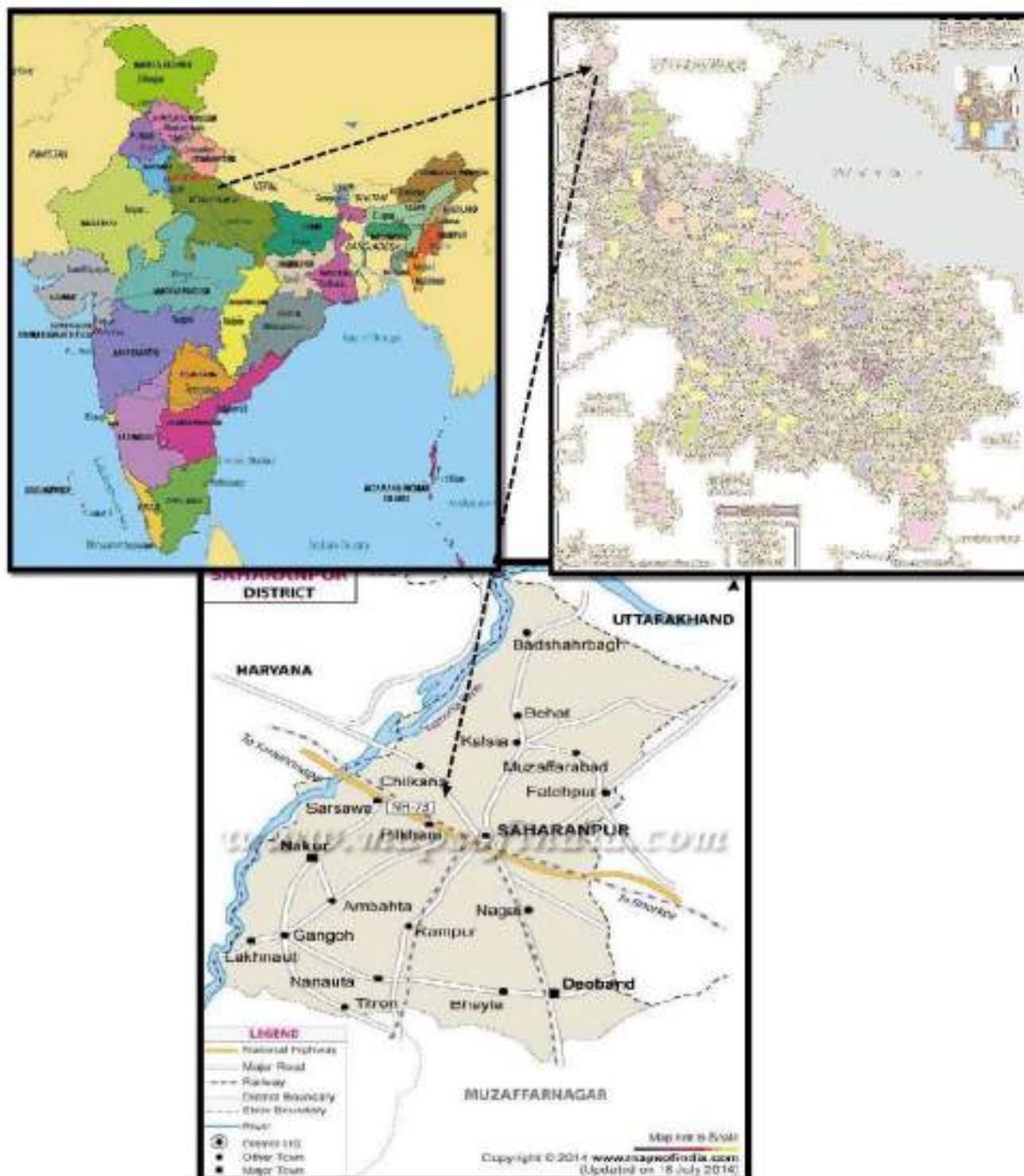
<b>Blocks</b>	<b>11 Blocks</b> (Sadauli qadeem, Muzaffarabad, Puwarika, Ballia Kheri, Deoband, Sarsawan, Nagal, Nanuta, Nakud, Gangoh & Rampur Maniharan.
<b>Panchayat</b>	<b>113</b>
<b>Revenue Villages (201-2011)</b>	<b>1235</b>

Saharanpur is primarily an agricultural district. Roughly 70% of the land is under agricultural use still the region is of little importance from the point of view of pastures. Agriculture plays an important role in the economy of the district. One significant feature is that even though the agricultural land for food crops has reduced in recent years the food production has increased considerably. The significance of commercial

**crops have increased manifold as a consequence of sugarcane production.**

**The important food crops of the region are Wheat, Rice, Maize, Jawar, Bajara, sugarcane; oilseeds, cotton and jute are the main commercial crops**

### Location Map of District Saharanpur, Uttar Pradesh



## 9. Physiography of the District

Saharanpur forms the most northerly position of the Doab land which stretches between the holy rivers of the Ganges and the Yamuna, The Shivalik hills rise above it on the northern frontier.

The portion of Doab in which Saharanpur is situated was probably one of the first region of upper India occupied by the Aryans colonisers as they spread eastward from the Punjab.

Saharanpur district attained the status as Saharanpur division in 1997 of Uttar Pradesh. As regards its physical features the north and the north east of the district is surrounded by Shivalik hills and separates it from the Dehradun district in the recently created state of Uttranchal.

The river Yamuna forms its boundary in the west which separates it from Karnal and Yamunanagar districts of Haryana. In the East lies the district of Haridwar which was the part of district Saharanpur before 1989 and in the south lies the district Muzafarnagar.

At the time of the British Rule District Muzafarnagar was also a part of district Saharanpur. The district is in a rectangular shape and it lies between 29 degrees 34 minutes 45 seconds and 30 degrees 21 minutes 30 seconds north latitude and 77 degrees 9 minutes and 78 degrees 14 minutes 45 seconds east longitude. Its total area is 3860 square Kilometers.

The district presents many varieties of features and differs in general appearance than any other portion of the Doab and Gangetic plain as a whole. It is true that most of the area belongs to the upland Bangar which stretches in a continuous line up to Allahabad i.e. Junction of the two great rivers and on the either side is the broad and low lying valley full of swamps and back waters with wide open grass plains and Tamarisk jungle but in the north, There are the steep hills of Shivalik chain which appear in a far more marked form in Saharanpur than any other district of Uttar Pradesh while below the hills are to be seen in a modified form the prevailing characteristics of the Bhabar and Tarai region.

The main characteristics of the district can be divided into four parts.

1. Shivalik Hill Tract
2. The Bhabar Land
3. Bangar Land
4. Khadar Land (Yamuna, Hindon)

Yamuna is the important river of the district. Apart from this Solani, Hindon, Ratmau, Nagdev have also played an important role in the physical reconstruction of the district. All the rivers of the district submerge either in Yamuna or in the Ganges.

## 10. Rainfall: Month Wise

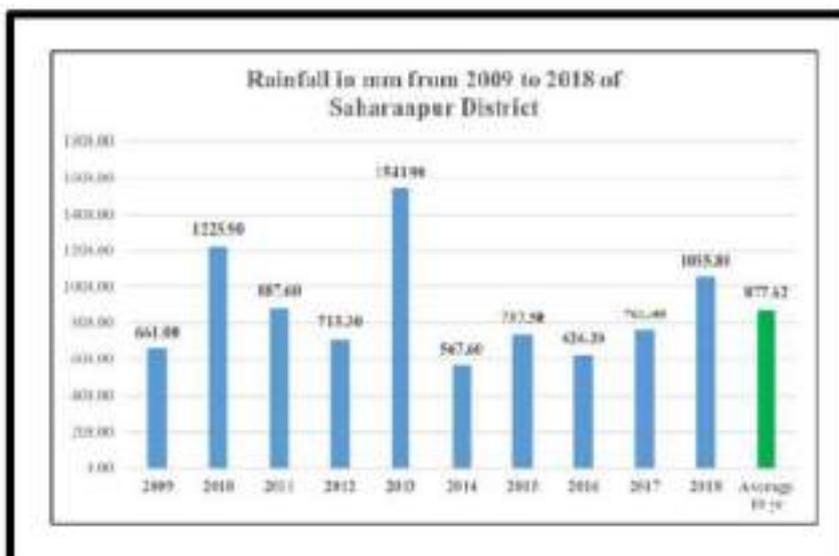
The average annual rainfall (Year 1951-2000) in the district is 963.9 mm. About 80% of rainfall takes places from June to September. During monsoon surplus water is available for deep

percolation to ground water. The climate is sub humid and it is characterized by general

dryness except in the brief period during the monsoon season. Summer is hot and winter is pleasant cold season. There is a meteorological observatory at Meerut, which may be taken as representative of meteorological condition. May is the hottest month. The mean daily maximum temperature is about 40°C, mean daily minimum temperature is about 24°C and maximum temperature some time rises to 44°C. With the onset of southern monsoon by the end of June, there is appreciable drop in temperature. January is the coldest month with mean daily temperature at

by general dryness except in the brief period during the monsoon season. Summer is hot and winter is pleasant cold season. There is a meteorological observatory at Meerut, which may be taken as representative of meteorological condition. May is the hottest month. The mean daily maximum temperature is about 40°C, mean daily minimum temperature is about 24°C and maximum temperature some time rises to 44°C. With the onset of southern monsoon by the end of June, there is appreciable drop in temperature. January is the coldest month with mean daily temperature at

by general dryness except in the brief period during the monsoon season. Summer is hot and winter is pleasant cold season. There is a meteorological observatory at Meerut, which may be taken as representative of meteorological condition. May is the hottest month. The mean daily maximum temperature is about 40°C, mean daily minimum temperature is about 24°C and maximum temperature some time rises to 44°C. With the onset of southern monsoon by the end of June, there is appreciable drop in temperature. January is the coldest month with mean daily temperature at



about 200C and mean daily minimum at 70C. The air is dry during the major parts of the year. In south-west monsoon season, the air is very humid and April and May are usually driest months. The mean monthly relative humidity is 67%. The mean wind velocity is 6.70 Km/h. The potential evapo- transpiration is 1545.90 mm.

#### Rainfall Data (mm) of Saharanpur District, U.P. (2009-2018)

YEAR	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC	TOTAL
2009	0.0	30.6	0.0	0.0	0.0	0.0	128.0	243.0	254.5	0.0	0.0	4.9	661.0
2010	8.3	20.0	0.0	0.0	19.3	28.3	462.0	285.3	399.7	0.0	0.0	1.0	1223.9
2011	0.0	32.7	13.3	9.0	64.0	295.7	191.7	154.9	126.3	0.0	0.0	0.0	887.6
2012	10.3	1.7	3.3	18.3	2.0	4.0	153.0	349.6	162.3	0.0	0.0	8.8	713.3
2013	93.4	163.1	0.0	0.0	0.0	311.0	376.0	434.7	67.0	72.0	0.0	24.7	1541.9
2014	65.0	52.2	32.3	9.4	12.7	20.0	147.0	67.3	107.0	32.7	0.0	22.0	567.6
2015	17	18	108	18.6	8.7	51.7	233.9	189.7	75.3	7.3	9.3	0	737.5
2016	0	5	18.3	5	58.7	46.9	275.7	204.3	8.3	4	0	0	626.2
2017	48.3	3.3	6.7	9.0	1.0	184.1	132.3	182.0	192.0	0.0	0.0	2.7	761.4
2018	2.0	10.3	3.7	15.3	11.3	113.9	449.7	262.5	151.1	34.3	0.7	1.0	1055.8
AVERAGE	24.4	33.7	18.6	8.5	17.8	105.6	254.9	237.3	154.4	15.0	1.0	6.5	877.6

#### Summary of Rainfall Data:-

Year / Duration	Average Annual Rainfall (mm)
(Year 1951-2000) – 50 years	963.90
(Year 2009-2018) – 10 years	877.62
(Year (2020)	973.10

(Source CGWB – Ground Water Year Book, Uttar Pradesh 2020-2021 released on December - 2021 and its past editions)

## 11. Geology and Mineral Wealth

Geologically, the area consists of sandstone, claystone and conglomerate of Siwalik Group of Pliocene to Early Pleistocene in age and unconsolidated sand, silt and clay represented by Older and Newer Alluvium of Middle Pleistocene to Holocene in age. Siwalik Group in this area is divisible into two formations i.e. Middle Siwalik consisting mainly of sandstone and Upper Siwalik consisting of conglomerate. The rocks of the Siwalik Group are folded and faulted and override the Alluvium along the Foot Hill Thrust (concealed). The Siwalik rocks have been recorded up to a depth 4170m. The Alluvium may be differentiated into Older Alluvium, consisting of oxidized (brown, yellow and khaki color) sediments, and Newer Alluvium comprising unoxidised (grey and khaki color) sediments. In Saharanpur district Varanasi Alluvium of Pleistocene age represents Older Alluvium. The Varanasi

Alluvium contains polycyclic sequence of micaceous sand, silt, and clay with occasional kankar layers. The Newer Alluvium of Holocene age is divisible into Fan Alluvium, Terrace Alluvium and Channel Alluvium. Fan Alluvium overlies the Varanasi Alluvium and comprises gravel beds and coarse sand with minor silt and clay. Sequence of gravel, sand and silt occupying Terrace along Ganga and Yamuna rivers, comprises constitute Channel Alluvium. Loose gravel, sand of point- and-channel-bars and sand-silt offlood plain, of rivers, constitute Channel Alluvium.

Geomorphologically, the terrain of Saharanpur lying between Ganga and Yamuna rivers is differentiated into Low Structural Hills, to the north, and Ganga plain, to the south. Low Structural Hills (sub-Himalaya), constituting a narrow zone with elevations of 500m to 1000m above mean sea level trend NW -SE, has high drainage density and ruggedness index. The Ganga plain lying to the south contains Upland and Lowland. The Upland with elevations of 200m to 500m above

mean sea level slopes southward, occupies interfluves and is divisible into Varanasi Plain and Alluvial Fan. Alluvial Fan can be distinguished into a northern rugged, gravelly ground with straight incised streams, commonly known as Bhabhar, and a southern undulating, silty ground with shallow sluggish streams, generally known as Tarai. The Tarai merges with Varanasi Plain.

The ground of Varanasi Plain is silty to sandy with relict fluvial features. The Lowland, separated from Upland by 5 to 25 m bluffs, contains one to two levels of Terrace Plain and Channel Plain. Riverbed and its flood plain make Channel Plain.

In Saharanpur resources of land and water are in Ganga and Yamuna drainage basins. Ganga and Yamuna originate from Himalaya and are gravelly to sandy, braided, snow fed and perennial rivers. Spring and groundwater fed streams/rivers originating from foothills are Solani, Hindon, Sahansra Rao, Ratmau Rao, Budhi, Yamuna, Kali and Krishnai.

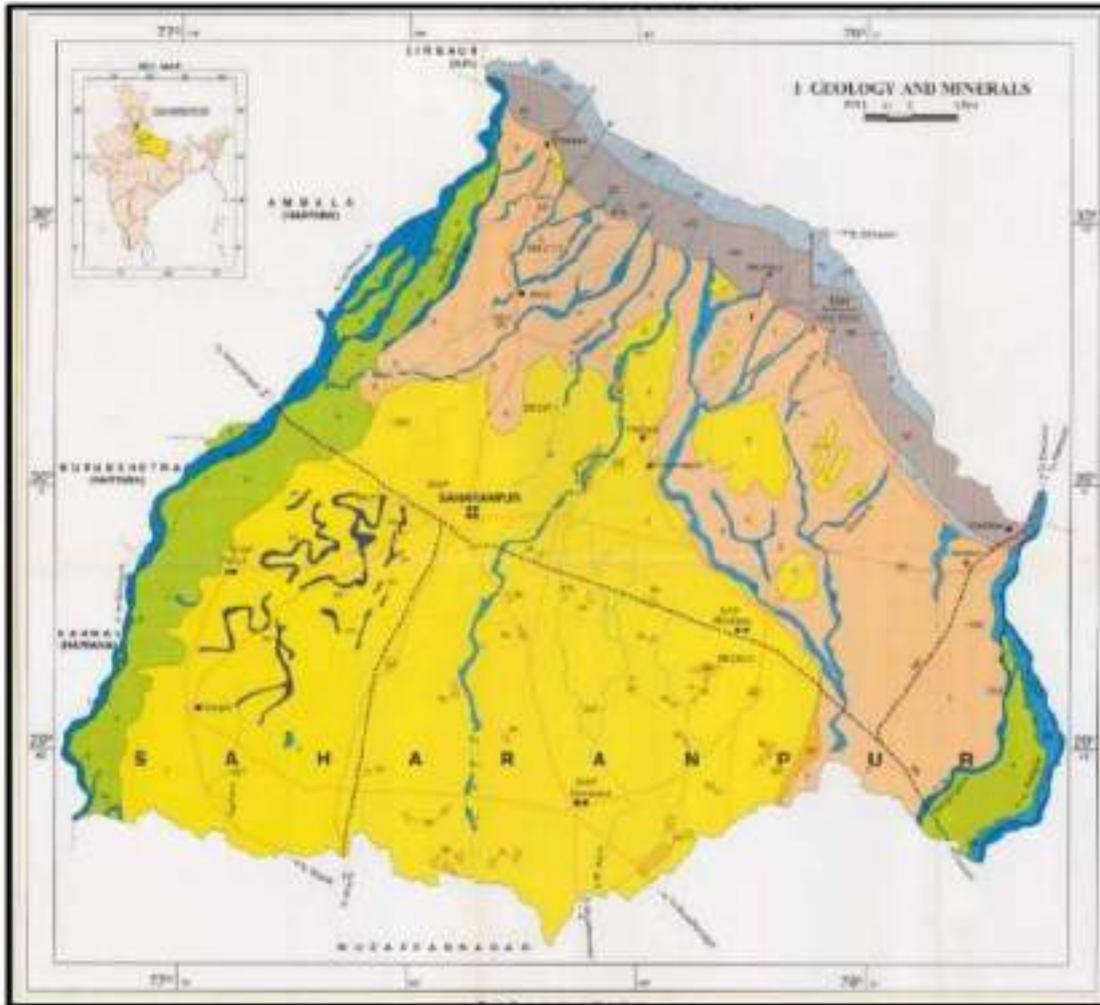
Surface water -streams, Tals and canals (Ganga and Yamuna channel systems)- and groundwater found in sand layers (aquifers) sustain domestic and irrigation needs. Groundwater occurs in a four-tier aquifer system under water table and confined conditions.

Aggregate/construction material is excavated from Channel Alluvium, Fan Alluvium deposit and upper Siwaliks. River water of major rivers is tamed and utilized for human sustenance.

Alluvium, Alluvial Fan and sub-Himalaya belt of soft to moderately hard sedimentaries constitute geotechnical provinces of Saharanpur. Bhabhar part of the Fan is not suitable for settlement. Landslides in hills, gully erosion in Bhabhar, bank erosion by Ganga and Yamuna in Floods affecting terraces are hazards of Saharanpur district.

## **DISTRICT RESOURCE MAP - GEOLOGY AND MINERALS**

(SOURCE G.S.I.)



GEOLOGY		GEOLOGY		GEOLOGY		MINERALS		INFRASTRUCTURE AND OTHER FEATURES		ADMINISTRATIVE	
SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL	SYMBOL
Orange	Chalcolite	Grey to black calc. greenish calc. sil.	Group	Age	Minerals	Infrastructure and other features	Administrative				
Green	Green Alkali	Grey calc. sil. and clay and green calc.	Group	Age	Minerals	Infrastructure and other features	Administrative				
Yellow	Yellow Alkali	Grey calc. sil. and clay and green calc.	Group	Age	Minerals	Infrastructure and other features	Administrative				
Light Blue	Light Blue	Grey calc. sil. and clay and green calc.	Group	Age	Minerals	Infrastructure and other features	Administrative				
Dark Blue	Dark Blue	Grey calc. sil. and clay and green calc.	Group	Age	Minerals	Infrastructure and other features	Administrative				

12.	(a) District wise detail of river or stream and other sand source; (b) District wise availability of sand or gravel or aggregate resources; (c) District wise detail of existing mining leases of sand and aggregates.
13.	Drainage system with description of main rivers
	Salient Features of Important Rivers and Streams
14.	Mineral Potential
15.	Annual Deposition

*In compliance to Serial Number 12, 13, 14 & 15 the pre-monsoon and Post-Monsoon-2022 replenishment study report of District Saharanpur has been prepared in con conformity to Enforcement & Monitoring Guidelines for Sand Mining -2020.*

*The summarized results of replenishment study for the period of Pre and Post- Monsoon, 2022 is as under:-*



प्रभागीय निदेशक,  
सामाजिक बानिकी प्रभाग, सहारनपुर

अधिशायी अभियंता,  
सिंचाई निर्माण खण्ड, सहारनपुर

अधिशायी अभियंता,  
लोक निर्माण विभाग, सहारनपुर

क्षेत्रीय अधिकारी,  
उ० प्र० प्रदूषण नियंत्रण बोर्ड,  
सहारनपुर

खान अधिकारी / संयुक्त  
निदेशक खनन  
सहारनपुर

उपजिलाधिकारी  
बेहट/ नुकड़  
सहारनपुर

अपर जिलाधिकारी  
(वि०/स०), सहारनपुर

जिलाधिकारी, सहारनपुर



## List of Potential Mining Lease (existing &amp; proposed) Rivers .

Lease No.	River Details	Lease Detail	Area (in ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in (MT/Yr.) (Mine depth max as 3 m)	Mineral to be mined (Sand/Bajri/RBM etc.)	Exiting/ Proposed
1	Badshahi Bagh Rao	Tehsil – Behat Village - Mayapur Rooppur Gata No. 14/1	3.100	-	> 0.10 KM	No Cluster Mine	167400	(R.B.M.)	Existing
2	Yamuna	Tehsil – Behat Village – Bartha Korsi Gata No. - 1	36.000	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+20+22) Total Cluster Area = 241.040 ha.	1944000	(R.B.M.)	Exiting
3	Badkala Ra	Tehsil – Behat Village - Haidarpur Hindwala Khand No / Gata No. - 8/1 , 19 & 22	4.200	-	> 0.10 KM	No Cluster Mine	226800	(R.B.M.)	Exiting
4	Khurwali Ra	Tehsil – Behat Village - Sherpur Pelon Gata No. - 378/2 & 379/2	7.000	-	> 0.10 KM	Yes Cluster Mine (Sl. No 4 + 9) Total Cluster Area = 13.475 ha.	378000	(R.B.M.)	Exiting
5	Yamuna	Tehsil – Behat Village - Nuniyari Achatmal Gata No. - 1/1/1 Laat 38	24.290	-	> 0.10 KM	Yes Cluster Mine (Sl. No 5 + 19) Total Cluster Area = 43.290 ha.	1311660	(R.B.M.)	Exiting
6	Yamuna	Tehsil – Behat, Village – Rahena Khand No. / Gata no. - 03, Lot No - 03	8.050	-	> 0.10 KM	No Cluster Mine	434700	(R.B.M.)	Exiting

7	Gaisara Rao	Tehsil – Behat Village – Rahena Gata No. 179/2	3.750	-	> 0.10 KM	No Cluster Mine	202500	(R.B.M.)	Exiting
8	Yamuna	Tehsil – Nukur Village - Dhikkan Kalan Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863,864,865,866,867, 871, 872, 888, 889, 406 , 407	52.63	-	> 0.10 KM	No Cluster Mine	2842020	(R.B.M.)	Exiting
9	Khairawali Ra	Tehsil – Behat Village – Sherpur Pelon Gata No. - 403 , 404/1 , 405 , 406/1 , 416/2 , 421/1 , 422/2 , 423/2 , 424/2 , 429 and 431	6.475	-	> 0.10 KM	Yes Cluster Mine (Sl. No 4 + 9) Total Cluster Area = 13.475 ha.	349650	(R.B.M.)	Proposed
10	Kaluwala	Tehsil – Behat Village – Kaluwala Pahadipur Gata No. - 119/1 , 120/1 , 192/1 , 193/1 , 125/4	14.900	-	> 0.10 KM	No Cluster Mine	804600	(R.B.M.)	Proposed
11	Yamuna	Tehsil – Behat Village – Akbarpur Bans Achatmal Gata No. - 1	17.900	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	966600	(R.B.M.)	Proposed
12	Yamuna	Tehsil – Behat Village – Arazi Jevadi Achatmal and Masoodpur Garh Achatmal Gata No. -1 and 1	13.800	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	745200	(R.B.M.)	Proposed
13	Yamuna	Tehsil – Behat Village – Shehjadpur Bans Achatmal Gata No. - 1	13.000	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	702000	(R.B.M.)	Proposed

14	Yamuna	Tehsil – Behat Village – Alauddinpur Bans Achatmal Gata No. - 1/1	9.580	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	517320	(R.B.M.)	Proposed
15	Yamuna	Tehsil – Behat Village – Mehmoodpur Nangli Achatmal Gata No. - 1	15.700	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	847800	(R.B.M.)	Proposed
16	Yamuna	Tehsil – Behat Village – Shahpur Bans Achatmal Gata No. - 1/1	15.600	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	842400	(R.B.M.)	Proposed
17	Yamuna	Tehsil – Behat Village – Nityanandpur Achatmal and Said- mohamadpur Achatmal Gata No. – 1 and 1ma	17.700	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	955800	(R.B.M.)	Proposed
18	Yamuna	Tehsil – Behat Village – Abutalibpur Garh Achatmal Gata No. - 1	37.000	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	1998000	(R.B.M.)	Proposed
19	Yamuna	Tehsil – Behat Village – Nuniyari Athmal – Khand Second Gata No. - 1/1/1	19.000	-	> 0.10 KM	Yes Cluster Mine (Sl. No 5 + 19) Total Cluster Area = 43.290 ha.	1026000	(R.B.M.)	Proposed
20	Yamuna	Tehsil – Behat Village – Aslampur Bartha – First Gata No. - 1	36.600	-	> 0.10 KM	Yes Cluster Mine (Sl. No 2+11+12+13+14+15+16+17+18+ 20+22) Total Cluster Area = 241.040 ha.	1976400	(R.B.M.)	Proposed
21	Yamuna	Tehsil – Behat Village – Rasoolpur Urf Rasooli Gata No. - 1	34.000	-	> 0.10 KM	No Cluster Mine	1836000	(R.B.M.)	Proposed



## Cluster &amp; Contiguous Cluster details Clusters:

## Clusters:-

River Details	Cluster No.	Lease No.	Location (Riverbed / Patta Land)	Village	Area (in ha.)	Total Excavation (Ton)	Total Mineral Excavation (Ton)
Khurwali Ra	1	4 & 9	Riverbed	Sherpur Pelon	13.475	727650	495360
Yamuna	2	5 & 19	Riverbed	Nuniyari Aehatmal	43.290	2337660	1402644
Yamuna	3	2, 11, 12, 13, 14, 15, 16, 17, 18, 20, 22	Riverbed	1. Bartha Korsi 2. Akbarpur Bans Aehatmal 3. Arazi Jevadi Ahatmal and Masoodpur Garh Aehatmal 4. Shehjadrpur Bans Aehatmal 5. Alauddinpur Bans Aehatmal 6. Mehmoodpur Nangli Aehatmal 7. Shahpur Bans Aehatmal 8. Nityanandpur Aehatmal and Said-mohamadpur Aehatmal 9. Abutalipur Garh Aehatmal 10. Aslampur Bartha – First 11. Aslampur Bartha – Second	241.040	13016160	8004096

## Contiguous Clusters:

River Name	Contiguous Cluster No.	Cluster No.	No. of Leases in the Cluster	Location (Riverbed/Patta Land)	Distance between clusters	Village	Area of Cluster (ha.)	Total Mineral Excavation (ton)
-	-	-	-	-	-	-	-	-

- There is no other contiguous cluster within the periphery of 2.50 Kms of Cluster-1.
- There is no other contiguous cluster within the periphery of 2.50 Kms of Cluster Number 2 and 3. However there is existence of one Non Cluster individual lease No. 21 which is more than 500 meters away from both the Cluster Number 2 and 3.

## Transportation Routes for individual leases and leases in cluster

Lease No. and Details	Transportation Route No.	Number of Trippers / day of lease (Average)	Number of Trippers / day of all the leases on route (Average)	Length of route in KM (#)	Type of Road (Black Topped / unpaved)	Recommendation for road (Black Topped / unpaved)	The Road will be Constructed by Govt. / Lease Owner	Route Map & Location
1 Tehsil – Behat Village - Mayapur Rooppur Gata No. 14/1	IL-TR-1	10	10	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages
3 Tehsil – Behat Village - Haidarpur Hindwala Khand No / Gata No. - 8/1 , 19 & 22	IL-TR-2	13	13	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages
6 Tehsil – Behat, Village – Rahena Khand No. / Gata no. - 03, Lot No - 03	IL-TR-3	37	37	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages
7 Tehsil – Behat Village – Rahena Gata No. 179/2	IL-TR-4	12	12	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages
8 Tehsil – Nukur Village - Dhikkan Kalan Gata No. - 839, 841 to 856, 858, 859, 860, 861, 863,864,865,866,867, 871, 872, 888, 889, 406 , 407	IL-TR-5	237	237	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages
10 Tehsil – Behat Village – Kaluwala Pahadipur Gata No. - 119/1 , 120/1 , 192/1 , 193/1 , 125/4	IL-TR-6	45	45	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages

21	Tehsil – Behat Village – Rasoolpur Urf Rasooli Gata No. - 1	IL-TR-7	153	153	-	unpaved	unpaved	Lease Owner	Stone Crushers located nearby lease and nearby villages

Cluster No.	Transportation Route No.	Number of tippers /day of cluster	Number of tippers /day of all the clusters on route	Length of route in KM (#)	Type of road (Black Topped/unpaved)	Recommendation for road (Black Topped/unpaved)	The road will be constructed by Govt/Lease Owner	Route Map & Location
1	CL-TR-1	41	41	-	unpaved	unpaved	Lease Owners	Stone Crushers located nearby lease and nearby villages
2	CL-TR-2	214	214	-	unpaved	unpaved	Lease Owners	Stone Crushers located nearby lease and nearby villages
3	CL-TR-3	1085	1085	-	unpaved	unpaved	Lease Owners	Stone Crushers located nearby lease and nearby villages

\* assuming avg. 12 tyre truck with avg. carrying capacity of 16 cubic meter per truck for avg. 250 working days in a year.

(#) - The transportation route / dispatch routes shall be defined at the time of conducting EIA by Lease Holder. For this the lease holders shall be required to report the list of local crushers who shall source the RBM from lease in their Impact Assessment Report for obtaining E.C. On the basis of such inventory specific transportation route shall be designed in EIA under cluster situation and cluster impact assessment along with and transport analysis be required to be done.

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 25th July, 2018

**S.O. 3611(E).**—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forest issued *vide* number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) (hereinafter referred to as the said notification) directions have been given regarding the prior environmental clearance;

And whereas, the Ministry of Environment, Forest and Climate Change has amended the said Notification *vide* S.O. 141 (E) dated 15<sup>th</sup> January, 2016 wherein the procedure for preparation of District Survey Report for minor mineral has been prescribed;

And whereas, the Hon'ble High Court of Jharkhand at Ranchi in its orders dated the 11<sup>th</sup> April, 2018 and 19<sup>th</sup> June, 2018 in W.P. (PIL) No. 1806 of 2015, in the matter of Court on its Own Motion Versus the State of Jharkhand & Others with W.P. (PIL) No. 290 of 2013, in the matter of Hemant Kumar Shilkarwar Versus the State of Jharkhand & Others, has *inter-alia* directed the preparation of District Survey Report for minor minerals other than Sand and Bajri or delegation of the powers for preparation of format of District Survey Report of minor minerals other than sand and bajri to the State Government and/or District Environment Impact Assessment Authority and District Expert Appraisal Committee;

And whereas, the Central Government hereby in the public interest dispense with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the Environment Protection Rules, 1986,

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments to the notification of the Government of India, in the erstwhile Ministry of Environment and Forests *vide* number S.O. 1533(E), dated the 14<sup>th</sup> September, 2006, namely: -

In the said notification, for Appendix X, the following shall be substituted, namely: -

**“APPENDIX - X****[See paragraph 7 (iii) (a)]****I. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT FOR SAND MINING OR RIVER BED MINING**

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following: -

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) the List of Mining Leases in the District with location, area and period of validity;
- (4) details of Royalty or Revenue received in last three years;
- (5) detail of Production of Sand or Bajri or minor mineral in last three years;
- (6) process of Deposition of Sediments in the rivers of the District;
- (7) general Profile of the District;
- (8) land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.;
- (9) physiography of the District;

- (10) rainfall: month-wise;  
 (11) geology and Mineral Wealth.

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source;  
 (b) District wise availability of sand or gravel or aggregate resources;  
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the District Environment Impact Assessment Authority with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

**Drainage system with description of main rivers**

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District
(1)			
(2)			

**Salient Features of Important Rivers and Streams:**

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin
(1)				
(2)				

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

**Mineral Potential**

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

**Annual Deposition**


S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
(1)						
(2)						
Total for the District						

A Sub-Divisional Committee comprising of (i) Sub-Divisional Magistrate, (ii) Officers from (a) Irrigation department, (b) State Pollution Control Board or Committee, (c) Forest department, (d) Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

#### **Methodology adopted for calculation of Mineral Potential:**

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For Example, in some hill States mineral constituents like boulders, river born Bajri, sand up to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared in the district and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on the district's website for twenty-one days. The comments received shall be considered and if found correct, shall be incorporated in the final Report to be finalised within six months by the District Environment Impact Assessment Authority.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

#### **II. PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT OF MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING**

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty-one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report for minor minerals other than sand mining or River bed mining shall be as per structure mentioned below: -

#### **FORMAT FOR PREPARATION OF DISTRICT SURVEY REPORT FOR MINOR MINERALS OTHER THAN SAND MINING OR RIVER BED MINING**

- (1) Introduction;
- (2) overview of Mining Activity in the District;
- (3) general Profile of the District;
- (4) geology of the District;
- (5) drainage of Irrigation pattern;
- (6) land Utilisation Pattern in the District: Forest, Agricultural, Horticultural, Mining etc.;
- (7) surface Water and Ground Water scenario of the district;

10

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

(8) rainfall of the district and climatic condition;

(9) details of the mining leases in the District as per the following format :-

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Lessee	Mining lease Grant Order No. & date	Area of Mining lease (ha)	Period of Mining lease (Initial)		Period of Mining lease (1 <sup>st</sup> /2 <sup>nd</sup> ...renewal)	
						From	To	Form	To
1	2	3	4	5	6	7	8	9	10

Date of commencement of Mining Operation	Status (Working/Non-Working/Temp. Working for dispatch etc.)	Captive/ Non-Captive	Obtained Environmental Clearance (Yes/No), If Yes Letter No with date of grant of EC.	Location of the Mining lease (Latitude & Longitude)	Method of Mining (Opencast/Underground)
11	12	13	14	15	16

(10) details of Royalty or Revenue received in last three years;

(11) details of Production of Minor Mineral in last three years;

(12) mineral Map of the District;

(13) list of Letter of Intent (LOI) Holders in the District along with its validity as per the following format :-

(14) total Mineral Reserve available in the District;

Sl. No.	Name of the Mineral	Name of the Lessee	Address & Contact No. of Letter of Intent Holder	Letter of Intent Grant Order No. & date	Area of Mining lease to be allotted	Validity of Lol	Use (Captive/ Non-Captive)	Location of the Mining lease (Latitude & Longitude)
1	2	3	4	5	6	7	8	9

(15) quality /Grade of Mineral available in the District;

(16) use of Mineral;

(17) demand and Supply of the Mineral in the last three years;

(18) mining leases marked on the map of the district;

(19) details of the area of where there is a cluster of mining leases viz. number of mining leases, location (latitude and longitude);

(20) details of Eco-Sensitive Area, if any, in the District;

- (21) impact on the Environment (Air, Water, Noise, Soil, Flora & Fauna, land use, agriculture, forest etc.) due to mining activity;
- (22) remedial Measures to mitigate the impact of mining on the Environment;
- (23) reclamation of Mined out area (best practice already implemented in the district, requirement as per rules and regulation, proposed reclamation plan);
- (24) risk Assessment & Disaster Management Plan;
- (25) details of the Occupational Health issues in the District. (Last five-year data of number of patients of Silicosis & Tuberculosis is also needs to be submitted);
- (26) plantation and Green Belt development in respect of leases already granted in the District;
- (27) any other information.

The District Environment Impact Assessment Authority (DEIAA) based on the nature and type of minor mineral in the District may include the additional parameters in the District Survey Report in consultation with the Department of Mines and Geology of the concerned State Government.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years”;

[F.No. L-11011/26/2018-IA-II (M)]

GYANESH BHARTI, Jt. Secy.

**Note :** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and subsequently amended by :-

1. S.O. 1949 (E), dated the 13th November, 2006;
2. S.O. 1737 (E), dated the 11th October, 2007;
3. S.O. 3067 (E), dated the 1st December, 2009;
4. S.O. 695 (E), dated the 4th April, 2011;
5. S.O. 156 (E), dated the 25th January, 2012;
6. S.O. 2896 (E), dated the 13th December, 2012;
7. S.O. 674 (E), dated the 13th March, 2013;
8. S.O. 2204 (E), dated the 19th July 2013;
9. S.O. 2555 (E), dated the 21st August, 2013;
10. S.O. 2559 (E), dated the 22nd August, 2013;
11. S.O. 2731 (E), dated the 9th September, 2013;
12. S.O. 562 (E), dated the 26th February, 2014;
13. S.O. 637 (E), dated the 28th February, 2014;
14. S.O. 1599 (E), dated the 25th June, 2014;
15. S.O. 2601 (E), dated the 7th October, 2014;
16. S.O. 2600 (E), dated the 9th October, 2014;
17. S.O. 3252 (E), dated the 22nd December, 2014;
18. S.O. 382 (E), dated the 3rd February, 2015;
19. S.O. 811 (E), dated the 23rd March, 2015;
20. S.O. 996 (E), dated the 10th April, 2015;

21. S.O. 1142 (E), dated the 17th April, 2015;
22. S.O. 1141 (E), dated the 29th April, 2015;
23. S.O. 1834 (E), dated the 6th July, 2015;
24. S.O. 2571 (E), dated the 31st August, 2015;
25. S.O. 2572 (E), dated the 14th September, 2015;
26. S.O.141 (E), dated the 15th January, 2016;
27. S.O.648 (E), dated the 3rd March, 2016;
28. S.O. 2269 (E) dated the 1st July, 2016;
29. S.O. 2944 (E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated the 23<sup>rd</sup> November 2016;
31. S.O. 3999 (E) dated the 9<sup>th</sup> December, 2016; and
32. S.O. 4241 (E) dated the 30<sup>th</sup> December, 2016.